

Second Series, Vol.XLIV, No.7

Tuesday, August 9, 1960  
Sravana 18, 1882 (Saka)

# LOK SABHA DEBATES

**Eleventh Session  
(Second Lok Sabha)**



**LOK SABHA SECRETARIAT  
New Delhi**

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## LOK SABHA DEBATES

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### LOK SABHA

Tuesday, August 9, 1960/Sravana 18,  
1882 (Saka)

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER in the Chair.]

### ORAL ANSWERS TO QUESTIONS

#### Ceylon Navy Patrol

+

Shri Ram Krishan Gupta:  
Shri Chintamoni Panigrahi:  
Shri A. M. Tariq:  
Shri Naval Prabhakar:  
\*239. Shri Vidya Charan Shukla:  
Shri N. R. Muniswamy:  
Shri Raghunath Singh:  
Shri Achar:  
Shri S. A. Mehdi:

Will the Prime Minister be pleased to state:

(a) whether it is a fact that Ceylon Navy Patrol and Indian fishermen clashed recently in Katcha Thivu Island between India and North Ceylon;

(b) if so, whether any protest has been made by the Indian High Commissioner in Ceylon; and

(c) whether any other similar incidents have taken place?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) No actual clash has occurred but some harassment was caused to Indian fishermen when two Indian fishing-boats anchored off one of the Islands of Adam's

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Bridge on 20th April, 1960 and were towed to Talaimanar by the Ceylon Navy, presumably on suspicion of carrying illicit immigrants. They were, however, released by the Ceylon Civil Authorities after interrogation. The incident did not occur in or near Katcha Thivu Islands.

(b) A note was sent to Ceylon Government requesting them to institute necessary enquiries into the circumstances that led to the incident.

(c) Reports have been received from Madras of two minor encounters in the Palk Straits between Ceylon Police patrols and Indian fishing parties. There were no serious incidents.

Shri Ram Krishan Gupta: May I know whether this Island is within our jurisdiction? Is it in India or Ceylon?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): Nothing occurred in the Island. It occurred in the high seas.

Shri Tangamani: This incident occurred between Katcha Thivu Island and North Ceylon. We would like to know whether the Ceylon Government are claiming that Island as their own?

Shri Jawaharlal Nehru: I think there is some controversy about it.

Shri Ramanathan Chettiar: May I know whether it is not a fact that the Katcha Thivu Island belonged to the Ramanathapuram Samasthanam and the Ceylon Government are contesting that claim?

Shri Jawaharlal Nehru: Ramanathapuram Samasthanam is a zamindari;

it is not a State. If it is a zamindari it is a matter for the courts to settle it.

**Shri Ramanathan Chettiar:** Ramanathapuram Samasthanam has been taken over by the Government of Madras under the Zamindari Abolition Act. So, it is the Madras State that that owns the Katcha Thivu Island.

**Shri Jawaharlal Nehru:** I understand that question. Whether the zamindari is owned by the Samasthanam or the State, it continues to be a zamindari; it does not become something else.

**Mr. Speaker:** All that the hon. Member means is that it is part of India and not part of Ceylon.

**Shri Jawaharlal Nehru:** That is the matter in controversy.

**Shri N. R. Muniswamy:** May I know whether any enquiry has been held as to the exact position and also whether these fishing boats carried illicit immigrants to Ceylon?

**Shri Jawaharlal Nehru:** They did not reach Ceylon. The Ceylon Government is naturally anxious to prevent illegal immigrants and when they see people in small boats, fishing or other, they suspect. They go to enquire. The suspicion may not be justified but that is how these small incidents occur.

**Shri Tangamani:** It was stated that two fishing boats were taken by the Ceylon Navy to Talaimanar. We would like to know whether there were any illicit immigrants going from India to Ceylon in that particular boat?

**Shri Sadath Ali Khan:** No, Sir.

**Shri Tangamani:** May I know whether apart from the incidents during the 20th April and the first week of May, there were any more instances during June and July?

**Shri Sadath Ali Khan:** Not that I know of.

**Shri Vajpayee:** May I know when the Ceylon Government laid its claim to this Island, what steps have been taken to settle this controversy in favour of India?

**Shri Jawaharlal Nehru:** I cannot say the exact date. Personally, I have seen papers in connection with it for over a year; may be more than that.

**श्री रघुनाथ सिंह :** मैं जानना चाहता हूँ कि इस वक्त इस द्वीप पर काविज़ कौन है ?

**श्री जगहलाल नेहरू :** मैं तो नहीं कह सकता कि यह काविज़ होने की निशानी क्या है । ये छोटे छोटे टापू वहाँ थे समुद्र के बीच में, जिस की निस्कत मैं ने कहा है कि कुछ बहस है सीलोन की गवर्नमेंट में और हमारी गवर्नमेंट में, यानी मद्रास की गवर्नमेंट में । क्या वहाँ इस वक्त होता है, कोई रहता भी है या नहीं, मुझ पता नहीं है ।

**श्री जगपाल ई है :** यह किन के कब्जे में है ?

**श्री जगहलाल नेहरू :** मैं ने इस का जवाब दिया है । इस वक्त मैं नहीं कह सकता कि किस का कब्जा है । मुमुक्षिन हैं कि वहाँ कोई शरूस भी न हो ।

**Shri Vajpayee:** It is very surprising that the Prime Minister does not know whether there is any people living there or whether we are in possession of that Island. If there is any controversy the Government should make its stand clear.

**Shri Jawaharlal Nehru:** That is true. If a question has been put about it, I will find out the facts. This question was about an incident. Therefore, I am sorry I am unable to give the exact details. I know this controversy about it but I do not know more at present.

## T.V. Sets for Delhi Schools

+

Shri Ram Krishan Gupta:  
 Sardar Iqbal Singh:  
 Shri M. L. Dwivedi:  
 Shri D. C. Sharma:  
 Shri V. Eacharan:  
 Shri Naval Prabhak:

\*240.

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether the scheme for installation of television sets in the secondary schools in Delhi has been finalised; and

(b) if so, the details thereof?

**The Parliamentary Secretary to the Minister of Information and Broadcasting (Shri A C. Joshi):** (a) and (b). The scheme referred to is not simply for setting of television sets in Secondary Schools but envisages full-fledged school programme on television for them. The scheme has now been finalised and action will be taken soon. It will, however, take nearly six months or more to have it implemented.

**Shri Ram Krishan Gupta:** What is the approximate requirement for the television sets in Delhi and how far it will be met within six months?

**The Minister of Information and Broadcasting (Dr. Keskar):** The scheme as to the requirements of sets etc. is being examined and it is proposed, broadly speaking, to cover all the secondary schools in Delhi.

**Shri C. K. Bhattacharya:** Has it been ascertained as to whether the installation of television in the schools will help education or retard it: whether it will help the students to concentrate their minds on their studies or it will distract their minds?

**Dr. Keskar:** The hon. Member has not understood the object of these sets that are being set up. It is to carry on full-fledged educational classes and not to give entertainment programmes for the children. That is the

scheme at present. Probably we would not have pushed this forward but we have received very generous support from the Ford Foundation to push through this scheme. It is probably the first experiment of its kind in Asia.

**Maharajkumar Vijaya Anand:** May I know whether TV sets will be made in this country and if so by when?

**Dr. Keskar:** The demand for TV sets must be sufficiently large to enable us to take up the manufacture of sets and the sets that we will put up here will be received by us as grant from the Ford Foundation. If and when a full-fledged television centre is set up and there is demand, this question of taking up the manufacture of sets will arise.

**Shri V. Eacharan:** What are the subjects proposed to be taught through this scheme?

**Dr. Keskar:** This will be decided in collaboration with the Delhi State Education Authorities. It will be part of the curriculum of the Delhi State Educational Board.

**Shri Tyagi:** I am glad that the scheme has come. Will it be possible for the hon. Minister to arrange the sets in such a manner that the new schools may be opened in open air? If any responsible person takes over the responsibility for the sets, he can hold the classes and thereby hold the new schools?

**Mr. Speaker:** These are all details.

**Shri Tyagi:** There was a proposal to create an Air University. I wanted to know if it is in line with the same scheme.

**Mr. Speaker:** Is it proposed to have only television sets and no teachers and have a university of that kind?

**Dr. Keskar:** The object here is that it is not always possible to get qualified and first-class teachers for certain subjects. Secondly teaching of

certain subjects is done better and more effectively by audio-visual means. For both these purposes, it is proposed to have these regular classes for the regular curriculum subjects in the Delhi secondary schools—not all the subjects, but some of the subjects. Probably, the programme will be for not less than 2-3 hours.

**Shri C. D. Pande:** In view of the fact that the effects of television in U.K. and U.S.A. had been very harmful to the young people, why are the Government insisting on having television when there are so many other things to be done?

**Dr. Keskar:** Television is a medium, and the question of whether we put it to good use or bad use depends upon us. As I said, this is not what is known as the ordinary television programme, this will be for regular classes and no question of the children being spoiled by it arises.

**श्री प्रकाश बीर शास्त्री:** क्या मैं जान सकता हूँ कि योजना को कार्यान्वित करने के लिए कितनी धनराशि नियत की गई है?

**श्री आ० चं० जोशी:** इनमें फोर्ड काउंडेशन की ओर से २२,५८,६२० रुपया दिया गया है और ४,२६,०२० रुपया आल इंडिया रेडियो की तरफ से नियत किया गया है।

**डा० केसरी:** मैं बतलाना चाहता हूँ कि चार लाख रुपया जो हमारी तरफ से खर्च होगा, वह चार साल में खर्च होगा।

**Shri B. K. Gaikwad:** May I know whether television sets will be provided to all Government primary and secondary schools and even the schools aided by Government? Secondly, may I also know whether Government will provide these sets to government colleges?

**Shri A. C. Joshi:** This is meant for secondary schools only.

**Shri Yadav Narayan Jadhav:** May I know whether this scheme will be

extended to all the prominent cities of India?

**Dr. Keskar:** This is an experiment in education, probably a very interesting one. If and when it succeeds, the question can be considered.

#### Rehabilitation of Tibetan Refugees

**\*241 Shri Chintamoni Panigrahi:** Will the Prime Minister be pleased to state:

(a) whether the Dalai Lama has offered some money for the rehabilitation of Tibetan refugees in India out of his treasures which came to Calcutta from Sikkim; and

(b) if so, whether he had any correspondence with the Dalai Lama to this effect?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) As far as we know, the Dalai Lama has distributed over Rs. 50,000 among Tibetan refugees in India. He has also offered Rs. 50,000 towards the establishment of a school for Tibetan children.

(b) No Sir.

**Shri Chintamoni Panigrahi:** May I know whether Government have been able to assess the actual amount of the treasures which is now in the name of Dalai Lama; if so, may I know how much of these treasures has been sold out and how much money he has drawn from this amount?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** No, Sir, we have not got exact figures, but speaking from memory, the amount that came to him is somewhere between Rs. 80 lakhs and Rs. 1 crore. Much of it I understand is invested.

**Shri S. M. Banerjee:** May I know the amount which is spent monthly on the rehabilitation of Tibetan refugees by the Central Government?

**Shri Jawaharlal Nehru:** That, Sir, has been stated in answer to a number of questions.

**Mr. Speaker:** That does not arise out of this.

**Shri Hem Barua:** May I know whether it is a fact that of late there has been an increase in the inflow of Tibetan refugees to this country because China has kept the Tibetan border open, even though the inflow is strictly restricted; if so, may I know whether it is not a fact that it is going to affect adversely our economy? If the answer is in the affirmative, may I know whether our Government is going to ban or seal the border so that there is no more inflow of refugees?

**Shri Jawaharlal Nehru:** There has been an increased inflow of refugees from Tibet and, to some extent, they continue coming in in small groups. I think their total number now is over 20,000.

**Shri Raghunath Singh:** May I know whether any help, international or national, officially or non-officially, was received by India for these refugees?

**Shri Jawaharlal Nehru:** Yes, Sir. So far as we are concerned, the responsibility for rehabilitating these refugees has been undertaken by the Government of India completely. We have asked for no help. But, as a matter of fact, we have received help from two or three countries, for instance, from New Zealand, from Australia and U.S.A. This money that they have sent we are utilising not in general help but for specific schemes for rehabilitation.

**Shri Hem Raj:** May I know whether these refugees will be given Indian citizenship rights or not?

**Shri Jawaharlal Nehru:** This question does not arise; they have neither asked for it nor have we considered it.

**Shri Hem Raj:** There are certain refugees who are just on the border

line. They have some lands on the Indian soil and some on the Tibetan side. Will those persons who have certain lands on the Indian soil be treated as Indian citizens?

**Shri Jawaharlal Nehru:** That is a question for individual consideration.

**Shri Hem Raj:** May I know whether it is a fact that the West Bengal State Government has banned the border migration of refugees into the district of Darjeeling because there is the problem of law and order; if so, how far it is true?

**Mr. Speaker:** That does not arise out of this question. We are here dealing with Dalai Lama's expenditure.

**Shri Jaipal Singh:** May I know whether the Government are completely satisfied that no fifth-columnists are coming in in the guise of refugees?

**Shri Jawaharlal Nehru:** I did not follow the question.

**Mr. Speaker:** He wants to know whether a number of spies are coming in in the form of refugees?

**Shri Jawaharlal Nehru:** They do not carry papers stating that fact. The result is that we try to screen them to the best of our ability.

#### Sugar Wage Board Report

\*242. **Shri S. M. Banerjee:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Sugar Wage Board is likely to submit its report in the month of August, 1960;

(b) if not, the reasons for the delay; and

(c) whether interim relief recommended by the Board is being paid by all the mills?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):**  
(a) No.

(b) The Board has not yet been able to finalise its recommendations.

(c) Yes, as far as Government are aware.

**Shri S. M. Banerjee:** In reply to part (a) of the question it has been said: "No". May I know when the report is likely to be submitted? It was stated in this House that it will be brought in the month of September. May I know whether Government is going to adhere to that date?

**Shri L. N. Mishra:** The report was expected by the end of September, 1960, but now we expect it by November, 1960.

**Shri B. K. Gaikwad:** May I know whether Government are aware that the sugar factories in Maharashtra, particularly in Tilaknagar, The Maharashtra Sugar Factory has not paid the interim relief to the workers up till now?

**Shri L. N. Mishra:** Most of the sugar factories have implemented the recommendation of the Sugar Wage Board with respect to interim relief.

**Shri S. M. Banerjee:** I want to know whether Government will bring in any legislation in case the sugar magnates refuse to accept the recommendations of the Board as has been experienced by the textile industry?

**The Minister of Labour and Employment and Planning (Shri Nanda):** The hon. Member, Shri Banerjee, asked a question about what will happen in the future. Even in the case of the textile industry we have been able to get the recommendations implemented, for the most part, already without any legislation, and I do not think we are now visualising necessarily difficulties in the future regarding this problem.

**Shri Tangamani:** At present there is no law enforcing the recommendations of the Wage Board upon the employers and there has been considerable delay in the case of the recommendations of the Textile Wage Board.

**Mr Speaker:** Order, order. The hon. Member is putting the same question with some more reasons for introducing a legislation. The hon. Minister just now said, in answer to a question by Shri Banerjee, that there were no difficulties felt so far as implementation was concerned in the case of textile workers. To ask as to whether something will be done when difficulties arise, is all hypothetical, I ought not to allow such questions.

**Shri Tangamani:** In the case of textiles there was a notification by the Government of India. I would like to know whether any similar notification will be issued after receipt of the recommendations of the Sugar Wage Board?

**Shri Nanda:** Notifications are issued normally after the Wage Board's report has been considered and decisions taken on the recommendations made. Regarding the difficulties which were experienced in respect of the Textile Wage Board, Sir, my approach was that it should not be said by the millowners that they have been forced to accept it, because of the laws that have been imposed upon them. It is a very great satisfaction to me that in spite of the fact that there was some delay they have by and large accepted it, carried it out from the date it was decided upon by the Wage Board—that is, with retrospective effect. It may be that there are a few units left out, but that is another question and we may deal with them as the situation requires.

**Shri Prabhat Kar:** The hon. Minister said that there have been no difficulties in getting the Textile Wage Board's recommendations implemented. Is it not a fact that in the State of West Bengal even now their recommendations have not been implemented?

**Mr Speaker:** By any mill?

**Shri Prabhat Kar:** Yes, by any mill?

**Shri Nanda:** My information was that the employers did agree. So I have given an assurance, a general assurance to all the workers in the country that we shall see to it that these recommendations are implemented. We may see to it by persuasion—that is preferable—and if necessary by legislation.

**Shri Palaniyandi:** May I know if it is a fact that the Government have not yet taken any steps to implement the decisions of the Cement Wage Board even though the report was published earlier?

**Shri Nanda:** There was recently a meeting of the industrial committee on cement and the representatives of the employers have all agreed that they will carry out the recommendations of that Wage Board. Incidentally, I may inform hon. Members that on the workers' side it has been agreed, though it was not put in the recommendations or the report of the Wage Board, that they will not raise a further demand for a period of five years.

**Shri Basappa:** May I know to what extent the wages of workers in the textile industry differ in different parts of the country?

**Shri Nanda:** They differ, and it is a scattered industry, and the Wage Board is looking into all these things.

#### Hosiery Factories, Ludhiana

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\*243. { **Shri Ajit Singh Sarhadi:**  
**Shri Warior:**  
**Shri Vasudevan Nair.**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the hosiery factories in Punjab were rendered idle during the last few months;

(b) if so, the reasons therefor; and

(c) what steps Government had taken to see that production was not adversely affected?

**The Minister of Commerce (Shri Kanungo):** (a) No, Sir.

(b) and (c). Do not arise.

**Shri Ajit Singh Sarhadi:** Is it not a fact that a large number of factories in Punjab have closed for about three months due to the lack of yarn for the spinners?

**Shri Kanungo:** No, Sir. According to the production statistics available, production in 1960—from January to April, was almost the same as in the corresponding period in 1959. There was some difficulty about the availability and also about the price. There were disputes which have been settled more or less, but the actual production has not suffered.

**Shri Ajit Singh Sarhadi:** Is it not a fact that several representations were made by the hosiery factories that the spinners were not implementing the agreement which has been arrived at about the adequate supply of yarn imported by them at a reasonable price?

**Shri Kanungo:** There have been representations and, as I said, there has been a committee, and discussions have been going on for a long time. The basic fact is that we cannot import as much raw wool as is necessary. Therefore, the limited quantity of woollen yarn has got to be rationed. The agreement has been that a certain quantity of yarn should be handed over to the hosiery mills association which will do the distribution. Then, the dispute was this: that pending the working out of the cost by the cost accountants of the Finance Ministry, they should agree to accept the yarn at a certain price and give a bank guarantee that if the cost accountants' study showed that if a higher price was to be paid, namely, Rs. 1-6-0, the difference should be guaranteed by the bank. For sometime they did not do it. Now, the dispute has been resolved.

**Shri Muhammed Elias:** May I know whether the Government have received any representation from the

workers of the factories in Ludhiana regarding the reopening of the factories which have been closed and for the improvement of their working and living conditions?

**Shri Kanungo:** No, Sir.

**Shri Ajit Singh Sarhadi:** Has the Government considered the proposal to give a licence in the public sector, to the Small Scale Industries Corporation, for the import of yarn instead of to the spinners?

**Shri Kanungo:** There is no use building up the capacity when the raw material is not available.

**श्री प्रकाश बीर शास्त्री :** क्या मैं जान सकता हूँ कि होंगी करताने अपनी उत्पादन क्षमता बढ़ा सकें, इस देश में भी सरकार कुछ प्रयत्नशील है?

**Shri Kanungo:** I have replied to it, namely, as the raw material is in shortage, we do not like the capacity to be increased because the present capacity cannot be fed.

**Shri Tyagi:** Is there any chance of exporting hosiery to outside countries and, if so, may I know whether it is a fact that the import of wool would not matter then? Import could be had on condition that the finished commodity is exported.

**Shri Kanungo:** That is always investigated. But so far, the export has been very little.

#### Press Interviews with Dalai Lama

**\*244. Shri Vidya Charan Shukla:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that journalists are not allowed to interview the Dalai Lama or other important Tibetans except through official interpreters; and

(b) what is the procedure which has to be followed before an interview can be arranged with the Dalai Lama and the other Tibetans?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) No, Sir.

(b) Any person including journalists desirous of interviewing the Dalai Lama may seek an appointment with him. The Dalai Lama alone decides whether to grant or refuse the request. During interviews the Dalai Lama uses an interpreter, as his knowledge of languages other than Tibetan is not adequate enough to conduct interviews without the interpreter.

**Shri Vidya Charan Shukla:** May I know if the request for interviews with the Dalai Lama can be made direct to him or whether it has to be made through some other channel?

**Shri Sadath Ali Khan:** It is done through the Dalai Lama's Secretary.

**Shri Ansar Harvani:** Is the Government aware that certain American papers have published certain faked interviews with the Dalai Lama?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** I do not know, Sir. It might have been done; I do not know.

**Mr. Speaker:** If all are allowed to talk to him, what is the objection?

**Shri Hem Barua:** May I know whether it is not a fact that the Dalai Lama is insisting on isolation and, if so, whether this isolation is due to spiritual reasons or political reasons? He does not want to give interviews.

**Shri Jawaharlal Nehru:** I do not know whether he is insisting on isolation or what the reasons may be.

**Shri Hem Barua:** He has refused interviews.

**Shri Punnoose:** When the Dalai Lama wants to give an interview, do the Government give him an interpreter or does he have his own interpreter?

**Mr. Speaker:** Is the interpreter that the Dalai Lama uses the Government interpreter or his own?

**Shri Jawaharlal Nehru:** Both, Sir. I mean to say, either. The Government have an interpreter. Indeed to deal with him we have an interpreter there, a competent person. He is a Tibetan himself in Government service; and the Dalai Lama has his own personal interpreter. Sometimes one is used and sometimes the other.

**Shri Vidya Charan Shukla:** May I know if at any time any journalist has been prevented from meeting the Dalai Lama, Indian or foreign journalist?

**Mr. Speaker:** By the Government?

**Shri Vidya Charan Shukla:** Yes.

**Shri Jawaharlal Nehru:** Not that I know of. Right at the beginning, that is, over a year ago, when he had just come, there were some limitations. Of course, there were special circumstances, but then, I am not aware of anyone being prevented.

#### Manufacture of Intermediate Dyes and Chemicals

\*245. **Shrimati Ila Palchoudhuri:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1023 on the 22nd March, 1960 and state the progress since made in connection with the setting up of a project for the manufacture of basic chemicals and intermediates in collaboration with a consortium of West German firms?

**The Minister of Industry (Shri Manubhai Shah):** The agreement with the consortium of West German firms for the setting up of a project for the manufacture of basic chemicals and intermediates is expected to be signed shortly.

**Shrimati Ila Palchoudhuri:** May I know the nature of the participation that is under consideration? Is it only the technical knowhow or will it imply money?

**Shri Manubhai Shah:** There is about ten to fifteen per cent. money participation—it is really the free share for the engineering services, the technical knowhow, etc.—in all the payments due to the West German consultants.

**Shrimati Ila Palchoudhuri:** May I know whether the geological and zoological surveys that were needed for the plant for the manufacture of glandular products and the various other products have been completed, and whether the people will get really the full data about it?

**Shri Manubhai Shah:** There is a slight misunderstanding in the mind of the lady Member. This is not the plant which requires either a geological or a zoological survey. This is a plant purely for organic chemical intermediates. The other one is the Russian project for the manufacture of glandular products. As far as this plant is concerned, all the formalities, technical and financial, have been completed. Only the legal document has to be finalised, and that has also been finalised and initialled by the Government of India this year and we have sent it to Germany. Very soon the agreement will be signed. The location also has been determined; it is near Panvel, in the Kulaba district of Maharashtra State.

**Shri Damani:** May I know whether any parties approached the Government for showing their willingness to start such factories and, if so, may I know the name of the parties with their foreign collaborators?

**Shri Manubhai Shah:** As far as this project is concerned, it is a public sector project being established by the Government of India. There have been so many proposals for the manufacture of organic intermediates in the private sector, and every time, on merits, whenever a dye-stuff or plastic or pharmaceutical firm came forward for the manufacture of the organic intermediates, we have freely allowed a licence.

**Shri Vidya Charan Shukla:** May I know if the Government of Madhya Pradesh put up a very strong case for the location of this factory near Bhilai and may I know why that site was not selected?

**Shri Manubhai Shah:** Firstly, I may say for the information of the hon. Member, the Government of Madhya Pradesh never proposed this particular factory near Bhilai. Otherwise also, we are wedded to the dispersal of industries in every part of India, and this particular site was very suitable in Maharashtra State. Therefore, in consonance with our general theory of distributing particularly the heavy industries in every part of India, we selected this site there.

**Shri Tangamani:** May I know the name of the West German firm collaborating in this project and the actual equity capital which is ten per cent. according to the Minister?

**Shri Manubhai Shah:** Messrs Bayers, Basf, Hoechst and UHDE. These are the four firms. The percentage will work out to 10 to 15 per cent. or Rs. 1.2 crores.

#### Export of Artificial Silk Yarn to East Africa

\*248. **Shri Raghunath Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Japan is meeting 75 per cent. of the total requirement of artificial silk and rayons of East Africa and India only 5 per cent. i.e., 500,000 yards, whereas the total intake of East Africa of the above cloth is more than ten million yards; and

(b) if so, whether Sir Ganesh Narayan Podar, the Leader of the Indian Silk and Rayon Textiles Delegation who visited East Africa has submitted any report to Government?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) Japan is the main supplier of artificial silk and synthetic fabrics in

the East African markets and India's share is almost negligible.

(b) The Report has been submitted to the Silk and Rayon Textile Export Promotion Council and is under their consideration.

**Shri Raghunath Singh:** ईस्ट अफ्रीका में दूसरे देशों से करीब एक करोड़ गज वस्त्र वा इमोर्ट होता है और उसमें हिन्दुस्तान का शेयर केवल ५ लाख गज है। मैं जानना चाहता हूँ कि हिन्दुस्तान का एक्सपोर्ट अधिक करने के बास्ते हमारी सरकार क्या कदम उठा रहा है?

**Shri Satish Chandra:** पहली बात तो यह है कि ईस्ट अफ्रीका में बाहर के देशों से ६ बरोड़ गज कपड़ा जाता है, एक करोड़ नहीं। हिन्दुस्तान ने अभी तात में वहां कपड़ा भेजा था किया है। अभी हम केवल पांच लाख गज भेज रहे हैं। कोशिश की जा रही है कि और भेजें। जैसा कि माननीय सदस्य ने खुद जिक्र किया है एक्सपोर्ट प्रोमोशन का उत्तराधिकारी का एक डेलीगेशन वहां मार्केट वा अययन करने गया था। दिक्कत यह है कि वहां स्पन फाइबर से बने कपड़े की मांग है और हमारे पास फिलार्मेंट फाइबर है। जिस फाइबर की वहां ज्यादा मांग है वह हमारे पास कम है।

**Shri Raghunath Singh:** मैं जानना चाहता हूँ कि जापान और हिन्दुस्तान से जो रिक्त का कपड़ा ईस्ट अफ्रीका को भेजा जाता है, उसके दाम में क्या फर्क है?

**Shri Satish Chandra:** यह सवाल तो सिल्क के बारे में नहीं है।

**Shri Raghunath Singh:** मेरा मतलब रेयन सिल्क से है।

**Shri Satish Chandra:** जहां तक रेयन का सवाल है जापान में यह काम बड़े पैमाने पर होता है, काम बहुत दिनों से हो रहा है और उनके यहां इसके बड़े बड़े कारखाने हैं, इसलिए उनकी कीमत कुछ कम है, लेकिन जहां तक रेयन फिलार्मेंट फाइबर का ताल्लुक

है उसमें हम कम्पीट कर सकते हैं। और इसमें हमारा विराज बढ़ा जारेगा।

श्री रमेश चन्द्र: हम यह जानना चाहते हैं कि जारी और हिन्दुस्तान के कपड़े के मूल्यों में क्या फर्क है?

श्री सतोंग चन्द्र: डेलीगेशन ने कोई ५०० सुफहूं की लिंगोट री है। मैं गूल्य के फर्ने के बारे में तो रहीं कह नहीं। लेकिन जाहिर है कि जब हाज़ार कपड़ा बहां जाने लगा है तो उसका मूल्य कम्पटीटिव है।

#### Indian Cement Factories in Pakistan

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Shri S. A. Mehdi:  
 \*250. { Shri Ram Krishan Gupta:  
 Shri A. M. Tariq:  
 Sardar Iqbal Singh:

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 342 on the 22nd February, 1960 and state:

(a) whether any Indian-owned cement factory in Pakistan has been purchased by the Pakistan Government; and

(b) if so, the name of the factory and price paid by the Pakistan Government?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) No, Sir.

(b) Does not arise.

**Shri Hem Barua:** In reply to a question, it was said that Pakistan proposed to buy some factories owned by the Assam-Bengal Companies, Calcutta and the Associated Cement Companies of India. What has happened to that proposal?

**Shri Sadath Ali Khan:** They have not bought them so far.

**Mr. Speaker:** Have they been purchased?

**Shri Sadath Ali Khan:** No, Sir; they were considering the purchase of

these factories, but they have not done it.

**Shri Hem Barua:** There was some proposal also and some negotiations. I want to know whether some agreements, conditions and terms have been communicated to the Government of India or not.

**Shri Sadath Ali Khan:** The matter is still pending.

**Shri Vidya Charan Shukla:** Is it a fact that the Indian owners of cement factories in Pakistan have been finding it difficult to send the legitimate profits to India and if so whether Government have been approached for help in this matter?

**Shri Jawaharlal Nehru:** They have been finding difficulty in sending the money and that is the reason why there has been some talk of their selling the factories to the Pakistan people.

त्रिशूल के सिए युगोस्लाव का अभियान

\*२५१. श्री भवत दर्शन: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस ग्रीष्म काल में एक युगोस्लावी पर्वतारोही दल को गढ़वाल (उत्तर प्रदेश) के त्रिशूल पर्वत पर चढ़ने की अनुमति दी गई थी;

(ख) यदि हां, तो इस दल के कौन कौन सदस्य थे;

(ग) उनके साथ नियुक्त किये गये भारतीय सम्पर्क अधिकारी का नाम क्या है;

(घ) इस पर्वतारोही दल को क्या सहायता दी गई; और

(ङ) इस दल को अपने उद्देश्य की प्राप्ति में कहां तक सफलता मिली?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):**  
 (a) Yes, Sir.

- (b) 1. Mr. Makhota.
- 2. Mr. A. Kunave.
- 3. Mr. M. Kersic.
- 4. Mr. C. Debeijak.
- 5. Mr. Z. Jerin.
- 6. Dr. A. Robic.

(c) Capt V. Badhwar of the Ministry of Defence.

(d) (i) Exemption from customs duty on non-consumable goods and equipment, subject to the condition that these would be re-exported after the completion of the expedition.

(ii) Daily weather reports for the expedition on the short wave by the All India Radio.

(iii) Permission for the import of personal arms and ammunition for the duration of the expedition.

(e) The expedition is reported to have reached the summit.

श्री भक्त दर्शन : क्योंकि यूगोस्लाविया की ओर से हिमालय में आने वाला यह सबसे पहला दल है, तो क्या इस दल की ओर से सरकार को कोई रिपोर्ट मिली है, और अगर मिली है तो उसका आशय क्या है ?

प्रधान मंत्री तथा बैदेशिक कार्य मंत्री (श्री जवाहरलाल नेहरू) : रिपोर्ट कैसी । शायद पहुंच गये हैं । लेकिन अभी तो उनको मौका भी नहीं होगा रिपोर्ट भेजने का ।

ग्राहक महोदय : क्या उन्होंने कोई रिपोर्ट भेजी है ?

श्री जवाहरलाल नेहरू : रिपोर्ट क्या, खबर भेज सकते हैं, और जैसा कि अभी कहा गया, यह सुना गया है कि वह चोटी पर पहुंच गये हैं ।

श्री भक्त दर्शन : मैं यह जानना चाहता हूँ कि इन विदेशी पर्वतारोही दलों के साथ जो हमारे सम्पर्क अधिकारी यानी लेयाजां आफिसर नियुक्त किये जाते हैं इनका क्या कर्तव्य होता है । मूले सूचना मिली है कि हमारे भारतीय

सम्पर्क अधिकारी को विदेशी पर्वतारोही बेस कॅम्प तक ही ले जाते हैं आगे नहीं ले जाते जब कि वह पहाड़ पर चढ़ने में समर्थ हैं । क्या गवर्नमेंट को इस बाते में कोई शिकायत मिली है, और क्या सरकार उस पर विचार कर रही है ?

श्री जवाहरलाल नेहरू : जी नहीं, हमको कोई शिकायत नहीं मिली है, हम नहीं जानते । आम तौर से कोई एसी टीम जिसमें सत्र, आठ, दस आदमी होते हैं, उनमें से एक दो आदमी ही चोटी पर पहुंचते हैं, वाकी रास्ते में रुकते जाते हैं ।

श्री भक्त दर्शन : क्या गवर्नमेंट के व्यापार में कोई एसी शिकायत आयी है कि हमारे सम्पर्क अधिकारी जबकि वे चोटी पर जाने के योग्य भी थे तब भी उनको यह तुहमत लगा कर शामिल नहीं किया गया कि वह भारतीय हैं ?

श्री जवाहरलाल नेहरू : हमारे पास इस तरह की कोई शिकायत नहीं आयी है । बल्कि ऐसे मामले में तो जो टीम का लीडर होता है आखिरी फैसला उसी का होता है, जैसे कि जहाज के कप्तान का होता है या हवाई जहाज के पाइलट का होता है । बड़े से बड़े अफसर को पाइलट का हुक्म मानना पड़ता है ।

#### Committee on Peaceful Uses of Outer Space

\*252. Shri Kalika Singh: Will the Prime Minister be pleased to state:

(a) why India and the United Arab Republic decided not to take part in the meeting in New York in May and June, 1959, of the *ad hoc* Committee on peaceful uses of outer space appointed as a result of 20-Power Draft resolution adopted by General Assembly of the U.N. on the 13th December, 1958;

(b) whether the Outer Space Committee established on the 12th December, 1959, of which India is a member, has begun its work; if so, the work done so far;

(c) what is the definition of Outer Space; and

(d) whether the Government has formulated its policy to bring about co-ordination between eastern and western powers for a peaceful approach towards the problem?

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** (a) India did not participate in deliberations of the *Ad Hoc Committee on Peaceful Uses of Outer Space*, established by General Assembly resolution 1348 (XIII), which met during May and June, 1959. India was of the view that the success of the Committee's work required the participation and co-operation of both the countries most advanced in this field, namely the U.S.A. and the USSR. This could not be brought about on the basis of the composition of the Committee as it then existed. It is not for the Government of India to give reasons for the decision of the United Arab Republic not to participate in these meetings.

(b) The Committee on Peaceful Uses of Outer Space, established on 12 December, 1959, has not, so far, met.

(c) There is, as yet, no accepted definition of Outer Space.

(d) As stated above, the Committee has not met so far; therefore, the specific views of the Government of India have not been called for. However, the Government will continue their efforts to bring about increased co-operation in the use of outer space for peaceful purposes.

**Shri Kalika Singh:** May I know whether India agrees to the use of its outer space by foreign powers, particularly when the base is used by planes of neighbouring countries which are members of military pacts?

**Shrimati Lakshmi Menon:** As stated in the answer, there is no definition of outer space.

**Mr. Speaker:** Whatever the definition of outer space may be, are you going to allow them?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** We do not allow anybody without our permission. Always permission is sought to be asked. The hon. Member has referred to the bases. Bases are very much in the public eye. No such question has arisen. We do not allow any armed aircraft to go over India, except under very rare circumstances in transit.

**Shri Kalika Singh:** May I know whether prohibition of carriage of military weapons in the outer space will be one of the subjects coming under the scope of the Outer Space Committee which met in December, 1959?

**Shri Jawaharlal Nehru:** The hon. Member is getting mixed up. Outer space is something very much outer. We do not carry weapons and other things when we are about 100 miles from the earth's surface. It is quite a different problem. Those problems of carrying military weapons, etc. arise when you are relatively near the earth's surface going from one place to another. When you go to outer space an entirely different set of problems arise.

**Shri Kalika Singh:** Has any near definition of outer space been decided upon? Beyond what height is outer space? There might be some discussion going on in some countries that it is 15 miles or 10 miles.

**Mr. Speaker:** Is there any accepted height?

**Shri Jawaharlal Nehru:** No, Sir. I have said so.

**Shri Hem Barua:** In view of the fact that outer space is not defined may I know whether outer space is that space in which laws, like Sir Isaac Newton's theory on gravitation and Einstein's theory of relativity do not operate?

**Mr. Speaker:** Shri Shukla.

**Shri Vidya Charan Shukla:** Have the Government of India been receiving any useful data or information

from friendly countries in their search for information on outer space?

**Shri Jawaharlal Nehru:** The Government of India are not engaged in any research on outer space.

**Shri Vidya Charan Shukla:** Have you received any useful data from friendly countries like U.S.A. or USSR about their own research on outer space?

**Shri Jawaharlal Nehru:** Such data as is available to the public is published in the scientific organs. If it is not to be published, it is not conveyed to any other country. If it is secret, it is not given, and when it is published it is not secret.

#### Publicity of Government of India

\*253. **Shri A. M. Tariq:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the Chief Minister of West Bengal while inaugurating the Eastern Zone Field Publicity Conference at Darjeeling recently referred to the duplication of publicity of the Government of India; and

(b) if so, the reaction of the Government of India to the statement?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). I presided at a Regional Publicity Conference at Darjeeling on the 30th May, at which the Chief Minister of West Bengal suggested, in his speech the need for more co-ordination and elimination of duplication.

In the later discussions that took place, I pointed out that we fully reciprocated the suggestion and one of the purposes for which the Conference was being held was precisely elimination of duplication. It was also pointed out that whatever action the Central Government took for plan publicity in the States for the Central Government was generally done after consultation with the State Governments.

**Shri Sh. M. Tariq:** मैं यह जानना चाहता हूं कि क्या वजीर साहब को इस बात का इलम है कि प्लान पब्लिसिटी के बारे में जो काम हो रहा है उसमें सिवाय डुप्लीकेशन के और कुछ नहीं है और हम एक भारी रकम इस तरह जाया कर रहे हैं? अगर यह दुर्स्त है तो हूकूमत इस डुप्लीकेशन को रोकने के लिये क्या इकादाम कर रही है?

[**شہری اے - ایم - طارق: میں**  
یہ جاننا چاہتا ہوں کیا وہ ماحب  
کو اس بات کا علم ہے کہ پلان پبلیسٹی  
کے بارے میں جو کام ہو رہا ہے اس  
میں سوائے ڈپلیکیشن کے اور کچھ بھی  
ہے اور ہم ایک بھاری رقم اس طرح فائع  
کر دے ہیں - اور یہ درست ہے تو  
حکومت اس ڈپلیکیشن کو دوکھ کے  
لئے کیا اقدام کر رہی ہے -]

**Sh. M. Tariq:** जो सवाल आपने पेश किया है मैं उससे इत्तिफाक राय नहीं हूं। प्लान पब्लिसिटी तरह तरह के जरियों से हो सकती है और हो रही है। हो भी सकता है कि कहीं कहीं उसमें डुप्लीकेशन भी हो रहा हो लेकिन जो प्लान पब्लिसिटी सेंटर से होती है या स्टेट से होती है उसमें फर्क होता है। स्टेट्स अपने अपने प्लांस के बारे में पब्लिसिटी करती हैं जबकि सेंटर एक आलंडिया पिक्चर देने की कोशिश करता है और इन दोनों के बीच में कोई लाइन लीचना कभी कभी मुश्किल हो जाता है और इसलिये हो सकता है कि कहीं कहीं डुप्लीकेशन हो। उसी डुप्लीकेशन को दूर करने के लिये स्टेट्स गवर्नर-मेंट्स और सेंटर के बीच में कभी कभी हम काफ़े सेज करते हैं ताकि ऐसा डुप्लीकेशन हो जाय।

**Shri Sh. M. Tariq:** मैं यह जानना चाहता हूं कि क्या वजीर साहब को इस बात का इलम है कि जो पब्लिसिटी हम फ़िल्मों के जरिये करते हैं उसमें डुप्लीकेशन हैं क्योंकि जहां फ़िल्में फ़िल्में फ़िल्में डिवीजन तैयार करता है

उसी फिल्म को सेंट्रल यूनिट भी दिखाती है और रियासती यूनिट भी दिखाती है और इस तरह हमारा काफी पैसा खर्च होता है तो क्या फिल्म की पब्लिसिटी के लिये एक यूनिट कायम नहीं कर सकते हैं ?

[شروع اے - ایم - طلاق: مہن یہ  
جاننا چاہتا ہوں کہ وزیر صاحب کو  
اس بات کا علم ہے کہ جو پہلوستی ہم  
فلمن کے ذریعے کرتے ہیں س مہن  
ڈیلیگنچن ہے کیوں کہ جہاں فلمن  
فلمس تیویزن ٹھار کرتا ہے اسی فلم کو  
سینئرول یونٹ بھی دیکھاتی ہے اور  
دیاستی یونٹ بھی دیکھاتی ہے اور  
اس طرح ہمارا کافر پیسے خروج ہوتا ہے  
تو کہا! فلم کی پہلوستی کے لئے ایک  
یونٹ قائم نہیں کر سکتے ہیں - ]

डा० केसकर : यह पूरे तौर पर सही नहीं है । ऐसी कई स्टेट्स हैं जो अपनी फिल्म बनाती हैं । इसके अलावा फिल्म दिखलाने का काम सेंटर या स्टेट्स की जो यूनिट करती है वह कोई बेतरतीबी से नहीं करती है । उनके प्रोग्राम्स एक दूसरे से मिल कर ऐसे तय किये जाते हैं कि जहाँ स्टेट की यूनिट दिखलाती है वहाँ सेंटर की यूनिट नहीं दिखलाती है । स्टेट फिल्म दिखलाते हुए भी अपने प्लान पर जोर देती है और सेंटर की कोई यूनिट जो कि बहुत कम है वह एक आल इण्डिया पिक्चर दिखलाने की कोशिश ज्यादा करती है ।

डा० सुशेना ना॒रा॑ : मैं जानना चाहती हूं कि कुछ ऐसे विभाग जिनका कि काम एक तरह से बिल्कुल मिला हुआ है जैसे मिसाल की तौर पर जब हम सेविंग्स के लिये पैसा मांगने जाते हैं या अमदान की अपील करते हैं तो उसकी पब्लिसिटी और प्लान की पब्लिसिटी अगर एक साथ जोड़ कर इंटेरेट करके की जाय तो क्या ज्यादा अच्छा नहीं आ सकता ? इस दिशा में क्या कदम उठाये गये हैं या उठाने का इरादा है ?

डा० केसकर : हाल में मेरे पास इस सम्बन्ध में माननीय सदस्या की तरफ से जो सुझाव आया है मैं उसका स्वागत करता हूं और चाहता हूं कि इन दोनों की पब्लिसिटी साथ ही हो तो बहुत अच्छा है ।

**Shri Venkatasubbaiah:** In order to avoid duplication may I know whether Government propose to implement the Plan publicity schemes through the various State Government machineries such as the Information Department?

**Dr. Keskar:** We help the State Governments to the greatest possible extent in carrying out Plan publicity by providing materials. But it has been found from experience that as far as giving the all India picture of the Plan is concerned, the State is not able to carry that out fully and adequately and, to that extent, we help the State. I might inform the hon. Member that the programme of publicity that we carry out is settled after discussion with the State Government Director of Publicity and in such a way that at the same time two units of the Centre and the State are not working in the same place but are working separately at different times.

**श्री बजराज सिंह :** अभी मिनिस्टर महोदय ने बतलाया कि राज्य सरकारों से सलाह मशविरा करके यह तय किया जाता है । जब ऐसी व्यवस्था है तब किर योजना प्रचार के सम्बन्ध में यह केन्द्र और राज्यों के बीच डुप्लीकेशन क्यों होता है ? क्या पहले से ऐसी व्यवस्था नहीं की जाती है कि कार्यसेवा बाटे जायें राज्य सरकारों के और केन्द्र सरकार के और कहीं पर भी इस डुप्लीकेशन के कारण पैसे का दुरुपयोग न हो ?

डा० केसकर : अभी मैंने माननीय सदस्य को बतलाया कि दोनों की पब्लिसिटी का उद्देश्य एक नहीं है । राज्य सरकार की पब्लिसिटी का उद्देश्य सीमित है, संकुचित होता

है स्टेट तक और हमारी पब्लिसिटी अखिल भारतीय दृष्टिकोण से होती है। हो सकता है कि कहीं कहीं दोनों एक में मिल जायें लेकिन वह फिर अनिवार्य हो जाता है। हम कोशिश तो करते हैं कि ऐसा न हो और हम सोचते हैं कि सभी स्टेट सरकार से कारबों लेकिन यह अखिल भारतीय दृष्टिकोण हो नहीं सकेगा अगर हम कुछ न कुछ स्टेट सरकार की इस दृष्टि से मदद न करें।

**Shri C. R. Pattabhi Raman:** Are the State Governments informed in advance of their publicity plans in vans?

**Dr. Keskar:** The plan for our vans is drawn up so closely after discussion with the State Governments that even the location of the vans is decided after our talks. Even the places are suggested by the State Governments where they think that they will be useful. I might also inform hon. Members that we do not keep units in States where the States do not consider it necessary. Only where the States consider necessary we do it. In fact, a number of States have insisted that we should help them with units for doing publicity as they find their own organisation is not adequate for doing that work.

**Shrimati Renuka Ray:** Has it come to the notice of the hon. Minister that sometimes contradictory propaganda takes place between the Central and State Governments?

**Dr. Keskar:** Not as far as I know. If it is brought to my notice I shall certainly see that such a thing does not happen.

**Shri Tyagi:** Since there are a number of Government departments, including industrial units, who have to their credit one or more periodicals or journals may I know if there is any rule whereby the sanction of the Ministry of Information and Broadcasting is taken by departments before they start their own independent periodicals?

**Dr. Keskar:** It is a separate question. But I might say that there is no such rule or obligation.

#### Formulation of Labour Policy

**\*254. Shri Hem Barua:** Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to associate labour with the formulation of labour policy during the Third Five Year Plan;

(b) if so, whether Government have formed a Labour Panel as was done previously; and

(c) what procedure is to be followed in associating various labour interest on this Panel?

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):**

(a) Yes.

(b) and (c). The Standing Labour Committee, on which various labour interests are represented, together with a few experts on labour matters formed the Panel to discuss labour policies and programmes during the Third Plan.

**Shri Hem Barua:** May I know whether Government propose to associate representatives of the labour unions, both in the essential services and in those of the private and industrial sector also in this panel entrusted with the task of formulating a labour policy during the Third Five Year Plan?

**Shri L. N. Mishra:** All the four central organisations of labour are represented on it. Besides that there are labour experts and some other people. I think the Standing Labour Committee which has been converted into the labour panel is fully represented so far as labour interests are concerned.

**Shri S. M. Banerjee:** In view of the fact that the Central Government employees including those working in the various Corporations have to play a very vital role in the execution of our Plans, is there any proposal to convene a conference of their representatives to discuss the labour policy with them?

**Shri L. N. Mishra:** No, Sir; not at the moment.

**Shri Palaniyandy:** Before taking up the Third Five Year Plan labour policy, will Government come forward with a machinery to evaluate as to how far they have implemented the two Five Year Plans in regard to labour?

**Shri L. N. Mishra:** The evaluation of both the Plans has been done and will be made in future also.

**Shri S. M. Banerjee:** In reply to my question the hon. Parliamentary Secretary said, "No, not at the moment". Should I take it that the conference is likely to be called in the near future when passion die out?

**The Minister of Labour and Employment and Planning (Shri Nanda):** It is not necessary to speculate on that now. We are thinking of a number of things to be done in that connection. At a suitable time further steps can also be considered.

**Shri Tangamani:** May I know whether the panel has been constituted and, if so, the names of the members of the panel? May I also know whether a memorandum similar to the one which was circulated to the members in regard to the Second Plan has been drafted and circulated to its members?

**Shri Nanda:** Yes, Sir. The representatives of the various organisations who are represented on the Standing Labour Committee along with others who have been invited to join the Standing Labour Committee which is being extended into a kind of panel have had all this material before them regarding the various things which are to be considered in connection with the Plan for labour for the third five-year period.

**Shri Braj Raj Singh:** There are lakhs of workers who are not represented by the four trade union organisations which are recognised by the Government. Therefore may I know whether any representative of such workers who are not represented by

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the four trade union organisations will be taken on this panel?

**Shri Nanda:** There is a numerical minimum membership limit fixed for central organisations for the purpose of association on such tripartite bodies.

**श्री विभूति मिश्र :** मैं यह जानना चाहता हूँ कि इस थर्ड फाइव यीवर लान में लेतिहर मजदूरों का कोई स्थान है ?

**Shri Nanda:** In this tripartite body they also figure. But there are other forums where the problems of agricultural labour are considered adequately.

**Shri Tyagi:** Are these panels consulted only with regard to the amenities and wages etc. of the labour or are they also consulted about proposals which would increase the average productivity of labour?

**Shri Nanda:** I believe very much more so with regard to the latter. I will inform the hon. Member possibly if I get some time in the course of the afternoon as to how much has been done in that connection.

**Shri Hem Barua:** May I submit that Q. No. 271 be taken up?

**Mr. Speaker:** Is the House willing to supersede other questions and take up this question?

**Some Hon. Members:** Yes.

**Mr. Speaker:** Q. No. 271. Shri Raghunath Singh.

**Pilgrims' visit to Kailash and Mansarovar**

+

Shri Raghunath Singh:  
Dr. Ram Subhag Singh:  
Shri Khushwaqt Rai:  
Shri P. G. Deb:  
Shri Assar:  
Pandit D. N. Tiwari:  
Shri Ajit Singh Sarhadi:  
Shri Arjun Singh Bhadauria:  
Shri Bibhuti Mishra:  
Shri C. K. Bhattacharya:  
Shri J. B. S. Bist:  
Shri Bhakt Darshan:  
\*271.

**Shri Hem Barua:**

**Shri Birendra Bahadur**

**Singhji:**

**Shri Achar:**

**Shrimati Minimata:**

**Shri Pahadia:**

Will the Prime Minister be pleased to state:

(a) whether it is a fact that facilities to Indian pilgrims to visit Kailash and Mansarovar have been refused by the Chinese Authorities in Lhasa; and

(b) if so, whether this action does not violate the 1954 agreement?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a) and (b). The Chinese Government has informed us through our Consulate-General at Lhasa, that on the grounds of safety, they advise that persons should not undertake journey to ARI District of Tibet for pilgrimage for the time being. While, it is true that under the terms of our Agreement with China, pilgrims are allowed free access but in view of the Chinese Government's advice it would not presumably be possible to ensure the safety of the pilgrims during this difficult journey. In the circumstances we consider it expedient not to encourage pilgrims to go to Kailash and Mansarovar this year. It may be added that when these temporary difficulties are removed and when the conditions improve, the normal facilities guaranteed under the Agreement would be restored.

**श्री रघुनाथ सिंहः** इस साल वहां जाने वाले यात्रियों की तादाद क्या थी?

**श्री सावत अली खां :** २६ की टुकड़ी वहां गई थी।

**Shri Hem Barua:** In view of the fact that some pilgrims already arrived at Mansarovar and Kailash prior to this decision arrived at by the Chinese Government, what will happen to those pilgrims, namely, those who are already at these spots?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Some people not only arrived there but some of them after having arrived have returned here. So, I suppose others will also return unless some unfortunate incident occurs.

**Shri Hem Barua:** My submission is that the Chinese Government has informed us that the Chinese Government has informed us that because of these conditions there facilities cannot be provided for the safety of the pilgrims and that no pilgrims should go there hereafter. But certain pilgrims are already there. What would happen to them because the conditions there are not safe?

**Mr. Speaker:** He has said so.

**Shri Jawaharlal Nehru:** Some of them after actually having been there have come back and others presumably will also come back unless, as I said, some incident happens or something like that occurs.

**Mr. Speaker:** If there is any difficulty, certainly it would be brought to the notice of the hon. Minister.

**Shri Braj Raj Singh:** In view of the fact that the agreement of 1954 is being broken by the Chinese authorities, may we know whether the Government of India will also now claim that Kailash and Mansarovar are a part of India specially in view of the fact that there are certain documents available in India which go to prove that Mansarovar and Kailash had been in India?

**Shri Jawaharlal Nehru:** We do not consider this any breach of the agreement if a Government cannot allow them for a while owing to internal friction and say so. That is not a breach of agreement.

**Shri Nath Pai:** Dr. Lohia is reported to have stated publicly that he is in possession of documents which incontrovertibly establish the claim of India to Mansarovar. In view of that are any steps being taken to recover

those documents so that we can pursue our claims?

**Mr. Speaker:** I will not allow that question. Why should Dr. Lohia be talking outside. Why should he not send those papers and documents to the hon. Prime Minister? Why should it come through Shri Nath Pai indirectly?

#### Government Presses in South India

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\*255. { Shri R. C. Majhi:  
Shri Subodh Hansda:  
Shri S. C. Samanta:  
Shri Narayananakutty  
Menon:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government have decided to set up new presses in South India viz., at Coimbatore and Koratti; and

(b) if so, whether plans and estimates have been drawn up for these presses?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda)** (a). Yes, Sir.

(b) The plans and estimates for the proposed Presses are being drawn up.

**Shri R. C. Majhi:** What is the estimated amount set aside for these presses?

**Shri Anil K. Chanda:** For the press at Coimbatore the total expenditure including construction and machinery would be Rs. 1,33,43,000 and for the press at Koratti the total figure involved is Rs. 75,40,000.

**Shri Palaniyandy:** Even though the Government of Madras have spent a lot of money, over Rs. 2 lakhs, for acquiring lands and for providing water facilities to the press, why is there delay in having these presses?

**Shri Anil K. Chanda:** We have informed the House earlier in the previous session that there was difficulty

in getting foreign exchange released and unless machinery is also ready there is no point in going on with the construction.

**Shri S. C. Samanta:** May I know whether there is any other proposal to construct any other press in the South?

**Shri Anil K. Chanda:** No, Sir. At the moment we have only these two presses under contemplation.

**Shri Supakar:** For what purpose are these presses going to be established? Is there any special purpose for which these presses are being set up?

**Shri Anil K. Chanda:** The press at Coimbatore will be for the printing of books and the press at Koratti will be a forms press.

#### WRITTEN ANSWERS TO QUESTIONS

##### Indo-Pakistan Border

\*246. { Shri D. C. Sharma:  
Shri Pangarkar:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 383 on the 25th February, 1960 and state the further progress made towards the implementation of ground rules of Indo-Pakistan border settlement relating to the East Pakistan and Assam border?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** A statement giving details of the progress made in the implementation of the 'Ground Rules' on the Assam—East Pakistan border since February 25, 1960, is laid on the table of the House. [See Appendix I, annexure No. 71]. The progress has been satisfactory.

##### Cherrapunji Coal Mines

\*247. **Shrimati Renu Chakravarty:** Will the Minister of Labour and Employment be pleased to refer to the

reply given to Starred Question No. 1449 on the 12th April, 1960 and state:

(a) whether the provisions of the Labour Appellate Tribunal's Award have been implemented in the Cherrapunji Coal Mines area;

(b) if so, from which date; and

(c) if not, why not?

**The Minister of Labour and Employment and Planning (Shri Nanda):**

(a) No.

(b) Does not arise.

(c) The employers have expressed the view that it would not be possible to implement the Award unless the sale price of coal is increased.

#### Houses for Calcutta Dock Workers

\*249. **Shri Pangarkar:** Will the Minister of Labour and Employment be pleased to state:

(a) whether the Calcutta Dock Labour Board has constructed any houses for dock workers; and

(b) if not, the reasons therefor?

**The Minister of Labour and Employment and Planning (Shri Nanda):** (a) No.

(b) Mainly for want of adequate financial resources.

**भारतीय छात्र के लिए स्वीडन की छात्रवृत्ति**

\*256. श्री सरजू पांडे : क्या प्रधान मंत्री १६ फरवरी, १९६० के अतारांकित प्रश्न संख्या १६५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या भारत के प्रधान मंत्री द्वारा दी जाने वाली वार्षिक छात्रवृत्ति देने के बारे में स्वीडन के प्रधान मंत्री का प्रस्ताव, जो सिद्धांत रूप से मान लिया गया है, अन्तिम रूप से तैयार हो चुका है; और

(ख) किस विषय के अध्ययन के लिये यह छात्रवृत्ति दी गई है?

**वैदेशिक-कार्य उपमंत्री (श्रीमती लक्ष्मी भेन):** (क) और (ख). हां, स्वीडन के प्रधान मंत्री ने लगभग एक वर्ष के अरसे के लिये दो छात्रवृत्तियां देने की पेशकश की थी। चुने गये उम्मीदवारों के नाम तथा अध्ययन के विषय ये हैं :—

(१) सोशल पैडिएट्रिक्स (Social-Paediatrics) डाक्टर (मिस) अन्नपूर्णा चक्रवर्ती, मैडीकल आफीसर इन्वार्ज, शिशु सम्बन्धी रोग, मैडीकल कालेज हस्पताल, नागपुर।

(२) सहकारिता कार्य (Cooperative-work) श्री बी० बी० नायक, अमिस्टेंट रजिस्ट्रार आफ कोआपरेटिव सोसायटीज टम्कूर, मैसूर।

#### Sindri Fertiliser Factory

Dr. Ram Subhag Singh:  
Shri P. C. Borooah:  
Shri Ajit Singh Sarhadi:  
\*257. Shri Ram Garib:  
Shri Anirudh Sinha:  
Shri N. M. Deb:  
Kumari M. Veda Kumari:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that there has been a marked decline in the production of the Sindri Fertilizer Factory in the year 1959-60;

(b) if so, what was the production figure of 1959-60 as compared to that of 1958-59; and

(c) the causes of this decline in production?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):**

(a) Yes, Sir.

(b) 3,30,122 tons in 1958-59 and 2,85,248 tons in 1959-60.

(c) The main reasons are failure to get right type of coal and wear and tear of machinery.

## Refusal of Pakistan Visa to Indian Artistes

\*258. **Shri Tridib Kumar Chaudhuri:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Government of East Pakistan refused permission to the Deputy High Commissioner of India to invite to Dacca a troupe of Artistes of the West Bengal Sangit Natak Akademi, Calcutta in connection with the birth anniversary celebrations of Poet Tagore and Poet Nazrul Islam; and

(b) the reasons advanced by the Pakistan Government for this refusal of permission?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** (a). Yes, Sir.

(b). The Government of East Pakistan informed our Deputy High Commission that they could not make arrangements for the visit of the troupe owing to "various difficulties".

## Rubber Plantation Industry

\*259. **Shri Jinachandran:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the report of the Tariff Commission on Rubber Plantation Industry has been considered by Government; and

(b) if so, the decision arrived at thereon?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). The Report is still under consideration.

## Government Advertisements

\*261. { **Shri Ram Krishan Gupta:**  
          **Shri A. M. Tariq:**  
          **Sardar Iqbal Singh:**  
          **Shri D. C. Sharma:**

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question

No. 270 on the 22nd February, 1960 and state:

(a) whether Government have since considered the memorandum received by them from Indian and Eastern Newspapers Society and the Advertising Agencies Association of India, regarding the system of giving Government advertisements to the newspapers; and

(b) if so, the decision taken thereon?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). Discussion and exchange of views has taken place with the two organizations mentioned in the question and an agreement has been arrived at.

## Marketing Survey for Coir Goods in Sweden

\*262. { **Shri Warior:**  
          **Shri Vasudevan Nair:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government have instructed the Indian Embassy in Sweden to undertake a marketing survey for coir goods; and

(b) if so, with what results?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). Arrangements were made through our Embassy in Sweden for carrying out market surveys of coir goods in Denmark and Norway. Market Survey Reports for these two countries have been received and examined and copies of the reports circulated to the Chambers of Commerce and Trade Associations interested in the coir industry.

## Heavy Electricals Factory, Ltd., Bhopal

\*263. { **Shri D. C. Sharma:**  
          **Shri Supakar:**  
          **Shri Rajendra Singh:**  
          **Shri Achar:**  
          **Dr. Ram Subhag Singh:**

Will the Minister of Commerce and Industry be pleased to refer to the

reply given to Starred Question No. 385 on the 25th February, 1960 and state the progress made so far in speeding up the phases of construction in the Heavy Electricals Factory Ltd., Bhopal?

**The Minister of Industry (Shri Manubhai Shah):** A statement is laid on the Table of the House. [See Appendix I, annexure No. 72].

बेरुत में भारतीय व्यापार केन्द्र

\*264. श्री रघुनाथ सिंह : क्या अधिकृत तथा उद्योग मंत्री यह बताने की इच्छा करेंगे कि :

(क) क्या बेरुत में एक भारतीय व्यापार केन्द्र खोलने का सरकार का विचार है ; और

(ख) यदि हां, तो उस का व्यौदा क्या है ?

**बाधिक्य तथा उद्योग उपमंत्री (श्री सतीश चन्द्र) :** (क) जी, हां ।

(ख) जमे हुए व्यापारियों की सहायता से इस केन्द्र को चलाने का विचार है । जब तक कोई अच्छी भारतीय व्यापार फर्म उचित शर्तों पर यह भारत लेने को तैयार नहीं होगी, उस समय तक इसे विभागीय रूप में चलाया जायेगा और इस पर बेरुत स्थित भारतीय लोगों का नियंत्रण रहेगा ।

#### Manufacture of Electricity Meters

\*265. Shri S. A. Mehdi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether Hitachi of Japan has decided to set up a factory in Delhi for the manufacture of electricity meters;

(b) if so, the details of the same; and

(c) the percentage of Indian share in the total issued capital?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). A licence under the Industries (Development Regulation) Act, 1951 has been granted to M/s. Dass Motors Private Limited, New Delhi for the establishment of a new factory under the name and style of "Dass Hitachi Limited" at Ghaziabad in Uttar Pradesh for the manufacture of 60,000 single-phase house service meters and 6,000 polyphase meters per annum in collaboration with Messrs Hitachi Limited of Japan.

(c) The Japanese firm will participate to the extent of 25 per cent. in the total issued capital of the Company proposed to be formed.

#### Workers Employed by Contractors

\*266. Shri Hem Barua: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that there is no legal provision for regularising working conditions of workers employed by contractors;

(b) if so, what steps Government propose to take to regulate the conditions of workers employed by contractors; and

(c) whether Government are aware of the fact that the International Labour Organisation has a separate convention on the subject and Government have ratified that Convention?

**The Minister of Labour and Employment and Planning (Shri Nanda):**

(a) No. Most of the contract labour is covered by relevant laws.

(b) Does not arise.

(c) Presumably the Hon'ble Member is referring to Convention No. 94 concerning the Labour Clauses in Public Contracts. This Convention has not been ratified by India.

**Over-Payments to C.P.W.D.  
Contractors**

\*267. **Shri S. M. Banerjee:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether overpayments to the tune of Rs. 21 lakhs have been made to the C.P.W.D. Contractors during the period from 1957 to 1959;

(b) whether over-payments have been made in 786 cases;

(c) whether Vigilance Division of the Home Ministry has recorded these facts; and

(d) the action taken in the matter?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) Over-payments of Rs. 20,76,514 were provisionally assessed by the Chief Technical Examiner's Organisation as recoverable from the contractors during the period 1957 to 1959.

(b) The Chief Technical Examiner's assessment of overpayment covers 786 cases.

(c) Vigilance Division of the Ministry of Works, Housing and Supply has taken action wherever necessary, both against defaulting officers and contractors. The return of the cases where action is initiated or taken is periodically forwarded to the Vigilance Organisation of the Home Ministry.

(d) Action was taken against some of the contractors by either warning them or suspending business with them for a specified period or by black-listing them, besides effecting recovery of overpayments and/or rectification of defects. Similarly, disciplinary action was also taken against the officials concerned.

**Heavy Electrical Plants**

\*268. { **Shri Ram Krishan Gupta:**  
**Sardar Iqbal Singh:**  
**Shri A. M. Tariq:**  
**Shri Warior:**  
**Shri Rameshwar Tantia:**  
**Shri D. C. Sharma:**  
**Shri S. R. Arumugham:**

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 268 on the 22nd February, 1960 and state the nature of further progress since made in setting up two heavy electrical plants?

**The Minister of Industry (Shri Manubhai Shah):** A Committee of Technical experts has already been constituted to discuss details regarding the production programme of the two projects with Soviet and Czech experts and also to recommend suitable sites for the location of these projects. Preliminary project studies are expected to be submitted by the Soviet and Czech experts shortly. These will be examined by the Technical Committee and recommendations will be made to the Government with regard to the items to be manufactured, production, location of units, etc. ....

**Export of Tobacco to U.K.**

\*269. { **Shri Warior:**  
**Shri Vasudevan Nair:**  
**Shri A. K. Gopalan:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Indian Tobacco exports to U.K. have gone down considerably in 1959 owing to Rhodesian competition;

(b) if so, to what extent; and

(c) what steps Government have taken to regain the lost ground?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):**

(a) Exports of Indian tobacco to the

U.K. were 36 million lbs. during 1959 as compared to 41 million lbs. in 1959.

(b) 8 million lbs.

(c) Steps are being taken through experimental farms and research stations to improve the quality and reduce the cost of Indian Tobacco so that it becomes more competitive.

#### Indo-Pakistan visa Rules

Shri D. C. Sharma:  
 Shri Inder J. Malhotra:  
 Shri Bahadur Singh:  
 Shri Assar:  
 Shri Bibhuti Mishra:  
 \*270. Shri Ajit Singh Sarhadi:  
 Shrimati Renuka Ray:  
 Shri Muhammed Elias:  
 Shri Rameshwar Tantia:  
 Shri B. C. Mullick:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 393 on the 25th February 1960 and state the progress made so far in the matter of relaxation of Visa rules which was taken up with the Government of Pakistan?

**The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan):** There has been no progress since then. The Pakistan Government have not given any indication as to when they would be prepared to discuss the question.

#### Production of white Paper

437. { Shri N. M. Deb:  
 Shri Warior:  
 Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) the total quantity of white paper produced in India during 1959 with details of main varieties;

(b) the quantity of white paper imported during 1959;

(c) the comparative cost of both; and

(d) the comparative selling prices of both?

**The Minister of Industry (Shri Manubhai Shah):** (a) Separate statistics regarding production of white paper exclusively are not being maintained. However, main varieties of white paper produced in the country are writing, printing, art, imitation art and tissue papers.

(b) A statement showing imports of white paper during the year 1959 as available in the existing classification of trade statistics in this country is laid on the Table. [See Appendix I, annexure No. 73.]

(c) and (d). The c.i.f. value and market price of imported white paper varies according to the different varieties and country of import. There is no statutory control on the prices of indigenous as well as imported paper. However, the Tariff Commission has recommended 68 nP per pound as fair selling price for indigenous white printing paper.

#### Industrial Units for Displaced Persons in Maharashtra

438. **Shri Pangarkar:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of small Industrial Units established during 1959-60 for the displaced persons in Maharashtra; and

(b) the details thereof?

**The Minister of Industry (Shri Manubhai Shah):** (a) Six, Sir.

(b) A statement is laid on the Table. [See Appendix I, annexure No. 74.]

#### Middle Income Group Housing Scheme in Bihar

439. **Shri S. C. Godsora:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the total sum released to Bihar Government in the year 1959-60 for implementing the Middle Income Group Housing Scheme;

(b) the action taken to popularise the scheme; and

(c) the progress so far made under this scheme in Bihar?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) Rs. 10 lakhs.

(b) The State Government published the Scheme in the Bihar Gazette, and issued a press note to bring it to the notice of the public. The District and sub-divisional officers were instructed by the State Government to give it wide publicity. Besides, an advertisement was also made in the newspapers, inviting applications for loans under the Scheme. Since the response to the Scheme has been quite encouraging, the question of taking any special action to popularise it, does not arise.

(c) Out of a total sum of Rs. 42 lakhs drawn by the State Government during 1958-59 and 1959-60, they had sanctioned and disbursed loans to the extent of Rs. 20 lakhs under the Scheme during the year 1959-60, for the construction of 165 houses. During the first three months of the current financial year, further loans to the extent of Rs. 1,20,000 have been sanctioned by the State Government.

#### Export of Fountain Pens

**440.** { Shri Madhusudan Rao:  
Shri Bibhuti Mishra:  
Shri Ajit Singh Sarhadi:

Will the Minister of Commerce and Industry be pleased to state:

(a) the total output of fountain pens in the country during the period 1959-60;

(b) the total number of fountain pens exported with names of the countries where exported during the same period;

(c) the total foreign exchange earned during the same period;

(d) the total number of fountain pens imported, if any, during the same period;

(e) the total foreign exchange involved; and

(f) the names of countries from where imported?

**The Minister of Industry (Shri Manubhai Shah):** (a) 11-12 million pens in the large scale sector and about 8-10 million pens in the small scale sector.

(b) and (c). A statement is laid on the Table. [See Appendix I, annexure No. 75.]

(d) 2,743 pieces.

(e) Rs. 5,000.

(f) U.K., West Germany, Switzerland, Japan, U.S.A., mostly.

#### India-Bhutan Trade

**441. Shri Chintamoni Panigrahi:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that free trade between India and Bhutan across the southern border of Bhutan is now facing difficulty;

(b) is it a fact that the Bhutanese traders have difficulties at the Indian checkposts;

(c) whether the Government of Bhutan has drawn the attention of the Government of India regarding this difficulty of the Bhutanese traders; and

(d) if so, what steps have the Government of India taken to remove these difficulties?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) to (d). There is no difficulty at present. The Government of West Bengal had restricted the export of foodgrains from West Bengal under the Essential Commodities Act, 1955. As a result, some difficulty was experienced by traders

from Bhutan and our attention was drawn to it. The restrictions on the export of foodstuffs to Bhutan have now been withdrawn.

#### Manufacture of Ascu

**442. Shri P. K. Deo:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether India is self-sufficient in the manufacture of Ascu, a wood preservative;

(b) which firms produce Ascu and what is their production capacity;

(c) whether we export this product to other countries;

(d) if so, to which countries; and

(e) the foreign exchange earned thereby?

**The Minister of Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) M/s. Ascu Wood Products, 26, Chowringhee Road, Calcutta—13.

Production capacity: 250 tons/year.

(c) Yes, Sir.

(d) Burma, Ceylon, Thailand etc.

(e) In 1959, the foreign exchange earned is Rs. 48,380.

#### Manufacture of Creosote

**443. Shri P. K. Deo:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether India is self-sufficient in the manufacture of creosote used for treatment of timber; and

(b) which firms produce creosote and what is their production capacity?

**The Minister of Industry (Shri Manubhai Shah):** (a) No, Sir.

(b) The following firms are at present engaged in the manufacture of creosote oil for treatment of timber;

1. M/s. Bengal Chemical and Pharmaceutical Works Ltd., Calcutta.

2. M/s. Shalimar Tar Products (1935) Ltd., Calcutta.

3. M/s. Bhowra Coke Co. Ltd., Bhowra.

4. M/s. Bombay Gas Co. Ltd., Bombay.

5. M/s. Bararee Coke Co. Ltd., Calcutta.

Creosote oil is one of the products of coal tar distillation and figures of capacity for this item separately are not available. Actual production of creosote oil suitable for timber during the last three years was as under:

Year	Production (Gallons)
1957	705,908
1958	476,487
1959	534,989

#### Import of Timber

**444. Shri P. K. Deo:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether India imports Timber from foreign countries;

(b) if so, from which countries and at what cost;

(c) which of the species are imported and for what purpose are they used; and

(d) whether the Forest Research Institute at Dehra Dun has found any substitute for these imported species of timber?

**The Minister of Industry (Shri Manubhai Shah):** (a) Yes, Sir.

(b) A statement is laid on the Table. [See Appendix, annexure No. 76.]

(c) A statement is laid on the Table. [See Appendix I, annexure No. 77.]

(d) The Forest Research Institute has found Indian substitutes for teak, Cornel wood block, American and African cedar, hickory, blocks of beech and maple and lignum vitae for the purposes indicated against them in Annexure II. Andaman Padank

is being used as an acceptable substitute for teak. It may be added that the main difficulty in introducing all types of Indian timbers is that the blank (seasoned and selected half wroughts) are not available in the market. The various wood working industries do not want timber in the form of logs. With regard to Burmese teak, this timber is imported because Indian teak is not available in sufficient quantity and also because seasoning facilities which are essential for the use of Indian substitutes, are not yet available in the workshops.

#### Documentaries on Fertilizer Plants

445. **Shri D. C. Sharma:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that Government have decided to produce documentary films on various fertilizer plants of the country; and

(b) if so, the broad details of the programme?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) and (b). The Films Division has already produced two documentary films on the fertilizer plants under the titles "Story of Sindri" and "White Manure" in 1949 and 1954 respectively. The Films Division produces films proposed by Ministries concerned with the subject. No new films are being planned on fertilizer plants in the current year.

#### Rising level of Prices

446. { **Shri D. C. Sharma:**  
**Shri Ram Krishan Gupta:**  
**Shri A. M. Tariq:**  
**Sardar Iqbal Singh:**

Will the Minister of Planning be pleased to refer to the reply given to Unstarred Question No. 204 on the 17th February, 1960 and state the up-to-date progress made by the working group appointed to study the problem of rising level of prices and soaring cost of living?

**The Deputy Minister of Planning (Shri S. N. Mishra):** The Working Group on prices referred to in the reply to Unstarred Question No. 204 on February 17, 1960, prepared some papers bearing on the problem. The problem is now under further examination in the Planning Commission.

#### Immigration of Indians from Ceylon

447. **Shri D. C. Sharma:** Will the Prime Minister be pleased to state the number of Indians who have migrated from Ceylon to India since February, 1960?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** 2255 Indian nationals left Ceylon from the middle of February 1960 to the end of May 1960—1023 of them on being served with quit notices by the Government of Ceylon and 1232 voluntarily. The number of Indians who left Ceylon during January 1960 and upto the middle of February 1960 is 973—459 on quit notices and 514 voluntarily. Separate figures for January and February 1960 are not available.

#### Agfa Paper Industry at Baroda

448. { **Shri N. M. Deb:**  
**Shri C. K. Bhattacharya:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether Agfa Paper Industry has been set up at Baroda;

(b) whether it will manufacture cameras also; and

(c) when the company concerned will begin to manufacture the paper and cameras?

**The Minister of Industry (Shri Manubhai Shah):** (a) to (c). Government have approved a scheme of M/s. New India Industries Ltd., Baroda for the manufacture of 1.2 million square meters of photographic paper per annum in collaboration with M/s. Agfa West Germany. The production is

expected to start in another 18 months. The firm are also manufacturing box-cameras from early this year in collaboration with M/s. Agfa, West Germany.

**सेवानगर, विल्ली में गंदरो के बहाव मुकाबले**

**प्र४६. श्री म० ला० द्विवेदी :** क्या निर्माण, आवास और संभरण मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि सेवानगर (नई दिल्ली) में हर दूसरे या तीसरे दिन दरो का बहाव रुक जाता है ;

(ख) यदि हाँ तो क्या इस में सुधार करने के लिये कोई कार्यवाही की गई है ; और

(ग) यदि नहीं, तो इस के क्या कारण हैं ?

**निर्माण, आवास तथा संभरण मंत्री (श्री क० च० रेहो) :** (क) से (ग). इस समय विद्यमान खुली नालियां, जिन में रसेंट्रियरों का गन्दा पानी जाता है, कर्वी कभी अवरुद्ध हो (रुक) जाती हैं। इस बस्ती के लिये भूमिगत नालियां बनाने की स्वीकृति दी जा चुकी है और इस काम को निष्पत्त करने के लिये कदम उठाये जा रहे हैं।

#### **Silk Production in Jammu and Kashmir**

**450. Shri A. M. Tariq:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the methods and techniques of silk production in the State of Jammu and Kashmir have not improved during the last 60 years;

(b) if so, whether Central Silk Board proposes to take certain steps to improve upon the methods and techniques of silk production in the State; and

(c) if so, the details of the steps proposed to be taken?

**The Minister of Industry (Shri Manubhai Shah):** (a) No, Sir.

(b) and (c). The Central Silk Board has already taken various steps to improve upon the methods and techniques of silk production in Jammu and Kashmir State. These measures include:—

- (a) The supply of Japanese high yielding varieties of mulberry to the State Government for propagation;
- (b) The supply of one set of modern multiend reeling basins and automatic cooking machines to the State Government.
- (c) The training abroad of three officers of the State Government.
- (d) Making available to the State Government the services of four Japanese Sericultural Experts.
- (e) The training of seven students nominated by the Government of Jammu and Kashmir at the All India Sericultural Training Institute, Mysore.
- (f) The supply of a quantity of 763 P2 layings to the State Government for further multiplication during 1959.
- (g) Financial assistance to the State Government for implementation of their schemes intended to improve and develop the sericulture industry in the State.

Since vast potentialities exist for the development of sericulture in this region, it will be the endeavour of the Board during the Third Five Year Plan to:—

- (1) organise a suitable agency to attend to the periodical pollarding and manuring of mulberry trees;

(2) improve the working of the existing nurseries and establish new ones wherever necessary;

(3) encourage farmers to start mulberry plantations;

(4) determine suitable univoltine silkworm races for industrial rearings;

(5) disinfect the houses of the silkworm rearers to eradicate pebrine;

(6) organise the basic seed farms for rearing P2 races;

(7) decentralise production of industrial seed in the State;

(8) set up modern incubation-cum-chawki rearing centres; and

(9) modernise raw silk reeling.

#### Indian Textiles for U.S.S.R.

451. { Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:  
Shri A. M. Tariq:  
Shri Raghunath Singh:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 334 on the 22nd February, 1960 and state at what stage is the question of U.S.S.R. buying Indian textiles?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** U.S.S.R. has been buying textiles other than cotton textiles from India for the last three years and they are considering the purchase of cotton textiles also during 1960. Details of exports to U.S.S.R. are regularly published by the Director General of Commercial Intelligence and Statistics, Calcutta, in his monthly publication entitled 'Monthly Statistics of the Foreign Trade of India.'

#### Manufacture of Television Sets

452. { Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:  
Shri A. M. Tariq:  
Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 283 on the 22nd February, 1960 and state:

(a) whether Government have since considered the proposal for manufacture of television sets; and

(b) if so, the nature of decision taken in this regard?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). The television service recently started by the All India Radio is only in an experimental stage and no extension of this service is envisaged in the near future. The television programmes at present broadcast by All India Radio are essentially educational in character and do not provide for general entertainment. In the circumstance, it is not considered advisable to undertake the production of television sets in the country at this stage.

#### Wood Pulp Industry in Himachal Pradesh

453. { Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:  
Shri A. M. Tariq:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 397 on the 25th February, 1960 and state:

(a) whether the report submitted by the foreign experts regarding setting up of a wood pulp industry in Himachal Pradesh has since been considered; and

(b) if so, the decision taken thereon?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). The matter has been investigated into. There are not sufficient resources for setting up an economic unit in Himachal Pradesh.

#### Calcutta Dock Labour

454. *Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:*

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 601 on the 1st March, 1960 and state:

(a) whether it is a fact that most of the recommendations accepted by Government in regard to Calcutta Dock Labour still remain unimplemented; and

(b) if so, the steps taken or proposed to be taken to implement them?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b). Out of 56 recommendations 30 have already been implemented, decision has already been taken to implement 19 more. The remaining items being the concern of the employers, their attention has been drawn to the same.

#### All India Handloom Board Headquarters in Madras

455. *Shri Ram Krishan Gupta:  
Sardar Iqbal Singh:  
Shri Madhusudan Rao:*

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1796 on the 28th April, 1960 and state at what stage is the proposal to locate the Headquarters of the All India Handloom Board in Madras?

**The Minister of Commerce (Shri Kanungo):** No change in the location of the headquarters in contemplated.

#### Workers' Education Scheme

**456. Shri Ram Krishan Gupta:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that large amounts provided for Workers' Education Scheme have not been utilised so far;

(b) if so, the reasons therefor; and

(c) the steps to be taken to utilise them?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b). Due to late finalization of the details of the Scheme and other difficulties in the initial stages, full amounts could not be utilised.

(c) Every effort is being made to speed up the implementation of the Scheme and thus the utilization of funds.

#### जूतों का नियंत्रित

४५७. श्री म० ला० द्विवेदी : चया वाणिज्य तथा उद्योग मंत्री यह बताने का कृपा करेंगे कि :

(क) राष्ट्रीय लघु उद्योग निगम लिमिटेड ने इस वर्ष अब तक कितने मूल्य के जूतों का नियंत्रित किया और

(ख) यह गत वर्ष की तुलना में अधिक है या कम ?

उद्योग मंत्री (श्री मनुभाई शाह) :

(क) चालू वित्तीय वर्ष में जून १९६० के अन्त तक राष्ट्रीय लघु उद्योग निगम ने १५.४२ लाख रु० मूल्य के जूतों का नियंत्रित किया है।

(ख) पिछले वित्तीय वर्ष १९५६-६० में ४३.६६ लाख रु० मूल्य के जूतों का नियंत्रित किया गया था। चलू वर्ष का नियंत्रित पिछले वर्ष के नियंत्रित से बढ़ कर जाने की आशा है।

### ठेकेदारों के विश्वद कार्यवाही

४५८. श्री म० ला० द्विवेदी : क्या निर्माण, आवास और संभरण मंत्री मुख्य शिल्पिक परीक्षक के संगठन के बारे में निर्माण, आवास और संभरण मंत्रालय की वर्ष १६५६-६० की रिपोर्ट के पृष्ठ २१ (पैरा २.३०) के सम्बन्ध में यह बताने की कृपा करेंगे कि जिन ठेकेदारों ने अपने निर्माण कार्य ठीक तौर से पूरे नहीं किये, उन के विश्वद क्या कार्यवाही की गई ?

निर्माण, आवास तथा संभरण उपमंत्री (श्री अनिल कु० चन्दा) : जिन ठेकेदारों ने एक तौर से कार्य नहीं किया, उन के विश्वद या तो चेतावनी देने अथवा निश्चित समय तक कार्य न देने अथवा उन के नाम बाली सूची (ब्लैक लिस्ट) में दर्ज किये जाने की कार्यवाही की गई ।

इन में ऐसे ठेके शामिल नहीं हैं जहां निम्न स्तर का कार्य दिखाई पड़ा और उस के फलस्वरूप अधिक दिये गये भुगतान की रकम बापस नी गई ।

अशोक होटल और हिन्दुस्तान हाउसिंग फैक्टरी में सतर्कता पदाधिकारी

४५९. श्री म० ला० द्विवेदी : क्या निर्माण, आवास और संभरण मंत्री यह बताने की कृपा करेंगे कि :

(क) अशोक होटल और हिन्दुस्तान हाउसिंग फैक्टरी में सतर्कता पदाधिकारी कब से नियुक्त किये गये हैं ; और

(ख) उन्होंने अब तक ब्रॉटाचार के कितने मामले पकड़े हैं ?

निर्माण, आवास तथा संभरण उपमंत्री (श्री अनिल कु० चन्दा) : (क) १-२-१६५८ से अशोक होटल में एक सतर्कता पदाधिकारी कार्य कर रहा है । १-८-१६५६ से हिन्दुस्तान हाउसिंग फैक्टरी में जनरल मैनेजर स्वयं सतर्कता पदाधिकारी के रूप में कार्य कर रहा है ।

(ख) १६५६ से ३१ जुलाई, १६६० तक अशोक होटल में २६ व्यक्तियों तथा हिन्दुस्तान हाउसिंग फैक्टरी में १० व्यक्तियों के विश्वद कार्यवाही की गई ।

मोम्बासा म भारतीय व्यापार आयुक्त को होटल की सुविधाय दरने से इन्हाँ

४६०. श्री म० ला० द्विवेदी : व्याप्रधान मंत्री २८ अप्रैल १६६० के अदारकित प्रश्न में व्याप्ता २८४१ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि मोम्बासा में, भारतीय व्यापार आयुक्त और उन के मित्रों को मालिन्दी समुद्र तट पर होटल की सुविधायें देने से इन्हाँ कर देने के सम्बन्ध में नैरोबी स्थित भारतीय आयुक्त ने जो कार्यवाही की, उस का क्या परिणाम निकला ?

प्रधान मंत्री तथा बैदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : पिछली मई में कॉनिया सरकार ने भारतीय कमिशनर को सूचित किया था कि जिस समय मोम्बासा स्थित भारतीय व्यापार कमिशनर मालिन्दी गये थे, उस समय वहाँ एक होटल की मरम्मत की जा रही थी और अन्य होटलों में स्थानों की बुकिंग इतनी पहले हो गई थी कि साधारणतया किसी के लिये कुछ घटे आराम पाने के लिये भी कोई कमरा लंगा संभव नहीं था । वहाँ कोई रंग-भेद-भाव नहीं है और एशियाई लोग उन होटलों में ठहरते रहे हैं ।

जहां तक किसी होटल में तैरने का ताल (स्विंग पूल) इस्तेमाल करने का मंत्र है, होटल अधिकारियों का कहना है कि चूंकि सुविधायें सीमित हैं, इसलिये ताल का उपयोग केवल वहाँ के निवासी ही कर सकते हैं ।

कॉनिया के अधिकारियों ने कमिशनर को आश्वासन दिया है कि इस तरह की अवधिरीय घटना फिर न आयी ।

**फरीदाबाद के विस्थापित व्यक्तियों से ऋण की वसूली**

४६१. श्री प्रकाश दीर शास्त्री: क्या पुनर्वास तथा अल्पसंख्यक कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) फरीदाबाद के जो विस्थापित व्यक्ति अपने जीवन निर्वाह का अब तक काई प्रबन्ध नहीं कर सके हैं उन से या विद्वाओं या अपने व्यक्तियों से ऋण की वसूली के सम्बन्ध में क्या जीत है ; और

(ख) क्या सरकार ने मकानों के उचित मूल्य के बारे में भी काई नियंत्रण किये हैं ?

पुनर्वास तथा अल्पसंख्यक कार्य मंत्री (श्री मोहर चन्द लन्ना : (क) कर दाबाद में गरण यियों से ऋण की वसूली के लिये वही नीति है जोकि आध स्थानों में अपनाई गई है ।

(ख) कु समय दूर्ब ही मकानों का मूल्य निश्चित किया गया था । उस को दुबारा आंकने के लिए काई विशेष कारण नहीं मालूम होता ।

**Unsold Handloom Goods**

462. **Shri Chintamoni Panigrahi:** Will the Minister of Commerce and Industry be pleased to state:

(a) the present stock of unsold handloom goods in the Co-operative Sector in Orissa; and

(b) the reasons for stock of unsold cloth remaining in the Co-operative Sector?

**The Minister of Commerce (Shri Kanungo):** (a) About 401 lakh yards.

(b) The State Government has reported that the stock is not abnormal.

**Handloom Weavers' Co-operative Societies in Orissa**

463. **Shri Chintamoni Panigrahi:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 1200 on the 31st March, 1960 and state:

(a) whether the question of sanctioning funds for meeting the arrears of rebate dues to be paid to Handloom Weavers' Co-operative Societies in Orissa upto the 31st March, 1959 has been considered; and

(b) if so, to what effect?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). The matter is still under consideration as details of rebates claims from State Governments are still awaited.

**धानु की कलात्मक वस्तुओं का नियांत**

४६४. श्री नवल प्रभाकर : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि धानु की कलात्मक वस्तुओं का नियांत बढ़ गया है ; और

(ख) यदि हां, तो कितना ?

उद्योग मंत्री (श्री मनुभाई शाह) : (क) जी, हां ।

(ख) धानु की कलात्मक वस्तुओं का नियांत जहां १६५७ में १ करोड़ ८० या वहां १६५८ में वह बढ़कर १.०३ करोड़ ८० हुआ और १६५९ में और भी बढ़कर १.४६ करोड़ ८० हो गया । १६६० की पहली तिमाही में २७.८ लाख ८० की ऐसी वस्तुएँ विदेशों को भेजी गई हैं, जब कि १६५९ की इसी अवधि में ये २३.१ लाख ८० की भेजी गई थीं ।

**Development of Small-scale Industries in Delhi**

**465. Shri A. M. Tariq:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of applications received from the people from Urban Area in Delhi for loan for the development of Small-scale Industries during 1959-60; and

(b) the number of people who got the loan during the above period?

**The Minister of Industry (Shri Manubhai Shah):** (a) There were 375 applications for loan from Urban Area in Delhi for the development of Small Scale Industries during 1959-60.

(b) 123 of the applicants were granted loans.

**कल्याणी सहकारी खिलौना समिति**

**४६६. श्री पद्म देव:** क्या वाणिज्य तथा उद्योग मंत्री १७ फरवरी, १९६० के अन्तरांकित प्रश्न संख्या १११ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि जापानी विशेषज्ञों की सहायता से यंत्र चालित खिलौनों के उत्पादन के लिए एक कारखाना लोलने के बारे में कल्याणी सहकारी खिलौना समिति ने और क्या प्रगति की है?

**उद्योग मंत्री (श्री मनुभाई शाह):** कल्याणी सहकारी खिलौना समिति जापानी विशेषज्ञों की सेवाएं प्राप्त नहीं कर सकी। इसका कारण यह था कि इन विशेषज्ञों के बेतन तथा यात्रा, निवास और भोजन के अंतों पर जो स्वर्चं आता था उसे पूरा करने लायक साधन जुटाने में समिति असमर्थ रही।

**शिमला रेडियो स्टेशन से प्रसारण**

**४६७. श्री पद्म देव:** क्या श्रवना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) शिमला रेडियो स्टेशन से

प्रश्नोत्तर का कार्यक्रम कब से चालू किया गया है; और

(ख) ग्रामीण जनता तथा अन्य लोगों में कितने प्रश्न (अलग-अलग) प्राप्त हुये जो १९५६ में प्रसारित किये गये और वे किस-किस भाषा में प्रसारित किये गये?

**श्रवना और प्रसारण मंत्री (डा० केसकर):** (क) आकाशवाणी के शिमला केन्द्र से प्रश्नोत्तर का कार्यक्रम ६ जनवरी, १९५६ से चालू किया गया है।

(ख) १९५६ में प्राप्त हुये प्रश्नों की कुल संख्या ३०० थी जिन में से २५० ग्रामीण श्रोताओं से प्राप्त हुये थे। इस कार्यक्रम में जो भाषा प्रयोग में लाई गई वह सरल हिन्दी है।

**हिमाचल प्रदेश में लघु उद्योगों का प्रशिक्षण**

**४६८. श्री पद्म देव:** क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि पंगी (चम्बा, हिमाचल प्रदेश) से कितने व्यक्ति बड़ई-गिरी, मधुमक्खी पालन, वागवानी, लुहार का काम, चमड़ा कमाने और बुनाई के काम का प्रशिक्षण प्राप्त कर रहे हैं और किन-किन स्थानों पर उन्हें प्रशिक्षण दिया जा रहा है?

**उद्योग मंत्री (श्री मनुभाई शाह):** हिमाचल प्रदेश प्रशासन से अब तक उपलब्ध जानकारी के अनुसार हिमाचल प्रदेश के चम्बा जिले में ११ प्रशिक्षण-सह-उत्पादन केन्द्र हैं। ये नीचे लिखे स्थानों पर स्थित हैं:-

१. बुनाई केन्द्र, चम्बा, मेहला और किल्लर (पांगी) ३
२. दर्जीगीरी केन्द्र, चम्बा, चावड़ी और बाथरी ३
३. चमड़ा कमाने और जूते बनाने के केन्द्र, चम्बा २
४. बड़ईगीरी का केन्द्र, बानीखेत १

५. पुरानी कढाई कला का पुनर्त्थान, चम्बा १  
 ६. लुहारी केन्द्र, करीरा १

किल्लर (पांगी) का बुनाई केन्द्र कल्याण क्षेत्र के अन्तर्गत खोला गया है और इसमें ५ व्यक्ति प्रशिक्षण पा रहे हैं। पांगी क्षेत्र से किल्लर के बुनाई केन्द्र में अब तक ८ और चम्बा के बुनाई केन्द्र में ३ व्यक्ति प्रशिक्षण प्राप्त कर चुके हैं। इस समय बड़ी-गीरी, दर्जीगीरी, मधुमक्खी-पालन, बाग व.नी, लोहारी और चमड़ा कमाने का प्रशिक्षण कोई भी व्यक्ति नहीं ले रहा है।

#### Employees' Provident Fund Scheme

**469. Shri Abdul Salam:** Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that under the Employees' Provident Fund Scheme the balance, if any, of a company's contributions to an employee's provident fund is not returned to that company after the Provident Fund Account of the employee has been wound up; and

(b) if so, how such balance is utilised?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) Yes.

(b) It is proposed to utilise this balance for the creation of a Special Reserve Fund to help workers whose provident fund accumulations have not been deposited by their employers.

#### Wakf property in U.P.

**470. Shri D. C. Sharma:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) how much of Wakf property in Uttar Pradesh has been released so far; and

(b) what arrangements have been made for its proper up-keep?

**The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna):** (a) 60 properties.

(b) The Sunni/Shia Board in whose favour the wakf properties have been released are responsible for their up-keep.

#### Rubber Cess Collection Board

**471. Shri Punnoose:** Will the Minister of Commerce and Industry be pleased to state:

(a) what is the estimated cess to be collected by the Rubber Board in the years 1958-59 and 1959-60;

(b) whether there is any arrear and if so, how much;

(c) whether the Board has recommended expansion of staff to expedite collection; and

(d) if so, the action taken by Government?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). The estimated cess and the arrears for the years 1958-59 and 1959-60 were as indicated below:—

Year	Estimated Cess	Arrears
1958-59 . . .	33,35,316	16,16,998
1959-60 . . .	33,44,289	25,52,265

(c) Yes, Sir.

(d) The proposals are under consideration.

#### Co-operative Coffee Houses

**472. Shri A. K. Gopalan:**  
**Shri Kunhan:**

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that re-trenched workers of India Coffee

Houses in different cities have formed Co-operative Coffee Houses;

(b) if so, how many such Coffee Houses are in existence now and at what places;

(c) what are the facilities extended to these co-operative societies by the Coffee Board;

(d) whether it is a fact that the Coffee Board has preferred private enterprise to co-operatives in entrusting the wholesale of Coffee Powder; and

(e) if so, in how many cases the claims of the co-operatives have been ignored?

**The Minister of Commerce (Shri Kanungo):** (a) Yes, Sir.

(b) So far as information is available, 20 Co-operative Coffee Houses are in existence at the following places:—

Delhi	.	3
Simla	.	1
Allahabad	.	1
Lucknow	.	1
Jabalpore	.	1
Calcutta	.	1
Nagpur	.	1
Poona	.	1
Bangalore	.	2
Pondicheriy	.	1
Trichur	.	1
Alleppey	.	1
Cochin	.	1
Trivandrum	.	1
Calicut	.	1
Cannanore	.	1
Shoranur	.	1
		—
		20
		—

(c) Coffee powder is being supplied at concessional prices for brewing coffee in these Houses and the Societies are also given agency for selling Board's coffee on commission basis, at 6 1/4 on sale price of coffee powder, and Rs. 10.34 n.P. on every 50 Kgms. of raw coffee sold. Wherever Workers' Co-operative Societies prefer to roast,

grind and sell their own coffee powder the Board allots the required quantities of raw coffee at the concessional rates applicable to other Co-operative Societies in general, viz., at the pool minimum price.

(d) and (e). The Coffee Board has no wholesale agents. Only in one case, namely that of Delhi, was a sole agency given to a private firm. This was done on an experimental measure and on the firm giving an undertaking to double, within a period of 18 months, the quantum of sales of coffee powder. The sole agency existed only for a short period during which period also the terms on which the Co-operatives were receiving supplies of powder from the Coffee Board were protected from any change in the interest of the Co-operatives.

#### Delegation from Surinam

**473. Shri D. C. Sharma:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that a delegation of the Government of Surinam (Dutch Guiana) visited India during the first week of June 1960;

(b) if so, the nature of the talks held; and

(c) the decisions arrived at?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) Yes.

(b) The delegation held informal talks with the Planning Commission and certain Ministries about our achievements in the fields of agriculture, industrial production, export trade promotion etc., during the first and second Five Year Plan periods and the proposed programme for the Third Five Year Plan.

(c) No negotiations were entered into and the question of taking any decisions therefore did not arise.

## Land Reforms

Shri Harish Chandra

Mathur:

Shri Chintamoni Panigrahi:

Shri Prakash Vir Shastri:

474. Shri Ram Krishan Gupta:

Shri Rameshwar Tantia:

Shri R. C. Majhi:

Shri Subodh Hansda:

Shri Hem Raj:

Will the Minister of Planning be pleased to state:

(a) what progress has been made in respect of land reforms in various States; and

(b) if the progress has not been according to the schedule what special measures are proposed to be taken to accelerate the pace?

**The Deputy Minister of Planning (Shri S. N. Mishra):** A statement is laid on the Table. [See Appendix I, annexure No. 78.]

## Gunny Bags and Hessian purchased by China

475. **Shri S. A. Mehd़i:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 373 on the 25th February, 1960 and state:

(a) the quantity of gunny bags and hessian purchased by China during March to July, 1960 and their value; and

(b) what other purchases have been made in the open market and their value?

**The Minister of Commerce (Shri Kanungo):** (a) and (b). Information regarding purchases made by China is not available. Quantity and value of gunny bags and hessian passed for export to China during the months March-June, 1960 were as follows:—

	Quantity (tons)	Value Rs.
Sacking	16,367	2,09,50,719
Hessian	5,183	85,05,705

Figures for July 1960 are not yet available.

## Newsprint Mills

476. **Shri S. A. Mehd़i:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 927 on the 9th March, 1960 and state:

(a) whether the two schemes for the establishment of newsprint mills have since been finalised; and

(b) if so, the names of the parties and the foreign exchange required in each case?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). The following two schemes for the manufacture of newsprint have been approved in principle:—

Name of firm	Location	Capacity required (Tons)	Estimate ments of foreign exchange	Per annum Rs. in crores.
1. M/s. Rohitas KARAD Industries Ltd. Dalmia Nagar.	30,000	2.75		
2. M/s. Birla PANWAL, Gwalior PAN Private Ltd., India Exchange Place, Calcutta.	30,000	3.00		

## Government Quarters in Timarpur (Delhi)

477. **Shri D. C. Sharma:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that about 400 two-roomed Government quarters in Timarpur, Delhi have been declared uninhabitable within 10 years of their construction;

(b) if so, the reasons therefor; and



(a) whether any decision has since been arrived at for providing administrative set up in order to implement land reforms in Orissa State; and

(b) if so, with what result?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) and (b). The Government of Orissa had asked for Central assistance of Rs. 75 lakhs for a scheme for the implementation of land reform measures, which was estimated to cost Rs. 150 lakhs. Details of the scheme were not made available. The Government of Orissa were asked to furnish details of the scheme which are awaited.

#### Allottees of Markets in Delhi

**483. Shri Daljit Singh:** Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Unstarred Question No. 2861 on the 28th April, 1960 and state:

(a) the present position regarding execution of license deeds by the allottees of Sarojini Market, New Central Market and Pleasure Garden Market, New Delhi; and

(b) the amount of arrears of rent recovered from 1st May, 1960 to 1st August, 1960, separately?

**The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda):** (a) The action to get the licence deeds executed by the allottees of the New Central Market, Sarojini Market and Pleasure Garden Market, was suspended temporarily on receipt of a representation from the allottees of Pleasure Garden Market requesting for liberalisation of the terms of the licence deed form. Further action will be taken, as soon as the matter is finalised.

(b) 

Name of Market	Amount of arrears of rent recovered from 1st May, 1960 to 1st August, 1960
----------------	--

Pleasure Garden Market	Rs. 39,667.62 nP.
Sarojini Market	Rs. 26,679.82 nP.
New Central Market	Rs. 12,846.51 nP.
<b>TOTAL</b>	<b>Rs. 79,193.95 nP.</b>

#### Cottage Industries in Punjab

**484. Shri Daljit Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the financial help given to Punjab for the development of cottage industries during 1959-60 and 1960-61 so far; and

(b) the names of Industries developed during the same period?

**The Minister of Industry (Shri Manubhai Shah):** (a) The financial help given to the Punjab for the development of cottage industries during 1959-60 is of the order of Rs. 175.31 lakhs.

For development of Khadi and Village Industries in Punjab during 1960-61, the Khadi and Village Industries Commission has so far disbursed Rs. 11.90 lakhs. The ceilings fixed by the Planning Commission for development of other Cottage Industries during 1960-61 is Rs. 13.58 lakhs.

(b) 1. Khadi (including Ambar Khadi).  
 2. Village Industries.  
 3. Sericulture.  
 4. Handicrafts; and  
 5. Handlooms.

#### Ambar Charkhas in Punjab

**485. Shri Daljit Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the number of Ambar Charkhas distributed in Punjab during 1960-61 so far;

(b) the number of charkhas which are in operation; and

(c) the total quantity of yarn produced therefrom?

**The Minister of Industry (Shri Manubhai Shah):** (a) 54 Ambar Charkhas have been distributed during 1960-61 (upto May 1960) in Punjab.

(b) 15,258.

(c) From the commencement of the Ambar Charkha Programme viz. 1956-57, upto the end of May 1960, 7.69 lakhs lbs. of yarn have been produced on Ambar Charkhas.

#### Production of Khadi in Punjab

**486. Shri Daljit Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) the quantity of Khadi produced in the State of Punjab during the period from 1st January, 1960 to 30th June, 1960;

(b) the number of weavers of Khadi in Punjab State; and

(c) the amount paid to them during the same period?

**The Minister of Industry (Shri Manubhai Shah):** (a) Complete information regarding the quantity of Khadi produced from 1st January to 30th June, 1960 has not yet been received. According to the reports so far received by the Khadi and Village Industries Commission, 41,62,746 sq. yards of Khadi were produced in Punjab during that period.

(b) 18,100.

(c) Rs. 16,38,171.

#### कर्मचारी राज्य बीमा योजना

**487. श्री रामसिंह भाई वर्मा :** क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन जगहों में विस्को-चरेयन उद्योग में कर्मचारी राज्य बीमा योजना लागू की गई है और कब से;

(ख) इस उद्योग के किन-किन केन्द्रों में राज्य बीमा योजना लागू की गई है और कहां-कहां पर बीमाशुदा मजदूरों के लिये

अस्पताल में इलाज कराने की व्यवस्था नहीं है; और

(ग) ऐसे स्थानों के रोगियों को, जहां अस्पताल में इलाज की कोई व्यवस्था नहीं है, किन केन्द्रों में भेजा जाता है?

**श्रम उपमंत्री (श्री आबिद अली):** (क) बृहत्तर बम्बई में ३ अक्तूबर, १९५४ से

आलवई (केरल) में १६ सितम्बर, १९५६ से।

नागदा (मध्य प्रदेश) में २७ सितम्बर, १९५६ से।

(ख) और (ग). अस्पताल में इलाज कराने के लिए रोगी आलवई से अनंकुलम और नागदा से रतलाम जाते हैं।

#### Sale of Indian Postage Stamps through S.T.C.

**488. Shri P. C. Borooah:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether there is any proposal for the sale of Indian postage stamps abroad through the State Trading Corporation of India to earn foreign exchange; and

(b) if so, the steps taken so far?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):**

(a) and (b). The matter is under consideration.

#### Safety Training for Dock Workers

**489.**

<b>Shri Subodh Hansda:</b> <b>Shri R. C. Majhi:</b> <b>Shri Nek Ram Negi:</b>	<b>Shri Subodh Hansda:</b> <b>Shri R. C. Majhi:</b> <b>Shri Nek Ram Negi:</b>	

Will the Minister of Labour and Employment be pleased to state:

(a) whether Government propose to train dock workers for safety measures; and

(b) if so, when such training will be arranged?

**The Deputy Minister of Labour (Shri Abid Ali):** (a) and (b). The Port authorities and Dock Labour Boards which considered the matter were of the view that no special training scheme was necessary.

**Establishment of Industries in Kerala**

490. { Shri A. K. Gopalan:  
Shri Kunhan:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Government of Kerala has suggested the establishment of an electrical equipment factory and a paper mill in Kerala in the public sector during the Third Five Year Plan; and

(b) if so, the action taken on the suggestion?

**The Minister of Industry (Shri Manubhai Shah):** (a) and (b). A suggestion for the establishment of a Heavy Electrical Plant in the State in the Public Sector has been made by the State Government of Kerala and it is under consideration. No such suggestion for the establishment of a Paper Mill in the Public Sector has, however, been received from the State Government of Kerala.

**Increase in Export Trade**

491. **Shri Rameshwar Tantia:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether there has been sharp increase in export trade of India in the first quarter of 1960 over the corresponding period of the previous year; and

(b) if so, the reason for the same and steps taken, if any, to maintain that tempo?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) The increase in export trade in the first quarter of 1960 over the corresponding period of previous year was to the tune of about Rs. 21 crores.

(b) Though the improvement in world trade has had some influence on the increase in export trade, the various export promotion measures adopted by the Government have also contributed substantially towards this end. The Government propose to continue with these measures.

**Trade Delegation from U.S.S.R.**

492. { Shri Warior:  
Shri Vasudevan Nair:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a team of foreign trade experts of U.S.S.R. headed by the Deputy Minister of Trade, Mr. Smeliakov, visited this country in the month of May, 1960;

(b) whether the Ministry held any talks with the delegation; and

(c) if so, with what results?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) and (b). Yes, Sir.

(c) The talks were essentially of an exploratory nature for ascertaining the potentialities of exchanging goods between U.S.S.R. and India in the light of likely requirements in both the countries.

**Bharat Sewak Samaj in Punjab**

493. **Shri Daljit Singh:** Will the Minister of Planning be pleased to state:

(a) the amount given to the Bharat Sewak Samaj for Punjab as grants during 1959-60 and 1960-61 so far;

(b) the detail of the work done during the same period; and

(c) the number of branches of the Bharat Sewak Samaj in Punjab?

**The Deputy Minister of Planning (Shri S. N. Mishra):** (a) No grant has been given by the Planning Commission to the Bharat Sewak Samaj specifically earmarked for Punjab during 1959-60 and 1960-61 so far. The Commission is giving grant to the Central

Bharat Sewak Samaj for the Lok Karya Kshetra programme. Out of this, the estimated amount on activities undertaken in Punjab is as follows:

1959-60      Rs. 13,318 (Estimates)  
1960-61      Rs. 4,200 (Estimates)

(b) The Planning Commission grant was given for three Lok Karya Kshetras functioning since 1959-60 in Kangra District (Hullar), Amritsar District (Alahdinpur) and Rohtak District (Jhajjar).

(c) The Commission do not have precise information.

#### Supply of Automobiles in Delhi

**494. Shri Ram Garib:** Will the Minister of Commerce and Industry be pleased to state:

(a) what is the present supply position of cars, scooters, motor-cycles and auto-cycles in Delhi;

(b) how long does it normally take to get a person to own any of these vehicles; and

(c) how many persons are on the waiting list of the suppliers of these vehicles?

**The Minister of Industry (Shri Manubhai Shah):** (a) The supply position of cars, scooters, motor-cycles and auto-cycles, though not quite easy, is improving all over the country, including Delhi, since the production has increased considerably during this year as will be seen from the following figures:

Vehicle	Production in	
	Whole year	Half year
	1959	Jan-June 1960
Cars	11,993	9,218
Scooters and Auto cycles.	3,940	5,838
Motor Cycles	3,239	1,933

The position is expected to ease further as indigenous production further increases.

(b) Period of delivery varies from vehicle to vehicle. The long waiting list in the case of scooters/Auto cycles, which has been due to the low pro-

duction in 1959, is also likely to improve by the end of 1960, as a second unit has since gone into production and a licence has also been issued to a third party.

Regarding motor cycles, the waiting period will also improve as the production is steadily increasing and one more unit has also been licensed to manufacture motor cycles.

(c) No precise information is available.

#### Forged Passports

**495. Shri Hem Barua:**  
**Shri Muhammed Elias:**

Will the Prime Minister be pleased to state:

(a) whether it is a fact that during June, 1960 two persons were apprehended at Raipur for issuing forged passports for Iran;

(b) if so, whether Government have succeeded in establishing the source of this forged passport racket; and

(c) if so, the details thereof?

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** (a) No.

(b) and (c). Question does not arise.

चीन जाने वाले भारतीय यात्री

४६६. श्रीमती मिनिमाता : क्या प्रधान मंत्री यह बत ने की कृपा करेंगे कि:

(क) पिछले तीन महीनों में कितने भारतीयों को चीन जाने के लिए परम्परा दिये गये; और

(ख) उनमें से कितनों को चीन सरकार ने वीसा (दस्तांक) दिये?

प्रधान मंत्री तथा विदेशिक-कार्य मंत्री (श्री जवाहरलाल नेहरू) : (क) चीन के लिए ज.री और पृष्ठांकित (एन्डोस्टंड) किए गए पासपोर्टों की संख्या कुल मिल कर २४५ है।

(ख) यह सूचना नई दिल्ली स्थित चीनी राजदूतावास से ही मुलभ हो सकती है। इस सूचना के लिए उनसे प्रार्थना करना उचित नहीं मालूम होता।

12 hrs.

**CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANCE  
CLOSURE OF PALAI CENTRAL BANK**

**Mr. Speaker:** I have received notice of an adjournment motion from Shri Punnoose about the serious economic and financial difficulties that will be inflicted on thousands of small depositors by the reported closure of the Palai Central Bank and the likely repercussions of this on the other small banking institutions in the South, especially Kerala.

I will treat this as a Call Attention notice and ask the hon. Minister to reply tomorrow if he has not got any information now.

What more does he want?

**Shri Punnoose** (Ambalapuzha): I want to find out one thing. What will be the repercussions of the fall of this bank on the other small banks? It is one of the leading banks of the South. I want an assurance from Government that all steps are being taken to protect the other small banks.

**The Minister of Finance (Shri Morarji Desai):** All steps are being taken to protect all those banks which can be protected.

**The Vajpayee** (Balrampur): The Lakshmi Bank failed, and the Government did not take any steps to safeguard the interests of the depositors.

**Mr. Speaker:** Is it connected with the Palai Bank? He is quoting other instances.

**Shri Prabhat Kar** (Hooghly): It is reported that it is on the application of the Reserve Bank of India that this bank has been sent to liquidation. The bank asked for certain accommodation from the Reserve Bank with a view to clear up the difficulties that it was facing. But the Reserve Bank,

instead of helping the bank, has put in an application in the High Court for liquidation of the bank. In the statement of the Finance Minister we would like to know exactly why the Reserve Bank, instead of making attempts to save this bank, has helped in its liquidation, thereby creating such repercussions.

**Shri Morarji Desai:** I can give all those facts if the hon. Members wants them now.

**Mr. Speaker:** Is the Finance Minister prepared to answer all those points just now?

**Shri Morarji Desai:** Yes. I have got all the facts.

**Mr. Speaker:** Very well. The Finance Minister will make a statement on this now, instead of putting it off till tomorrow.

**Shri Punnoose:** There is one thing I would like to mention before he makes his statement. I raised this in order to bring about an amount of confidence in the public. But the Finance Minister says that "all those banks that can be protected will be protected". He is only adding fuel to the fire. He may make a statement assuring us that nothing will be submitted by which the whole thing will collapse.

**Shri Vasudevan Nair** (Thiruvella): There is a big crowd before the Bank in Delhi.

**Shri Morarji Desai:** I have no desire to bring a crash on any Kerala bank. My hon. friend need not have put the question publicly if he does not want all the inconvenient facts to come out. But I cannot help giving them now.

**Shri Raghu Nath Singh** (Varanasi): We want all the facts.

**An Hon. Member:** Everyone wants facts.

**Shri Morarji Desai:** When I said that all those banks will be protected which can be protected I did not mean to raise any controversy about it. But if you look at the history of this bank and what the position is today, to say that the Reserve Bank did not help it is quite wrong. If the Reserve Bank had given any amount to the bank it would have gone down the drain, and I do not think that is the way that public money should be made use of. Therefore, it is wrong that one should help what cannot be helped. And that is all that I said. It was not to create a crisis that I said it.

Sir, in this particular bank it was found as early as 1951 that its advance portfolio was not being conducted satisfactorily. The Reserve Bank therefore issued instructions to them. Again, in 1956 and 1958 the inspections disclosed the same state of affairs, or a little bit more deteriorated. And they again issued instructions to them to take certain measures.

Now, the question may be asked why was action not taken immediately against this bank. Perhaps it would have been better if action had been taken even in 1951. But in Kerala the position is quite different. And the Kerala Bankers Association had represented to the Reserve Bank in 1957 that the continuous refusal of licence to a number of banks in Kerala was adversely affecting the banking business, in the State in general and that there was a certain amount of nervousness among the clientele of the banks in the State. It was therefore decided at that time, with the approval of the Central Board, to go slow in regard to the refusal of a licence to this bank even in 1958. Otherwise that action could have been taken then.

But then again, in the beginning of 1960 an inspection was made, and it was found that it was worse even than what it was before. Instead of taking action, more and more

advances were made which were not recoverable. That was the result. Therefore the bank was asked to take further steps, and the bank began to take some steps, and therefore the Reserve Bank had some patience. This particular bank then appointed as its chief executive officer an officer of the State Bank. That officer came and reported to the Reserve Bank that it was impossible to do anything about this bank and the sooner it is taken to liquidation the better it would be. There was a run on the bank from June onwards because it had published its accounts which disclosed a loss of Rs. 14.47 lakhs in 1959 and therefore the depositors began to withdraw money. They have already withdrawn Rs. 1,50 lakhs by now, and there is still a further run. If action was delayed, only the nearer people might have taken their deposits and nothing would have remained for all the other people.

It was, therefore, that the Reserve Bank, after very close consideration, decided to take it into liquidation and filed an application yesterday in the court, and that is what has closed the bank. Otherwise it would have gone on.

Again, the bank has some branches in Delhi and New Delhi where it has deposits of about Rs. 2 crores. The run here was severe and confidence has not been restored. The bank appears to have lost deposits of about Rs. 1.50 crores and its present deposits are reported to amount to Rs. 8.50 crores, comprising to fixed deposits at Rs. 4 crores, current account at Rs. 2.25 crores and saving deposits at Rs. 2.25 crores. As against this the bank, it is reported, has cash balances at various branches aggregating to Rs. 50 lakhs only. As it has already borrowed heavily against holdings of government securities it is in a position at present to borrow only a further sum of Rs. 1 crore against all such securities. Thus, as against liabilities of Rs. 8.50 crores, the bank's present liquid assets, comprising cash

[Shri Morarji Desai]

and drawing power against government securities are stated to amount to Rs. 1.50 crores only.

It is in view of these conditions that the bank's new General Manager came to Bombay and discussed the position with the Reserve Bank. His personal view was that the stage for rehabilitation had been passed. As regards assistance by the Reserve Bank, considering all aspects of the case, it was felt that this was not a fit case where assistance from the Reserve Bank under section 18 of the Reserve Bank of India Act would be justified, as there was no possibility of the bank tiding over the situation in the foreseeable future even with financial assistance from the Reserve Bank. About 38 per cent. of the bank's advances are irrecoverable and another 20 per cent are sticky. Hence any assistance of the Reserve Bank under section 18 would be unjustified—"sticky" means in the same position.

An urgent meeting of the local Board of the Southern areas was immediately convened on Saturday last and the position was explained to the Board. The Board came to the unanimous conclusions that there was no chance of this bank finding its feet in view of the recent developments and the run on it. The Board therefore unanimously recommended that action should be taken for the compulsory liquidation of the bank, and as this was also the considered view of the Reserve Bank, necessary action has been taken in this manner.

Therefore, Sir, it will be seen that nothing else could have been done. But in order that other banks may not suffer, because this was vitally connected with other banks also, the Deputy Governor of the Reserve Bank has been sent to Kerala specially to see that there is no run on other banks and they are helped to tide over all that. I made only a precautionary statement about the other banks by saying that those which can

be protected will be protected. It only means that those which can be protected by any action may be protected. But if any bank is like the same bank here, then I think it will be futile to protect that bank.

**An Hon. Member:** Then liquidate it as early as possible.

**Shri Prabhat Kar:** Sir, only one question I wish to ask. In 1951 it was found by the Reserve Bank that the bank's advance portfolio was bad, and in 1956-57 it was found to be worse. Now, instead of waiting for 1960 when there was no other way but to ask for liquidation, may I ask why no positive steps were taken by the Reserve Bank, so that the bank would have been saved and some of the bad and doubtful debts which it had accumulated since 1956 could have been stopped? What steps did the Reserve Bank take during these years, except simply examining the accounts and putting a report on the file, and without helping the bank to come out of this run which it had to face?

**Shri Punnoose:** I would like to know when this Bank was made a Scheduled bank, because, many banks in Kerala are not Scheduled, and this is a Scheduled bank. When was it so made?

**Shri Morarji Desai:** This bank was incorporated in 1927 and made a Scheduled Bank in 1937.

As I said before, action was taken by the Reserve Bank by issuing specific instructions in 1951. In 1958 also, the same thing happened. The only course that could have been taken was to refuse licence. If that had been done, at that time, the crisis would have come. But, that was not done. In 1960, again, it was a very bad state of affairs. Even then it was found that the bank's entire paid up capital and reserves, etc., of the aggregate book value of Rs. 62.84 lakhs had been completely wiped out and its deposits affected to the extent of Rs. 190 lakhs. It did not comply with the provisions.

of the sections of the Banking Companies Act. Therefore, the inspection disclosed that almost all the defects previously pointed out, the bank persisted in and therefore this action had to be taken. Now, this was the position. Formerly they did not take stringent action also because of this position in Kerala of there being more banks than anywhere else. They all depending mutually upon each other, if anything was done, all the banks would have been wound up. It was why that was not done.

**Shri Raghunath Singh:** May I know what step the Government is going to take against the managing director, and directors of the bank and the manager also?

**Shri Morarji Desai:** If there is any material for prosecution, they will be prosecuted.

**Mr. Speaker:** Papers to be laid on the Table.

12.12 hrs.

**PAPERS LAID ON THE TABLE**  
**REPORT ON COMMUNITY DEVELOPMENT**  
**AND ALLIED FIELDS**

**The Minister of Labour and Employment and Planning (Shri Nanda):** I beg to lay on the Table a copy of "Seventh Evaluation Report on Community Development and some Allied Fields" (Volumes I and II). [Placed in Library, See No. LT-2254/60].

**RULES REGULATING RECRUITMENT TO CERTAIN POSTS IN HORTICULTURE DIRECTORATE**

**The Minister of Works, Housing and Supply (Shri K. C. Reddy):** I beg to lay on the Table a copy of Notification No. G.S.R. 542 dated the 14th May, 1960 publishing the rules regulating recruitment to Class I and II posts in the Horticulture Directorate of the Central Public Works Department,

framed under the proviso to Article 309 of the Constitution.

**Shri B. K. Gaikwad (Nasik):** On a point of information, are these the rules by which a Scheduled caste man, a graduate with experience, working as a Deputy Director has been reverted and a non-matric, non-qualified man has been appointed in his place? Are these the rules?

**Mr. Speaker:** That is an individual case. The hon. Member may table a question. [Placed in Library, See No. LT-2255/60].

**REPORT OF KHADI EVALUATION COMMITTEE**

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Report of the Khadi Evaluation Committee. [Placed in Library, See No. LT-2256/60].

**CONCLUSIONS OF INDUSTRIAL COMMITTEE ON COAL MINING**

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** On behalf of Shri Abid Ali, I beg to lay on the Table a copy of the main conclusions of the Seventh Session of the Industrial Committee on Coal Mining held at New Delhi on the 28th April, 1960. [Placed in Library, See No. LT-2257/60].

**ACTION TAKEN ON REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES**

**The Deputy Minister of Home Affairs (Shrimati Alva):** I beg to lay on the Table a copy of the Statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Castes and Scheduled Tribes in his Report for the year 1957-58. [Placed in Library, See No. LT-2258/60].

**AMENDMENTS TO THE REPRESENTATION OF THE PEOPLE (CONDUCT OF ELECTIONS AND ELECTION PETITIONS) RULES**

**The Deputy Minister of Law (Shri Hajarnavis):** I beg to lay on the Table a copy of Notification No. S.O. 1836 dated the 20th July, 1960, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, under sub-section (3) of Section 169 of the Representation of the People Act, 1951. [Placed in Library, See No. LT-2259/60].

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**DEMAND FOR SUPPLEMENTARY GRANT (RAILWAYS), 1960-61**

**The Minister of Railways (Shri Jagjivan Ram):** I beg to present a statement showing Supplementary Demand for Grant in respect of the Budget (Railway) for 1960-61.

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**12.14 hrs.**

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**EXPLOSION IN CHAUPI KHAS COLLIERY, RANIGANJ**

**Shri Aurobindo Ghosal (Uluberia):** Sir, under Rule 197, I beg to call the attention of the Minister of Labour and Employment to the following matter of urgent public importance and I request that he may make a statement thereon:—

The explosion in the Chaupi Khas Colliery of Raniganj, West Bengal on 1st August, 1960.

**The Parliamentary Secretary to the Minister of Labour and Employment and Planning (Shri L. N. Mishra):** As hon. Members are already aware . . .

**Mr. Speaker:** Order, order There is much noise in the House. He will start a minute later. Let all hon.

Members talk out side what they want to talk.

**Shrimati Renu Chakravarty (Basirhat):** There is something upstairs.

**Mr. Speaker:** Yes.

**Shri L. N. Mishra:** As the hon. Members are already aware, an explosion took place in the Sripur seam of Chaupi Khas Colliery at about 7.15 A.M. on the 1st August 1960. The mine is owned by M/s Bharat Collieries Limited and is situated in District Burdwan of West Bengal.

The Deputy Chief Inspector of Mines has made enquiries. The Chief Inspector of Mines and the Additional Chief Inspector of Mines also visited the site of the accident. It appears that on the day of the accident, at about 6.30 A.M. approximately 65 persons had gone down No. 5 Pit in Sripur seam. At about 7.15 A.M. an explosion occurred as a result of ignition of "firedamp"—probably by the flames of naked lamps carried by the workers. Five persons working in the rise section received burns of various degrees as a result of the explosion. One of them instantaneously died. The remaining four were removed to hospital. Two of them died there subsequently, one has been discharged from the hospital and the other is making satisfactory progress. The mine had previously not been declared gassy, as gas had never been encountered in the past. The workings had, however, approached a dyke, from which gas seems to have escaped and built up. A detailed investigation is in progress.

The management of the mine has made an ex-gratia payment of Rs. 500 to the families of each of the three deceased and Rs. 200 to one of the injured workers. This is in addition to the amount payable by the employers to the families of the deceased under the Workmen's Compensation Act.

**Shrimati Renu Chakravarty:** Is it a fact that this mine where the accident took place is under the contract system although the Implementation Committee had recommended that the contract system should not be resorted to, and that during this time, the workers were engaged in dressing another work in the dyke? Prior to that, hot water was coming out and in spite of that, the contractor insisted on the workers working there and after that the gas accident took place: is that a fact?

**Shri L. N. Mishra:** The hon. Member is giving details. We are expecting a report from the Inspector. When we get all the details, we shall see how the matter stands.

**Shrimati Renu Chakravarty:** Is it also a fact that the Inspectorate, although they were being phoned up by the Colliery Mazdoor Sabha, did not go to the spot till four hours after the accident was over?

**Shri L. N. Mishra:** I am not aware.

**Shrimati Renu Chakravarty:** This is most unsatisfactory. We would like to know if there is a court of enquiry, whether a court of enquiry is going to be set up, because this is a very disgraceful story about the management, the contract system and the Mining Department itself which has called it a non-gassy mine only a few months ago.

**The Minister of Labour and Employment and Planning (Shri Nanda):** The answer having been given that an enquiry is in progress, it should satisfy the hon. Member for the present. If any facts are revealed which require further action, we will certainly take.

**Shrimati Renu Chakravarty:** I want to know whether a court of enquiry has been held.

**Shri Nanda:** There is an enquiry. A court of enquiry is not held for every accident that occurs.

**Mr. Speaker:** If hon. Members who have tabled this Calling Attention notice have got any particular point for investigation, they will kindly write it out and sent to the Minister. He will pass it on.

**Shri T. B. Vittal Rao (Khammam):** Let us have the Inspector's report. On that we shall raise a debate.

12.19 hrs.

STATUTORY RESOLUTION RE: ESSENTIAL SERVICES MAINTENANCE AND MOTION RE: STRIKE OF SOME CENTRAL GOVERNMENT EMPLOYEES—Contd.

**Mr. Speaker:** The House will now take up further discussion of the following Resolution moved by Shri Naushir Bharucha on the 8th August, 1960, namely:—

“This House disapproves of the Essential Services Maintenance Ordinance, 1960 (Ordinance No. 1 of 1960) promulgated by the President on the 8th July, 1960.”

and also along with it further consideration of the Motion moved by the hon. Home Minister and the amendments that have been tabled and moved in this House. Shri Nath Pai.

**Shri Nath Pai** rose—

**Shri M. Khuda Bukhsh (Murshidabad):** On a point of order. I am stating a point of order and may, therefore, be permitted to read out from a manuscript. The Essential Services Maintenance Ordinance, 1960 has been challenged in two High Courts, namely the Madras and Calcutta High Courts, and in the process, articles of the Constitution have been invoked. Sir, it involves fundamental questions of freedom. I submit that the people of India are sovereign, and so are the Government elected by them.

[**Shri M. Khuda Bukhsh]**

That sovereignty is equally shared by the people and the Government.

**Mr. Speaker:** What is the point of order?

**Shri M. Khuda Bukhsh:** I am coming to that.

The people, therefore, should be left with the freedom to bring about a change of Government by peacefully and non-violently staying at home. It is their freedom with which Government dare not interfere. It is a matter of residuary sovereignty which must vest in the people. The whole matter is under judicial scrutiny and, therefore, *sub judice*. My point of order is: Can a Legislature debate a matter which is *sub judice*?

**Mr. Speaker:** In what courts is it *sub judice*?

**Shri M. Khuda Bukhsh:** In the High Courts of Madras and Calcutta.

**Mr. Speaker:** What is the point that has been raised?

**Shri M. Khuda Bukhsh:** The validity of the Essential Services Maintenance Ordinance has been questioned, and it has been said that it tantamounts to forced labour which is expressly forbidden in the Constitution.

**Mr. Speaker:** That is, *ultra vires* the Constitution?

**Shri M. Khuda Bukhsh:** That is the argument on which it has been challenged in the courts.

**Shri Naushir Bharucha** (East Khandesh): May I speak on the point of order, since this matter directly relates to my resolution? My submission is that the words '*sub judice*' must be very strictly and legally interpreted. It is true that the House cannot discuss a question which is *sub judice*, but what is *sub judice* is precisely the point which is raised in

a court of law and not the entire gamut of the Ordinance itself. If, according to my hon. friend, the Ordinance is being challenged by reason of the fact that under the Constitution, forced labour or *veth* is prohibited or forbidden, then we cannot discuss only the question whether a particular section of the Ordinance amounts to forced labour or not, but anything else can be discussed. Therefore, my submission is that if my hon. friend really satisfies the House that this was precisely the issue, then that issue need not be touched.

Secondly, the political aspect of the Ordinance certainly can be discussed, not the legal aspect, even on the question of forced labour. Therefore, my submission is that the words '*sub judice*' should be very strictly and legally interpreted.

**The Minister of Home Affairs (Shri G. B. Pant):** I do not fully agree with Shri Naushir Bharucha, but the resolution has been admitted, and it has already been discussed for one full day, namely yesterday, and I do not know how he can at this stage raise this point. I request you to declare the point of order as out of order.

**Shri M. Khuda Bukhsh:** If the point of order is upheld, then the business of the House can certainly be suspended.

**Mr. Speaker:** This point might have been raised yesterday. But apart from that, it is only those matters which are exactly before a court and on which the court's decision is invited, that cannot be discussed here. From what I have heard from the hon. Member, the question raised was that it would amount to forced labour and that would be against the Fundamental Rights guaranteed under the Constitution. Hon. Members will take care not to enter into the legality of this; otherwise, they can go into it.

Now, the hon. Prime Minister.

**Shri Nath Pai (Rajapur):** I submit that I was in possession of the floor of the House. You had called me earlier.

**Mr. Speaker:** I did not look this side. I shall call him next. Now, the hon. Prime Minister.

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** In the course of the debate yesterday, many subjects were touched upon, the labour policy of Government, prices etc., and I suppose they were all relevant because almost anything can be brought within the scope of this discussion. I do not complain, but I think it will be better for us,—at any rate, I should endeavour to do so,—to confine ourselves to the specific points at issue in this debate. What are they? They are: consideration of the general strike, that is to say, broadly speaking, whether it was a desirable or a permissible act, and the steps Government took, and the Ordinance, and whether that also was permissible or desirable or not.

Now, in considering the question of the general strike, hon. Members went rather far afield, discussing labour policy and saying how one thing led to another, how it was the failure of Government, may be five years ago or ten years ago or a year ago or six months ago, that led to a certain state of affairs, which led to certain persons feeling that 'We should do something', which led to the sponsors of the strike to think that there should be a strike, which led to their forming a Council of Action. Of course, the stream of time goes on, and one thing leads to another. Nothing is isolated. It is rather difficult to consider anything in a completely isolated way. It is true that they are determining factors. But what we have to consider are not all those previous determining factors from the time when British rule was here, and for the last hundred years, which has resulted in the economy coming to the state which it was in when they left, and so on and so forth.

701(Ai) L.S.D.—4.

We have to consider in the existing circumstances as they existed two months ago, or three months ago or four months ago or whatever the period may be; when this call for a strike was given, in those existing circumstances, was that desirable, justified or permissible? Nothing more, nothing less; one may go into the other questions to consider the magnitude of the offence, and whether there were any extenuating circumstances. If there is a murder, there is a murder, there, the matter ends. But, in passing sentence, you will consider extenuating circumstances, no doubt. That is the first point.

So, forgetting everything that happened previously, was that general strike desirable or permissible, when the call for it was given and when it took place? And the second point is whether in view of that general strike call being given and coming, it was proper for Government to issue that Ordinance. These are two relatively simple points, although they are connected with many difficult circumstances.

Then hon. Member, Shri Asoka Mehta, warmly repudiated the idea that this was a political strike and expressed his sorrow that I had used the words 'civil rebellion' in connection with it. Without going into facts, I want to make a submission, and that is that every general strike is a political strike, and no general strike can be a general strike without being a political strike and without having far-reaching political consequences, apart from economic consequences and all that; in the nature of things, it must have that, regardless of what the sponsors may think or may not think. The sponsors of it may, in their naivety and simplicity, not see the consequences of something. That is a different matter, but I do say, and I say it with all the strength at my command that a general strike of the kind called for must essentially have wide far-reaching, political consequences, and, therefore, it is a political

[Shri Jawaharlal Nehru]

strike in that respect. And you cannot escape from that conclusion. If that succeeds, it has tremendous political consequences; if it fails, it has not that type of political consequences, but still, political consequences and far-reaching economic consequences, causing loss to the nation and to the very unhappy persons who have been incited to go in for that strike.

That is the proposition that I would venture to ask this House to consider, this broad principle, regardless of the facts; and I submit that there can be no answer to this, to this fact that a general strike has very far-reaching political consequences, upsetting consequences, and in effect, subversive consequences. Whether they are meant or not is a matter for persons' minds, and I cannot probe into those minds, because my difficulty is this.

Shri Asoka Mehta spoke about the desirability of workers and labour generally becoming mature; true; what I am concerned with is the desirability of people who call for strikes becoming mature and considering questions with some maturity and not in this light-hearted way and not realising what the consequences are and then trying to ride a tiger when they cannot ride a donkey. (*Interruptions*) It is amazing; the irresponsibility of this whole thing is astounding. I am not going into the facts. The broad facts are there. Apart from the facts, the general principle I have laid down that a general strike is inevitably, in its very character, in its very consequences, a subversive act, is there. It may be justified or not; that is a different matter. But the justification of it must lead you to think and carry out a subversive act, with all its consequences.

Secondly, look at the nature of this strike. A call on the railways not to function. In other words, the vast organisation supplying food to various parts of the country to stop; the vast organisation supplying coal to our

major factories, steel plants to stop; industry to wind up, to stop. And I would venture to suggest also that we are making special efforts for the defence of the country, whether it is in our ordnance factories or whether it is on the border. It is true that some Members of this House make fun of this; some Members of this House imagine that all this is just bunkum; some Members of this House and some members of a Party in this House write and talk in the most light-hearted manner about the defence of this country and about the dangers to this country. I am amazed at the way they are carrying on intensive and continuous propaganda which does not befit any person who calls himself an Indian.

But the question is: Did those other gentlemen who sponsored the strike and who perhaps presumably do not have that outlook that the country should go to pieces, if necessary, did they think of the consequences, whether it is in the ordnance depots or whether it is on the frontier where every little bit has to be flown, food supplies etc? Every twig has to be flown there. Did they think of the consequences of the strike on that? I ventured with great deliberation to point this out to some extent in the broadcast I made prior to the strike, and I would beg of the House to consider, apart from the general principle, the actual consequences which could only be disastrous, to the food situation, to the industrial situation and to the defence situation.

One may say—as Shri Asoka Mehta said—'You see, it was only a 25 per cent strike; therefore, it could not have such bad consequences'. I wonder if the sponsors of the strike had clearly thought out that it should be 25 per cent, no more and no less!

Shri Asoka Mehta (Muzaffarpur):  
Only 25 per cent of the employees

had served notice of strike. This is the figure given by Government.

**Shri Jawaharlal Nehru:** True, I am accepting that. Did the sponsors of the strike want only 25 per cent of the government employees to serve notice?

**Shri Asoka Mehta:** That is obvious.

**Shri Jawaharlal Nehru:** It is not obvious. The obvious thing is that in spite of every effort of the sponsors of the strike, 75 per cent did not fall into line. I am pointing out the amazing and astounding irresponsibility of those persons who took up the strike. I say this regardless of the economic conditions; I say this regardless of the fact that the government employees may have hardships—let us deal with the hardships—regardless of the fact that they may have a valid point to raise; I say that in spite of all that, this action was a fundamentally wrong and vicious action.

What amazes me is that after this, after even seeing the failure of it, the collapse of it, even then, some of them have brazenly praised the strike and said: 'What good boys we are? We asked for the strike'. There is no element of repentance or even of intelligent discussion of any event. The least they could have done was to perform *prayaschit* for all the sins that they have committed. No, there is no evidence of doing that. There lies the danger.

All of us in our excitement—Government and the Opposition—err, but the test of a person is not that he does not err—only angels in heaven or saints may not, if there are such things; the test of a person is not that he does not err, but that he recognises his error when it takes place and tries to correct it. But among our friends on the opposite side, I have yet to find it out. I am not referring to everybody in the Opposition, but the sponsors of the strike.

I have yet to discover the least element of repentance, of an admission of error, although the error of all this stands out like a pikestaff for the whole world to see.

What is more—regardless of my views or other people's views—even they should know one basic fact, that the people of India as a whole were opposed to it. They dislike it, stood up against it and that put it down. No gleam of intelligence has entered into the heads or brains, or whatever it is, of those people.

Let us look at this. My first proposition—I repeat—is this, that a general strike must inevitably be a political strike, whatever you call it, whatever you think of it; there is no other way; it can be none else, because it has those large-scale consequences. Secondly, this particular strike, in the manner in which it was called, and everything, was inevitably to injure us and hurt basically the economy of the country, the food position of the country, the industrial position of the country and the defence position of the country. To what extent and what degree is another matter. That depended; the greater the failure of the strike, the lesser the effect on the country. That is true, but surely people who ask for a strike normally do not work for its failure. It comes in spite of them, in spite of all their efforts.

Therefore, I say it was an astonishingly irresponsible thing, a thing which could not possibly bring any benefit to those who had asked for the strike. I say 'could not', because if it fails—as any person who had thought about it would have realised that it was bound to fail—if it fails, it brings a sense of frustration on people who struck work. It always does. It brings material losses. I am not talking about the persons who misbehaved and might be punished—they, of course, suffer more—but I am talking of the general run of them, more or less innocent people who have been pushed either by hopes or fears, or whatever it is, into it. They suffer.

[Shri Jawaharlal Nehru]

On the other hand, let us conceive of the strike succeeding in some measure—it is difficult to conceive it, it is not a strike that succeeds. Then certain political consequences flow from it, obviously. If this Parliament continued then, which it may or may not, somebody else would be sitting here in these Benches and we—this Government—would be somewhere else. All kinds of consequences flow from that and this whole process of success, if it came, would have done, for the time being, very very heavy economic damage.

**Mr. Speaker:** Is the hon. Prime Minister sure that there will be a Parliament then?

**Shri Jawaharlal Nehru:** I said so. I said, I do not know if there will be a Parliament if a strike like this succeeds. I am not at all sure that the Parliament will function after that, or what form of Parliament, I do not know; because it is not the parliamentary way of making changes. Once you adopt the course of direct action in a general strike—not a small strike—if you adopt a general strike in that way, you hit at the roots of parliamentary and democratic government.

Therefore, I venture to say that this was an act—and I am putting it at the highest—of utterly irresponsible, immature persons who somehow got on the back of this tiger and did not know what to do. They could not get off it, and there they were. That was very difficult. It is always a difficult thing for immature people who do not know riding to get at the backs of animals. That is true.

As I have said, this strike was a wrong thing; I say, whatever the provocation for it, I put it at the highest, it was a wrong thing. And yet, what was the provocation? The provocation was that the Pay Commission had not done justice to certain claims. That was the provocation. Now, at the utmost it may be said that there can be two opinions about it.

After all the Pay Commission was not a Commission of politicians of this party or that party. It consisted of, broadly speaking, people outside party politics and all the rest, very eminent people, a very eminent judge who spent two or three years over this matter. Now, that does not necessarily mean that the Pay Commission and the Supreme Court Judge were right. But it does create a very strong presumption that they are likely to be right. I would not dare say. 'No' to them. I have not that knowledge; I have not spent 2 years of consideration. And, I may not even venture to say, disagree, if you like. But, after all, the least that can be done is to show respect to them. You may not wholly agree.

Now, where there is on this question—if you like, a very important and vital matter—some difference of opinion, on the one side, you put this Pay Commission and the Supreme Court and all that, and, on the other, state your own view. I say, your view may, perhaps, be right. But, is it right to the extent of your upsetting the country, it is right to the extent of your calling for some action like a general strike, which has all these grave consequences and which, at the same time, puts an end practically to any future procedure of Pay Commissions and the like, because no decent man is going to serve on such Commissions after that, if peace is to be thrown overbroad like this. So, I put it to you how, whether on grounds of principle or on grounds of common sense, one is to justify it. I should like to know that. In justification, all the people will tell you, as Shri Asoka Mehta partly did, and others may do, Oh, this happened in 1955, this happened in 1956 and this happened in 1958. I say, I accept all that and say, in spite of all that and taking them into consideration, it was a very wrong and a very irresponsible thing to do. I am not for the moment going into arguments about that.

Let us discuss the labour policy fully; let us discuss the price policy fully and let us discuss any policy

fully. But, what has all that got to do with a general strike which upsets the country and ruins the country? And, what time did they choose for this? Just when, after a great effort, after years or months of labour, we produced the draft of the Third Five Year Plan. That is the time chosen—may be not deliberately chosen, may be accidentally chosen, whatever it is—that was the time, when all effort is being made for the country's mind to be directed into constructive channels of hard work, etc. Here was a heavy burden to carry. And they have come out to have a general strike. Is that the idea of the future of India? Is that how they are going to build up the future of India?

I have the greatest respect to hon. Members of the Opposition, but that respect does not lead me to the belief that they always think before they act, or, perhaps, that they think at all about these serious matters. It is easy for me, and I know it is easy for hon. Members to deliver speeches here. I can talk fluently and Shri Asoka Mehta can talk with his usual eloquence and vigour. That is true. I know that is a separate problem. After all, behind the speeches there are problems or behind the speeches there are conditions in this country which cannot be swept away by speeches. I put it to the House, are they going to meet or are they going to solve any one of these questions by this method of the general strike just when we are struggling hard to get out of this morass of poverty? How? By hard work, by capital accumulation, by savings and all that; and things are suggested which, practically cannot be done, unless, of course you decide to put an end to planning. No doubt that would please Shri Masani. That does not matter. (Interruption). Because, then, we shall arrive at that paradise of private enterprise when there are no checks and the private entrepreneur flourishes like the green bay tree. (Interruptions).

Shri M. R. Masani (Ranchi-East): Nobody advocates that at all, and you know it.

Shri Jawaharlal Nehru: Unfortunately, this is our misfortune that even private enterprise which shows some intelligence in other countries, even capitalism which has become, to some extent, a modernised form of the old type of capitalists, even in countries like America or England or France or elsewhere, even that degree of modernity has not come to our capitalism.

Shri M. R. Masani: Nor to your socialism.

Shri Jawaharlal Nehru: And so I find with an ever-increasing amazement the type of stuff that is doled out here in the name of capitalism and private enterprise, and the type of stuff that is doled out against planning etc. which nobody in the wide world, except some persons with hardly any intelligence, can accept in any way.

Again, as I mentioned, after all when you take big steps where you have to act in a big way you have to look in a big way. I have talked about the Indian situation, about the Five Year Plan, about our frontier situation. I do not mean to say that war is breaking out on the frontier. But, it should be realised—I hope the Members of the Communist Party will also realise in spite of the various coloured goggles that they wear which prevents them from seeing straight—that these are serious matters which this country is dealing with and we are exercising ourselves to the utmost, that there are burdens that we have to carry because of this frontier and because of other things. We do not always shout about them. The fact remains that these are grave and graver burdens and graver situations we will have to face from day to day, not situations in which we can play about with general strikes and the like because we find we have a game to play.

Apart from all this, look at the larger world situation. Everyone knows or everyone ought to know that in the last 3 months or so, the

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world situation has deteriorated greatly. Ever since the U-2 episode and failure of the summit and some other things, it goes on deteriorating. It is a dangerous situation and no man knows where the war may break out, whether it is in Africa or in Europe or in Asia. Do people realise all this when they play about with words in this House and play about with strike notices and constitute what is called a 'Council of Action'?

This is a most remarkable development in Indian life. I do not know when the Councils of Action started. I have a vague idea that they started in the student world. And, the student mentality may be excused. But, surely, after a certain age, it functions more maturely. (*Interruptions*). And, curiously enough, the Council of Action was constituted for this strike. The strike is for a period but the Council of Action continues, and meets.

Therefore, I say we have to consider these matters. I have no doubt at all that in the circumstances that arose here, that is, appeal to the strike, any government, whatever its complexion, would inevitably have had to take up that challenge. There is no choice about it.

Seth Govind Das talks about my *udar niti* and all this. I am glad if I function in an *udar* way, in a soft way. However, the point is that any Government faced with that situation inevitably had to take up the challenge. Not to take it up meant that they should resign, retire or leave it to others. It had to be done. If it had to be done, it was quite inevitable to have some legal apparatus to deal with this situation—that is, the Ordinance. It is the most extra-ordinary thing to indulge in all kinds of aggressive or even violent activities and then complaining: Oh!, we have been shown harshness; we have been put in prison; this has happened or that has happened. Nobody likes harshness. But if you take up some activity which leads to war,

war follows. It is no good expecting a one-sided war in which one party hits out and damages and does everything and the other meekly submitting. True, that is undoubtedly the policy which the great men, the great saints have advocated and I have no doubt that Acharya Kripalani who is a great student of saints and others may advocate it. But I am not aware of a Government, anywhere, of any complexion that puts up with this: to be hit and broken and for action to take place in front of the Government and ruining the Government and the country which seeks to govern and then to be told: do not hit out and do not do anything as this is against this or or that. In a situation like this, the Government is not only justified but it is incumbent upon it to take every step whatever the step may be to protect the country's interests.

**Raja Mahendra Pratap (Mathura):**  
One word only. You are the successful Commander in this case. Ridicule not your defeated Generals.

**Shri Jawaharlal Nehru:** There is one other relatively small matter. After the Pay Commission report and after the Government's major decisions on it were announced—I do not remember the dates—I can very well understand that among the Government employees and others concerned, there was a measure of disappointment. They expected more. Maybe, if I had been in their position, I would have expected more. That is natural and I have no grievance against their feeling that way because, after all conditions in India being what they are, most people live under strains, pressures and difficulties. It may be that Government employees are better off than many. But nevertheless we do not normally go about comparing our case with others and feel that we are better and therefore, we should be happy. I admit that and it is a matter which should be separately dealt with in other ways. Anyhow, there was no talk and no mention of the strike for several

months. Oddly enough, the question that was raised and to which objection was taken was that of Saturday holidays—not, I venture to say—a major question. It may be a question to object to or not but it was not—I venture to say—a question on which to have a strike. I do not wish to express any opinion for or against Saturday holidays except that, broadly, I believe that there are far too many holidays in this country and far too little work done at all stages and ranks and unless we work much harder than we do, we do not want to produce the results we aim at. However, my point is that it was on the basis of Saturday holiday that a demonstration was made—not on anything else—and that too, months afterwards. It may be—I venture to guess—that seeing that the Saturday holiday itself had brought quite a large number of people to demonstrate, they thought: why not add something else to it and have bigger demonstrations and even bigger strikes? So, gradually, the idea of a strike came months after this originated. It is not a sudden reaction. It was coldly thought out, months after the reactions should have taken place. Then this came about.

Now, I should like to say a few words about the real thing that should concern us. The strike is over with all the harm it did and the good it did—good in the sense of making people think about these problems and discuss these problems in this way and the popular response that came about because they thought about it. That was good. But it did harm. But the main good that it had done, I hope, is that it has made us think about the future. What of the future? That is really the important thing because this business of settling things by strikes and lock-outs is not the logical or a reasonable way. I have been connected enough with labour. I do not pretend to be an expert like our friends on that side but I have been connected enough with labour to realise the enormous

value that labour attaches to the strike weapon because that has saved them for the last hundred years or so from being drowned, sat upon and crushed—organisation and ultimately sometimes strikes. I am not belittling that. Nevertheless, I think the way of settling things by strikes is an outmoded way. I do not, for a moment refer to the ordinary industrial strikes. I am not suggesting that the strikes should be banned or forbidden because the fact of the matter is that strike is an inevitable concomitant of the capitalist system. If you have capitalists and have employer—employee relations, then you have to have something to protect the employee from the employers' pressures and other things.

**Shri M. R. Masani:** In that case how was there a strike by the steel workers at Pozuan in communist Poland?

**Shri Jawaharlal Nehru:** I do repeat—strikes may occur and do occur, I believe, in communist system.

**Shri Ranga (Tenali):** Do they?

**Shri Jawaharlal Nehru:** But not in that big way, because they are suppressed. There too something happens which they dislike or whatever the reason may be. But I say: in theory, the socialist structure of society has no room for strikes—in theory. In practice, it may fail. It may not be perfect. But the capitalist structure is based on strikes—I say the theory of it—although in modern capitalism an attempt is being made to get out of this. But it has not gone far but in some cases it has succeeded remarkably even in America or U.K. or elsewhere. That is because people realise that the whole method of settling disputes by strike or lockouts is completely out of date and it is a foolish method. If you take up the wider international sphere, in the old days people thought that war should settle questions between nations. Inspite of its folly and the terrible damage, it was in human nature to fight and to bring about a new equilibrium.

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13 hrs.

Well, the question of war has proceeded so far that now we think in terms of nuclear war, hydrogen bombs and the like, with the result that nobody, barring a very few persons, wants big-scale war. Most people do not want even small-scale war because small-scale wars will lead to big-scale wars; that is to say, people have been forced by circumstances to come to this conclusion that national and international problems must not be settled by war because war does not settle, there is no victory, there is no defeat, there is just extinction, probably today.

Now, we think about that, but somehow or the other we are still caught up in, may I use the word, our past *karma*. We cannot get out. Nations cannot get out of their past misdeeds. And while we talk and we realise logically that war must be ended, still we arm, still we go on arming and spying at each other living on the brink of war all the time and any day it may break out. Anyhow, it is realised that it is bad.

Now, I submit to you that this kind of industrial war is also out of date. But it is no good my saying that and no good my banning this kind of thing unless we can produce an adequate substitute for the settlement of such disputes, controversies that might arise. Therefore, it becomes of the greatest importance, this constructive approach, people talking about banning this or that. I do think and I agree with my colleague the Home Minister that in regard to essential activities, essential services, strikes should particularly be avoided and should not take place because of their far-reaching consequences. In regard to Government employees the position is still more serious, it takes you still further, because they are the very structure in a Government which looks after its people. If that steel structure breaks down, then the resultant is likely to be chaotic. So that is all right. But it is essential to devise

means which can progressively, as a question or a difficulty arises, solve that. That is quite essential.

The procedure may vary. For instance, for the Government employees in the Secretariat etc. there may be one procedure. Sometimes it is referred to, particularly, as the Whitely procedure. It is practised in England and adapted in India, not copied as it is, and we must take the consequences of it, the full consequences. In other places it may be in some other way.

The point is that the world has grown so much, changed so much that these old conceptions, whether capitalist or any other or, if I may venture to say so, even the old socialist approach or the old capitalist approach, both are out of date and you have to think in terms of this new world, a world in which there is plenty or potential plenty. In our case it is potential plenty and in the case of America, England or Russia it is plenty today; whatever the other ills may be it is plenty in a way, whether they proceeded by the capitalist way or the socialist way or the communist way they have achieved plenty and they will go on adding to that plenty because ultimately, whatever their arguments may be, they are using modern science, modern technology and the rest. I am not for a moment defending anything or attacking it, I am merely stating a fact, that they have achieved plenty by the adoption of these methods

[प्राचार्य कृपलानी : रशीय में

तो जूते भी नहीं मिलते हैं ]

I have no doubt that in India we can also and we will also achieve plenty by adopting not exactly their methods but by adopting the methods of science which is a common factor of communism, socialism, capitalism and all that. All these are rather superficial arguments behind the fact of modern science and technology and the human mind. That is the real thing. If we have

that we shall proceed and progress; plus labour because without hard work nothing can be done. All this has led to a completely different way of thinking in many places and a new sense of social responsibility has grown everywhere whether it is in the capitalist country or elsewhere. There is a sense of social responsibility growing together with the anarchism of capitalism. The sense of social responsibility is growing and eating into the old-styled capitalist method. And, of course, the whole of socialism is based on a sense of social responsibility, otherwise it has no meaning. The form it should take, again, depends on circumstances, it is not for me to lay down. Anyhow, as I said, in this new world this old-world approach of strikes, of breaking up, of breaking up in order perhaps to construct later, is not good enough, it is not logical, it is not sensible, it is not reasonable and, certainly, it is not democratic.

Shri Masani referred to democracy in a particular sense. Apparently, and that is a curious factor which has always surprised me, the leaders of private enterprise conceive of democracy in terms only of private enterprise, in terms of a capitalist structure of society, a remarkable thing because nothing can be more opposed to democracy than this chaotic private enterprise, a system which creates ups and downs and all that. It is essentially opposed to democracy. Political democracy they have got and have managed to carry on because of various reasons, science and technology and all that, with an absence of democracy in industry.

Shri M. R. Masani: You must be talking of People's Democracy.

Shri Jawaharlal Nehru: But the normal growth is economic democracy also. The normal growth is ultimately a stage where there is no employer, no employee, they are partners in a common concern and playing their equal parts (*Interruption*).

Therefore, it is up to us, in discussing these matters, not to lose ourselves in past disputes. We have to have post-mortems whenever deaths take place. A major death has taken place and we have the corpse of the general strike. We have to have a post mortem of it. But the real thing is the future. The major thing is how to evolve a system both for our general industry and the government employees but, for the moment, more particularly, I would like to concentrate on government employees.

Government employees, again, are of two types. There are the Secretariat type of employees, the office type, and there are the industrial employees. There are slight differences. They may be treated somewhat differently depending on circumstances. The second is the broad industrial employment which is growing and growing in India. We have to devise methods, we have to devise a machinery, not even this Pay Commission machinery, which is useful enough, but which is rather a slow-moving machine, which after many years it should be. One cannot change pays, but there are so many other things. I do believe that the real thing that the Government should pay first attention to is not so much pay and salaries but to the amenities that are offered to its employees, whether it is education, whether it is health, whether it is housing and so on. These things are more important than a little rise in salary, certainly. Amenities perhaps are more more easy to give. So, that, I submit, should be the approach to this problem.

So far as this particular debate is concerned, I do submit, with all humility, that any person who would care to think about it can arrive at only one conclusion, namely, that general strikes are unreasonable in the modern day; they are bad; and this particular general strike was vicious and so foolish as to pass comprehension. It has occurred, and it is over. Let us realise that it was a bad thing and let us atone for it and perform *Prayaschita*.

**Shri Nath Pai:** Mr. Speaker, Sir, I am reminded of an episode in the *Manusmriti* where Angiras being young was charged by those with whom he had the audacity of disagreeing, and they took the quarrel to Brahamadev. This is the sloka from *Manusmriti* which I venture to quote:

न तेन वृद्धोभवति येनास्य पलितं शिरः  
यो वै युवा अवीयानत्तदेवा स्थविरं विदुः ।

It says like this: that it is not an offence to be young, and maturity and mere grey-hair do not necessarily go together. It is the tradition of this country that we try to judge issues on their merits and not by introducing extraneous considerations into it. It was a pity that yesterday some speeches introduced a spirit of acrimony and polemics. I had hoped that we would succeed in trying to place before the country a clear record of the events that led to the strike in spite of all the ridicule and the contempt which the Prime Minister has thought fit to pour on the heads of those who, in their own way, had tried to learn from his own earlier, teachings to whom he had been consistently saying that the starving men must resist, and for whom all his sympathies were reserved all these years. That we took his teachings too seriously and tried to act upon them according to our light.

But, in spite of all the unkind things which he thinks it fit that he should say, even when according to him, the battle is over, I will try to confine myself to the bare facts of the issue. Why did the strike become unavoidable? Was it an act of irresponsibility? Was it an act of all those who wanted to act in harmony with a foreign power? The simple reason, and the real reply to this is that we do not have a machinery in this country for solving disputes, for ventilating grievances, and for solving the disputes by negotiation, so that these drift into disputes and the disputes develop into conflicts.

It is true that we have a Labour Ministry and in Shri Nanda we have a man of integrity, sincerity and ability. It is a remarkable thing that all these virtues are reduced to futility because of the attitudes of the Government. May, I Sir, be permitted to quote a letter of the Prime Minister himself who agrees with this analysis, in his letter to the Chief Minister of States, dated 30th June? This is what the Prime Minister says, and here is the plea which I am raising as to why the strike became inevitable. He says:

"We have thus far not evolved any adequate machinery for the rapid settlement of disputes of this type. The Government's way of dealing with such matters is a leisurely way, and months and even years pass sometimes before we come to grips with the problem; a problem which perhaps could have been solved with greater ease, becomes more difficult. Frustration takes place and passions are aroused, and these lead to a conflict which is ultimately good for no one."

This is my plea too. This is what the Prime Minister has said in his letter to his provincial colleagues and lieutenants. (Interruptions). This is one tragedy of life in this country that in spite of all the lessons we never try to act unless sufficient pressure is generated. It is not a question of acting. (Interruptions.)

**Shri Ramanathan Chettiar (Pudukkottai):** Sir, on a point of order. How is the hon. Member's quotation relevant? The hon. Member opposite is reading a letter purported to have been written by the Prime Minister to the Chief Ministers of the States. It is a confidential document. How can he get the document and read it? (Interruption).

**Shri Nath Pai:** The reply to that is very simple. (Interruption).

**Mr. Speaker:** Order, order, I have heard the point of order. There is no point of order. (Laughter).

**Shri Nath Pai:** May I satisfy him by saying that what the Prime Minister writes is part of national literature.

**Mr. Speaker:** I think it was quoted yesterday.

**An Hon. Member:** Yes, Sir.

**Shri Nath Pai:** The other point is the attitude in the higher echelons of the administrative machinery of the country. These offices reek with the stench of snobbery. The higher officials feel nothing but contempt for what they call the Class III and Class IV clerks and babus. Unfortunately, the others reciprocate that with lack of respect, and we get this unhappy atmosphere in our departments. But who is mainly responsible for this state of affairs?

Here, may I again have the audacity of quoting the Prime Minister on this issue also? He has said:

"Among those who have served in the I.C.S. or other inferior services, there will be many Indian or foreigners whose services we may welcome when we have become free, but of one thing I am quite sure: that no new order can be built in India so long as the spirit of the I.C.S. pervades over administration, and our public services. That spirit of authoritarianism and ally of imperialism cannot co-exist with that freedom. The new India must be served by earnest, efficient workers who have an ardent faith in the cause that they serve and are bent on achievements."

Here is again a confirmation of what I wanted to say. There was this spirit of hostility; there was the spirit of contempt towards those employees.

Thirdly, I would like to mention a very serious point. There are some people who can be generally defined as the authorities of the country who are not reconciled to the goal of socialism and who have never taken kindly to the objective that this country should march towards socialism, but who because of the fear only of the Prime Minister, as he always succeeds in bullying his allies and his associates, are paying lip-sympathy to the idea of socialism. This is why a strike becomes inevitable. This is what happened in the United Kingdom. May I quote, here from the best book on the subject *The General Strike* by Julian Symons to show why strikes become inevitable? It is said in this book:

"....some kind of showdown must take place between the Government and the trade union, was strong in the Cabinet..... Some Ministers were anxious to see the struggle, joined on almost any pretext....Thus, although there were individuals in the Cabinet who would have liked to see a negotiated settlement, both before and during the strike, they never provided a coherent opposition to the inflexible attitude to Mr. Churchill."

Well, I do not know; it will be for future historians to say who played the part of Churchill in seeing that every effort made for negotiation, every request we made for settlement, was contemptuously turned down. That will be a task for the future student of history and research to find out.

Then, because of the cumulative effect of this and because of the past experience of the employees, the situation began to develop where they were not finding any way. But still, did we become desperate? I was very pained when I listened to the Prime Minister. I could understand his anger, but I could not understand from our Prime Minister this disregard for truth. He says that the

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first complaint we raised was about the salaried holidays. With your permission, I would quote a little later that he wrote in reply to my letter of the 16th January. In our letter, all the relevant issues were given in detail for his kind consideration. It is very unfair for them to come and say that "we saw some demonstration" and say, "why not add a little fuel to the fire to make fun of a general strike." This is how my plea ended:

"I feel a genuine effort should be made to thrash out acceptable solutions and the matter should not be allowed to drift. I therefore plead with you once again to take action, in convening a conference which will be charged with the task of meeting the legitimate demands of the employees where the Pay Commission has given them a raw deal."

The Prime Minister was kind enough to reply, the next day, and he stated that there was no need for such things. But to say that suddenly we come one day and demand all other things, without having given any premonition, any notice, without having made any effort to persuade the Government to see the legitimacy of our claims is patently unfair and is not in keeping with the true facts. There was this House in which a plea was made by me, which was yesterday quoted by an hon. Member. I continued my effort with all other Ministers. I had written a letter to the hon. Home Minister. The reply being marked 'personal', it will not be fair to quote from it. But the approach of the Government remained the same. What was it? It was, in the words of the Home Minister, "the fundamental issue of the sanctity of the award." The award came from a high-powered body and therefore, it must be respected. True enough. But has it been the record of the Government with regard to the Pay Commission? Had it not itself modi-

fied the recommendations of the Pay Commission? Is it even today accepting all the Pay Commission's recommendations, may I ask?

Yesterday the Home Minister said that we are going to ban the strikes. The Pay Commission has given its verdict clearly against the banning of the strike. The Pay Commission said that the present law is adequate to deal with any situation. Regarding the withdrawal of recognition, the Pay Commission has said something to which his present attitude is opposed. The Pay Commission has said that strikes need not be banned in this country, the present law is enough for it and with regard to the unions, a general liberal attitude may be adopted. Is this the respect for the sanctity of the award? When only the employee comes and says, "let us modify it to remove some of our grievances", he is accused of defying the sanctity of the Pay Commission's recommendations.

I want to ask the Government whether the same consideration was extended to all the other Commissions, particularly—as a student of law, as a very immature one, but as one who knows the law, I should ask—what has happened to the recommendations of the Law Commission presided over by the best judicial minds of the country? With contempt, they have been pigeon-holed and when we were trying to raise the same issue about some of their major recommendations, what did Government do? But we leave that aside and ask, has the Government followed a consistent policy with regard to the Pay Commissions? Had it always followed a consistent policy of upholding the sanctity of the Pay Commission, then the first Pay Commission's recommendations would not have been flouted the way they were.

I am sorry he thinks fit to use the word 'threat' in connection with a strike notice. It was the registration

of a protest, raising the cry of appeal and it requires a great stretch of imagination to distort it as a threat. On three occasions in 1948, 1951 and 1957, on every occasion, when everything else failed, the Government employees got up and said, "In that case, if every other door is locked and barred against us, then we may have to go on strike". It was under this accumulated pressure that grants of Rs. 10 and Rs. 5 have been made. It is a tragedy of our national life that a premium has been placed on building pressures and then only justice has been done. This happened to the first Pay Commission's recommendations and the Government could be persuaded to implement them only under accumulated pressure of all Government employees. The same happened again with regard to the second Pay Commission.

What was happening? Beginning with December to the end of June, this was the effort. We appealed to the Prime Minister to use his unparalleled authority and influence to thrash out solutions to meet legitimate grievances. It was an extraordinary thing to hear him quote a figure of Rs. 750 crores as the possible burden for the five-year period if the demands were met. May I say that two images came to my mind as I listened to his touching and moving speech? One was that of Pandit Jawaharlal Nehru, the idealist of 1926, who was moved to tears at the plight of the British working class and the other of the Prime Minister of India of 1960, whom the tearful appeals of his own employees failed to move to do justice. What a tragedy it is for many that his appeal should go unheeded! There is something wrong—he makes an appeal and a large number of people think it just correct and even honourable to disregard and defy that appeal. This was not an act of mutiny or rebellion. It was a pointer to him that there may be something wrong in the approach they were making.

That appeal of the employees was distorted into a threat and having taken this wrong posture, wrong measures were adopted by the Government. The whole thing began to break, on what? Because of my obstinacy and that of my friends, because of our immaturity and our inability to ride a tiger! I have not met men who ride tigers. I quite plead I do not know how to ride a tiger. But it was not the tiger that was generated. Why distort him as a tiger?

An appeal was made to him. It was a simple question of slightly modifying the dearness allowance formula of the Pay Commission's recommendation. That formula was inadequate. Why? Let me tell them very simple economic facts. Even the *Eastern Economist*, which has been, of course, clamouring for my prosecution and so cannot be taken as very kindly to us and fond of us, points this out regarding the dearness allowance. The one crucial point on which ultimately the negotiations broke in spite of the innumerable formulae which we proposed was this. Not one formula was submitted for their consideration, but a variety of formulae. As Shri Asoka Mehta, Shri Masani and some others have ventured to point out to this House, the real wages of the employees have since 1947 gone down, while there is talk of prosperity 40 per cent increase in national income, 20 per cent increase in *per capita* income etc.?

Where is all this going? The late Dr. John Mathai had demanded one thing and we are going to repeat that demand in this House. An enquiry must be instituted into the channels into which this new wealth is finding its way. Where is this wealth going? Every year figures are given about increasing national wealth. Into whose pockets or safety vaults is this wealth going and what is the share of the average man in it?

The Home Minister in his masterful handing of rhetoric yesterday

[Shri Nath Pai]

said, it is like asking Paul to give away half his loin cloth to Peter. The Government employees was not asking them to do any such injustice. The Government employee was pleading on behalf of the millions of Pauls and Peters in this country who are going about naked, when there is an accumulation of wealth in a certain sector. May I point out, therefore, that this plea for dearness allowance being linked with the cost of living index was a most legitimate one? Here is the consolidated opinion of a paper, which is not very fond of us, I think, or of our policies:

"When the new pay scales come into effect very shortly, it is estimated that the average value of the consumer price index for 1960 might be around 125. The employee would need about Rs. 86—Rs. 6 more than his minimum pay in order to neutralise fully the rise in price level."

So, they do not give him what he was getting in 1947, there is all this talk about growing prosperity. Is it too much of an offence, is it very anti-social or anti-national to ask not for a share in the growing prosperity, but at least let us have what we were getting in 1947.....

**Shri Asoka Mehta:** And given by the Pay Commission.

**Shri Nath Pai:** Yes. The salary of Rs. 80 is not even what he was getting in 1947. This particular paper shows how year after year there has been a gap in his real earnings. This is available at page 137, because I do not want to take your time. In every year beginning from 1947, except the two years when nature helped us with a bumper crop and there was a slight improvement, in every one of the 13 years, there was a real drop and fall in the real earnings of the employees. Is this very much convincing proof of our being very sincere about a fairer share? This is the tragedy. We thought slogans we

mouth about Welfare State, socialism and all that are seriously meant and the poor employees thought, of course, that they could make a legitimate effort to get from implemented.

It was the Government's adamantine attitude on this very simple and legitimate issue of dearness allowance on which broke the negotiations. If it was a political weapon in our hands, why did you not try to prove us wrong by accepting one of the many formulae? We would have been proved wrong if you would have insisted on it. This was the only economic demand out of the six, because on the demand of the basic wage, it was fully indicated to Shri Nanda that we are not going to press, provided Government accepted the principle of it and the progressive realisation of it. It was, therefore, the Government's adamantine attitude and its determination to teach a lesson to those who wanted seriously to talk about a Welfare State and a fair share that led to the strike.

I am sorry that he feels that we should come in a repentant mood. Repentant about what? Repentant about having the courage of your conviction? What was wrong in it? Times without number I stated here that it is an appeal to the Government, it is not a threat to its authority, it is not a challenge to its authority. And we made it very clear that every Government employee in this country will die, if he is a postal man, defending a postal box rather than see it fall into the hands of an enemy and if he is a railway boy he will defend each fish-plate by laying down his life rather than see it go to a foreigner. Still they come back and say "all this is disregarded contemptuously" and then an accusation is made that a foreign country would have derived benefit from this. I hope after all this earnest plea that we should sooner than later drop these unfair and unjustifiable attacks and accusations. It is very unfair.

Such a strike happened in England and how did the Government behave with regard to it? The historians say that no one-tenth of the emergency powers were employed. What happened in India? How was the strike conducted?

**Shri G. B. Pant:** When did the Government servants strike there?

**Shri Nath Pai:** I am referring to the 1926 general strike in Britain. And the attitude the Government then adopted is comparable to what happened in this country. The role played by the entire apparatus of the State turned against the employee. It was a unique spectacle. Here were small, unknown, insignificant men, we know. There was the apparatus of the Government with all its resources, with all the prestige of the man after whom this era will perhaps be named. It was an unequal fight. But was at least *Dharma* followed? Why there is talk of *Praya-schitha*? Was any regard for truth shown? What happened to the All India Radio. Mr. Speaker, this is how the BBC behaved during that episode and this is what the historians have to say:

"The attempt to maintain impartiality was genuine. The BBC broadcast messages from the General Council as well as messages from Downing Street. It quoted speeches of trade union leaders in Parliament and out of it. It referred to the *British Worker* as well as to the *British Gazette*."

Mr. Churchill was thinking that the BBC's broadcasts would be turned to full use to suppress the strike. But there were men in the BBC like Mr. Reith, after whom the lecture series were started, who had honesty and courage to say "I am not a propaganda instrument of any party or any Government. I am here to carry on the education of and information to the British people". I do not know when the All India Radio will rise to

that standard. (*Interruptions*). It has won a temporary gain, a temporary victory against whom victory has no meaning. But it has lost something permanent; and that is a tragedy for all of us. Nothing is more dangerous for a country than the people of the country should lose complete faith in the integrity and impartiality of its chief instrument, chief agency of information, and that is the tragedy by its partisan spirit the All India Radio has brought upon it.

Yesterday the Home Minister referred to some effigies being burnt. One is very pained that such things should have happened. We are as much pained as he is that such things should have happened. I condemn it and we are one with him in condemning this kind of practice. But this is an unfortunate hangover from past practices which all of us taught to our people. Let us be patient and not try to exploit this in this unjust manner. I am one with him in condemning this. But I would go deeper, in spite of my immaturity, and ask: what is this continuation of, what is this hangover of? It is the hangover of those days when we thought of doing this thing as a legitimate expression of our disagreement. I would like, therefore, not to see more, though I agree in condemning it, than there is really in it.

Then I come to the violence business. May I just narrate one small touching episode which we witnessed? They are talking of that victory over the Government employees. They are free to do that. I am sorry for any mistakes we have committed. I will reciprocate the magnanimity which he now and then brings when he is not very angry with somebody that mistakes might have been committed on either side. We might have done it. But we are not guilty of any thing, and this we cannot accept whosoever may be the accuser and when all these passions settle down, when we are a little removed from the event and when the heat is lost perhaps a better verdict will be passed. We had made supreme efforts

[Shri Nath Pai]

in seeing that in evolving solutions to the employees' demands those solutions must not be permitted even in the remotest degree to injure the larger interests of the community. We did it and if, Mr. Speaker, we failed in persuading those who had the power to listen to us it was the misfortune, it was perhaps the inefficiency of our persuasion though we pleaded in earnest. We called upon the employees in Assam not to go on strike; so also in Ladakh and in the border areas. Is this an evidence of irresponsibility? Is this a case of lack of consideration for the nation's interest?

Mr. Speaker, much back-slapping is done about the firmness of Government. We would like our Government to act with firmness. We would be very happy and we would be the first to congratulate and do ness. But against whom is this firmness. But against whom is this firmness? We have never seen such a firm attitude against the Salazar's mockery of India's flag on the territory of India in Goa. We do not see such kind of firmness against the mockeries which Pakistan makes now and then of our sovereignty. We do not see such manifestations of firmness against Chou-en-Lai, who was assured "We will negotiate, negotiate, negotiate till the bitter end". When our own little Class III employee comes and begs for clemency, mercy and consideration you say "you are a rebel". He is honoured, of course, with an appellation of rebel. But the fact remains that there was a collapse not of the Government but of statesmanship.

I would like to make this point very very clear, Mr. Speaker, that if there was the slightest danger that the civilian authority would collapse we would have been the first soldiers to defend it because our quarrel is with Jawaharlal Nehru (*Interruptions*). Yes, it is so, the hon. Prime Minister. His knowledge of history is better; his politics is even better.

Bagehot, Maitland, Dicey and Laski will be turning in their graves, and he is the friend of the last, and a great student of political science too when they heard what he said just. His analysis is: if communications are temporarily jeopardised civilian authority collapses, which is an extraordinary thesis. The army was there, the police and the home guards and the entire loyalty of the country to you as Government was there, and ours was a quarrel. What is that? Ah! childish! Mr. Speaker, I do not think that when his anger subsides even he will entertain this kind of feeling. This dispute we have was not as our Prime Minister, which he remains, but as an employer, as the head of an employing agency. How can it be distorted? How can it be disregarded? How can it be completely ignored? Only yesterday, Shri Lal Bahadur Shastri said something in the House and that is the essence of our plea and it is this. The prices of textiles have gone as much as by 40 per cent. If the price is going up like that, all peasant will retort by increasing his price and if the food prices go up the whole apple-cart of our Plan will be upset. What is being done against those people who are indulging in this kind of anti-national activities? What happened to the Essential Commodities Act which has been passed?

**An Hon. Member:** We are not rebels, that is the trouble.

**Shri Nath Pai:** What has happened to the Essential Commodities Act? After his release, when he really symbolised all the aspirations and also the agony of the country, the Prime Minister in 1946, soon after his release from Ahmadnagar said "If I have the power I would hang these blackmarketeers by the posts". This is what he said in Bombay.

**An Hon. Member:** Yes, nearest lamp-post.

**Shri Nath Pai:** I do not know in how many cases the Essential Commodities Act has been applied in this

country. What check has been placed on the activities of these people who are making all these unconscionable gains?

Yesterday the Home Minister talked of Rs. 80 being given and when we asked for a little modification he thought that it was unfair and unpatriotic. Though he was extremely restrained in his language, he said "you are asking me to make the poor people bear the burden", it is the privilege of the Government employees to starve and suffer. But I ask: Is this the pattern of life for the whole society till we pass this transitional period and reach the stage of a self-generating economy? Is it being attained? He cannot be given Rs. 5 more now but we read in the papers there are people in the social welfare State who can buy cars for Rs. 80,000. What an example of fair share, social justice, profit being pegged and everybody being given a fair deal;

Since you have rung the Bell, I would say in conclusion..

**Mr. Speaker:** I gave him half an hour.

**Shri Nath Pai:** I would like to say there is no bitterness in our heart nor any animosity. There is, of course, no repentance. There is sorrow and sadness because many of our illusions have been broken for ever. I do not want to dilate about it much. We had illusion—yes, we had an illusion—that when the first concerted effort of an organised section of our community was there and when Pandit Jawaharlal Nehru was still at the helm of affairs, they would be regarded by him as allies and colleagues and they would be patted on the back by him instead of getting the big rod from him. It was to this tragic miscalculation that some hon. Members referred yesterday. Perhaps the lesson has been learnt now.

May I make an earnest plea, namely, that everything must be done by

all of us to see that there is no spirit of animosity and of conflict maintained in the departments? Let not the only monument of the Government's victory against its employees and against immature politicians.....

**Shri C. K. Bhattacharya (West Dinajpur):** Not against the employees but against those who wanted to mislead the employees.....(Interruption).

**Shri Nath Pai:** Let that not be symbolised by broken homes, by the ashes of frustrated hopes and by the smouldering fires of suppressed bitterness and disappointment. I would in the end say that it should be the endeavour of all concerned to create a new spirit of dedication, an idealism among the employees, an awareness of the glory of participating in the mighty adventure of building a new India. That will be our endeavour. I do not know if those who are supposed to be defeated should entertain such hopes. But we refuse to accept that we have done something for which we should expect forgiveness. We did the right thing and it will help democracy in this country and show that there are some small men who will raise their little voice against whosoever they may be when they have the conviction that they are standing for the right thing. This is good for India's democracy.

**Shri Khadilkar (Ahmednagar):** Mr. Speaker, Sir, I am one of those who tried their best to avert the strike on this occasion, but unfortunately we failed in that. More we should be more objective when viewing events. Instead of viewing events from a partisan angle, let us apply our minds dispassionately. Let us take the whole situation into our consideration.

In this connection some hon. Members have referred to the 1926 general strike. I would like this House to remember as to what happened in 1926 and what judgment had been passed by Professor Laski

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and Mrs. Webb on that. Was it not the responsibility of the Government to give protection to the community and was it not the responsibility of the trade unions to show some sense so far as the effect on the community was concerned? I will just point out what Prof. Laski had to observe as to whether Government was justified in intervening at this juncture. I have summarised his observations because I do not want to take more time of the House. He has said:

"In this complex post-war world, there is no industrial community at the heart of which the relation between the trade unions and public is not of pivotal importance. The smooth running of social life depends upon matters like transport, communications, provision of supplies etc. If there is a breakdown in any of these services, the threat it represents to the successful maintenance of the urban life is literally overwhelming. That is why all industry that is directly clothed with public purpose cannot involve itself in a major dispute without bringing the certainty at some stage, most usually an early stage, of Government intervention."

Further, he observes:

"It is not only true to say that the Government will claim to intervene on behalf of the community, but it is also true to say that there is a general expectation where there is such a breakdown that the Government will intervene and that it is its duty to do so. The main criticism directed against the Government is that it failed to take appropriate measures to prevent the strike of 1926 from occurring at all."

I have tried to summarise what Professor Laski has observed when delivering his lectures on the trade unions' role in modern industrial

society about the 1926 strike. Similar observations have been made by another eminent British social scientist, Mrs. Beatrice Webb. She has, as the hon. Prime Minister has, said that in the nature of things if a general strike is to succeed it is to coerce the community and to the extent it coerces the community it can succeed. Therefore there was a big gulf in the trade union leadership in Britain at that time on whether such a strike should be undertaken or not. They had come to the conclusion in the end—a very objective conclusion—that because of such a strike the Labour Party did not draw any benefit. But the reaction, or the right wing in the Labour Party, of men like MacDonald succeeded to impose their policy on the Party. Many other writers have also come to the conclusion that in the end such an adventure, a trade union action of this nature should always be averted.

I am not one of those who feel that in the present context of our situation there should be no strike. That is not possible. In the nature of things, there is bound to be social conflict situated as we are and there is bound to be a strike here or there that when in the modern world the trade union movement is supposed to be conscious of its responsibility to the community, as very fervently pleaded by Professor Laski, I want to submit very humbly—and I did that to the strike leaders at the eleventh hour when my hon. friend, Shri Feroze Gandhi and myself tried to avert this tragedy for I call it a tragedy—that we do admit that had no direct political motives, but that in the nature of things it was bound to take a political colour and that Government was bound to take it as a challenge to its authority. I told them, "For Heaven's sake, let us negotiate."

It was said by a senior trade union leader in this country to me before I came to Delhi that he enjoyed the reputation of being a strike leader but

in his whole lifetime he had very rarely asked people to go on strike. He said, "Under the threat of a strike I have always negotiated and there I have made some advance. But whenever a strike was forced on me, I have been defeated, completely floored and the workers' interest were sacrificed."

At that moment when the final decision was taken, I know, many responsible leaders were hesitating. They were not quite sure whether their action was right or wrong. But it must be said to the credit of Shri Nath Pai that when all the Council were more or less dumfounded when I was co-opted at the eleventh hour to report on what happened between us and the hon. Home Minister and other negotiators, between myself, Shri Feroze Gandhi, Shri S. M. Joshi and others, the only man who spoke and spoke with a voice of determination was Shri Nath Pai. The resolution was read out by Shri Nath Pai that set everything right according to him and we dispersed in the dead of night.

**An Hon. Member:** What did he say?

**Shri Khadilkar:** I call it a tragedy for two reasons. I do not for a moment doubt the sincerity of Shri Nath Pai or of those who were supposed to be at the helm of affairs at that moment because they were sincerely hoping for the best to the last. At the first stage when negotiations took place, Shri Nanda with all sincerity had appealed and told Shri S. M. Joshi—I know that it was told to him—that if within the scheme of things it could be settled—with his permission, I would make this disclosure—and if certain points of dispute remained behind, he would offer arbitration. I appealed to the strike leaders on that plea only and said, "All right. Heat is generated. The Government has taken it as a challenge. A rigid attitude is developing. Therefore wiser counsels should prevail and we should give some thought to what Shri Nanda has to say in whom every leader of the Action Committee had full confidence." But

the tragedy of it is that nobody listened. A spirit of some type of romantic adventure was in the atmosphere and perhaps some of the leaders felt "What happens even if we are defeated? It will go on record when the history of the trade union movement and the working class movement comes to be written that we in this country had the courage, behalf of the workers, to give a challenge because Government was not prepared to accept our reasonable demands". I can understand this attitude. Government also should appreciate this attitude. They should not draw comfort, and it would be a short-sighted policy if they feel in terms of "now that we have come out with flying colours and they have been defeated" we put things in averse gear. That is a totally wrong approach. They should think inward and examine why a situation had arisen which, as Laski has said, led people, the loyal government employees, to believe that they should follow so called 'immature leadership' and give a challenge to the leadership enthroned by the people to rule over this country with long experience and sacrifice behind them. That is a most important problem.

And here I may point out very plainly, because when we intervened and tried to do something to avert this situation, we were conscious that Government had not given serious thought to this problem at all. When the Pay Commission report was submitted to the Government, Government took several months but did not even process it. Its consequences, etc., they did not study. When it was presented to this House there was a fervent plea made from this side, "at least before implementation take counsel, invite the leaders and different trade union organisations". That plea was turned down. When it was implemented now it has become an award overnight—but when it was implemented it was implemented piecemeal. The whole report was more or less considered as the property of the Government, and whatever was found suitable was implemented.

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On this point I would not blame those organisations which went on strike. Even the President of the INTUC, Shri Vasavada, who made an appeal to us—a copy came to me—complained about this. What did he have to say? He said that Government's attitude in dealing with the recommendations of the Pay Commission was objectionable. That is what Shri Vasavada had to say. And he said, "If they wanted to modify or reject any of the recommendations, they should have done so in consultation with their employees".

Now, after all this, whenever the issue was raised, it is most unfortunate—and Nandaji admitted it while we were discussing certain problems in order to settle this matter—that on the floor of the House, from the Government side there was no economic argument; to whatever plea was made from this side, only the political *danda* was shown. It created a certain amount of bitterness, not only in our minds but in the minds of the employees in the government service. That factor also cannot be ignored. But with all this, as I said, it is a great tragedy. It should not have happened. It has retarded the Indian trade union movement considerably. It has strengthened reaction not only in the country but in the Congress. You must remember all this. These are the worst consequences.

But all these consequences taken together, at this hour when we are trying to understand a particular situation that developed and certain results that followed, is it not the duty of the Government to apply its mind to this, instead of dealing with it in a symptomatic manner, and find out what is the root cause of the disease?

Some hon. friends have already referred to an article in the *Eastern Economist*. The *Eastern Economist* is not a friend of labour. The writer there has done it with a motive. He

wants to point out that the Government, in order to give some protection to the employee in the private sector, are trying to do justice, and in Bombay at least at the present moment industrial labour gets about Rs. 130. But he has pointed out—and that aspect is very important—that since 1947 to 1960, on an average the employees are getting Rs. 3½ per month less. Our wages are pegged at 1947, and if we calculate—leave aside the years 1954 and 1955 as being comparatively a better period—what do we find? The Government has failed to neutralise and give protection to his real wage, the corroding of his ordinary life has not been stopped, and every lower class employee of Government has lost, by way of neutralisation, not less than Rs. 600 in these thirteen years.

What has happened to this country? Let us examine it economically. Because, we are seeing on the one side that national income has gone up by 41 per cent or so, and on the other side there is not the slightest reflection of this in the wages or earnings of the poor employees who are serving the Government. What has happened? The other day there was a small Seminar and I happened to listen to it. There were the pure theorist I mean the economists, living in the ivory tower, and one of them suggested, "Oh, there is a sort of price phobia and there is a psychological resistance to this price problem." The main issue is that there is an uneven impact of the price rise all over the country. As Prof. Shenoy has pointed out—I quoted his article two years back—since this inflation period has started, every year more than Rs. 300 to 400 crores of rupees are mopped up by a small coterie of people in this country. What have we done to prevent this concentration of wealth? Have we done anything? Are we to suppose that during the period of reconstruction and development and planning all the burden is to be borne by the employees and the common people, that

they are to be the beasts of burden, and that they are to be the pack horses of reconstruction and advance and progress, and that they should not even raise their voice that whatever advance you are making, adding to the national income, they must get some reflection of it in their daily earnings?

And when I quote index number, I am conscious—Nandaji knows it—that the present computation of index number is very faulty. The Prime Minister said just now that there should be more amenities. In the present calculation of index number, such thing as education, such things as health never creep in. And these are the problems. Do you suppose they have not to spend on the education of their children? They have got to spend on it.

I would therefore appeal to the Government, it is not an hour of triumph, and they should consider that after twelve years of their rule a situation has developed in this country when government servants, the most loyal of the lot, whatever their number, came out with a challenge. Therefore this is a matter for examination, a fundamental examination of the objectives of our labour policy.

14 hrs.

Before coming to that, I would like to mention one or two small matters.

**Mr. Speaker:** I have allowed the hon. Member sufficient time. He must conclude. There are so many other hon. Members.

**Shri Khadilkar:** I will finish in five minutes. There are two matters. One is this. In the post strike period, all power is given to the Heads of department. Yesterday, an instance was quoted by my hon. friend Shri Asoka Mehta. I have an instance of a P & T worker who has been suspended for activity that he is supposed to have indulged in about four weeks before the Ordinance was promulgated. See, in their enthusiasm, how the

officers give retrospective effect to the blessed Ordinance. That also should be studied by the Government. There is another case. One officer felt that he must punish some people. He has picked out a Harijan couple. Both of them are serving in the Telephone Exchange department at one place. The wife has been transferred from the feminine section to a district place where she will not even get accommodation. Is this the way? I would appeal to the Government not only to be generous. They should adopt a little more magnanimous attitude so far as dealing with the employees are concerned. I would expect this from the Government. In an emergency they promulgated an Ordinance. All right. It was perhaps necessary as I said in the earlier part of my speech. Now, let them declare that there won't be any punishment, and no body would be punished by his wife and children being thrown on the streets, seeking, employment round about with the stamp of ex-employee of the Government, in the hour of their victory. That picture we should not see.

One word, with your permission, and I have finished. So far as the long term policy is concerned, I was very much pained, because, in this country we have not yet realised the value of human capital or social capital as we call it. We are prepared to pay the price for material resources. But, we are not prepared to pay an adequate price and look after the husbanding of human resources. If we want to do that, if we want to succeed in our plan, the objective of our labour policy during the Plan period must be naturally to establish some sort of a relationship of a durable nature where there will never occur such a conflict and there will be what we call industrial peace or industrial truce. Therefore, I appeal to the Government to forget what happened during the strike period. Let them call the leaders of the Unions, sit round a table and tell them, you will not simply bear the burden, you will be active

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partners in this bold adventure of building our country, you will share it equally with us, let us evolve some machinery by which we shall at least for some years to come, in the industrial sphere and in the sphere of Government, establish a relationship in which there will be truce, and peace, so that our efforts will succeed. We are, today, in the midst of the Plan. As the Prime Minister said, an outline of the Third Plan is just before the House. We were planning to reach the 'take off' period. But, this 'take off' period is ever vanishing. I would appeal to the Government, it is not a question of how you develop a particular economic mechanism. But, the main question is how we are going to achieve the objective of our labour policy, consistent with the ideal or objective of socialism and how we are going to prevent the maldistribution of wealth, putting an uneven burden on the poorer section of the society in this country, as in no other country. Leave aside what is happening in the so-called affluent societies. In this country, we are making a plea of poverty. At the same time, I would like to point out to Shri Nanda and the Finance Minister, who also comes from Ahmedabad, what Mrs. Bose, an English lady who has married an Indian has said. She has given a vivid picture in the *Times of India* of Bombay, of how cloth prices have gone up. They have gone up because the mill-owners changed their technicians as they change cars every third month and the most incompetent people who are supposed to succeed the proprietors have some in charge of the industry. Unless the Government is prepared to change the character of our capitalism which is speculating, which is merchantile in character, which is exploitative, into a sort of modern capitalism which the Prime Minister said, we find in the West, disciplined, I do not think they can today take credit. It was perhaps incumbent on them to give protection to the community. In future, if they

do not draw proper lessons, they will be faced not with only a small number of people giving a challenge, not the immature leaders. With the past experience and accumulated bitterness that they have experienced in the things which are contrary to the objective of the Government, all the people will combine and then it would not be easy for you to meet their challenge. Therefore, be a little more careful. Apply your mind as to how to remove the deep-seated symptom. Do not deal with it in a superficial way, in a symptomatic way. That would not last long. That would not help us, nor help the country.

**Dr. Melkote (Raichur):** Mr. Speaker, we have been listening to a series of speeches made here since yesterday morning.

14.08 hrs.

[**PANDIT THAKUR DAS BHARGAVA in the Chair]**

The speeches have been intelligent and have had their emotional content. But, I feel that the crux of the problem has not been placed squarely before this House. Before proceeding further, let me at the very outset say that the country generally and every section of its population wishes to congratulate the Government for the wise way in which they have taken action and for the efficient way that they have done it. At the same time, I have got to say that we, who are working in the labour field, feel a great amount of concern with the way that the strike took place and with the way things have developed in the country now.

We have heard the speech of Shri Asoka Mehta. He is not a person who can be considered as being disloyal to the country. He is not a person who can not be said to have a sufficient amount of intelligence. Equally so, we heard that emotional speech of Shri Nath Pai. A very moving speech it was. But, in spite of it, I should squarely place before the House that

the speeches that they made were most unconvincing to me. I have got to say why it is like that. It is not by merely saying that the worker is suffering, the worker demands for justice. If you go back to the history and look into the speeches that we in that side have made in the past 3 or 4 years, even last year on the occasion of the Pay Commission debate.....

**Shri Braj Raj Singh (Ferozabad):**  
Good speeches.

**Dr. Melkote:** It is not merely speeches; I will show. We have been saying that since the cost of living has been going up, it should be neutralised equally in the pay scales. In today's context, we have said with the cost of living going up and with the national income that has gone up, the workers in the Government sphere should also be partners in the increase in the national income. Whilst, therefore, the cause of the workers is just and legitimate—whether Government are paying it or not is a different question altogether—to me, it appears that such a very good cause has been lost today, and it has damaged the labour union movement as it has never done in any other country of the world. And why is that so? This is a problem which has got to be understood very clearly. An upheaval of this type may have taken place in other country of the world but the damage that this strike has done to the labour movement here has not occurred in any other part of the world. And why is that so? The reason is apparently clear, over a small word that Shri Nath Pai uttered, namely 'miscalculation'. Let us understand what this miscalculation means.

Here is a labour leader with sufficient intelligence, who, whenever he gives a notice of strike and goes on implementing i.e., has immediately to consider how he has got to do it. He cannot put the workers into difficulties. He has got to prepare himself sufficiently; there should be a sufficient amount of public sympathy and re-

sponse to their call. They should feel sympathy for the strike that he is advocating. There should equally be a question of unanimity, and he should influence the minds of other co-workers in the field that his cause is just, and their sympathy should be evoked.

Here is a strike wherein it was said that in the railways, for instance, 80 per cent or 90 per cent of the workers belonged to the INTUC; and yet Mr. Guruswami and other federation men come up and want to negotiate with Government on equal terms. On one side, they say that there should be only one union recognised, and then, on the other side, they put pressure to see that Mr. Guruswami's union is recognised, and they begin to talk with Government; 10 per cent people trying to negotiate over the head of 90 per cent of the people.

This has occurred not only the railways but also in Defence. We have been pained at what has happened. The Indian National Defence Workers Federation which we formed only last year was formed because of the tactics that these people were playing; we knew that this strike was developing in their minds, not only a few months ago, but it was developing in their minds for the past two or three years. Knowing that these people were leading the workers astray, and, the Government servants, astray, we started this union only during last April and if today, in spite of all that they have said, they have failed in their strike, it has only proved our contention that they were going to lead the workers astray and our contention has been justified.

On the railways' side, 90 per cent of the workers did not want a strike. Why? Is it that they do not want this increment in dearness allowance? No labour leader will forward and say that 'I am going to ask only this much and nothing more', when it is justified. Can the leader justify their very existence before the workers if they say like this? Will workers

[Dr. Melkote]

support us at any time if we do that? If 90 per cent. of the people had joined the INTUC and did not joint the others, does it not show to them that the method that they have adopted is wrong? Have they considered this aspect of the question?

Therefore, on the one side, they have not taken the sympathy of the people; on the other side, they have not taken the sympathy of their own co-workers in the field, who have also been speaking here and saying that this is a thing which is justified and it should be done.

What was the miscalculation? This miscalculation was only this, namely that they felt that when they demanded very much more, they would be able to bring over all the INTUC workers on their very side, and, therefore, they begged them on to strike. I am really very happy to say that the INTUC has been leading the workers, whether it be in the industrial sector, whether it be in the private or public sector or in the Government sector, properly. We are part of the nation. We are justified in demanding certain things. But, equally, we have got a responsibility. And whenever we make a demand, we see that it is a reasonable demand and nothing more. And whilst doing so, we have got to exhaust every method of getting it implemented by peaceful constitutional methods. It is only when all the avenues and labour laws are exhausted and nothing else is there that we are justified in calling for a strike. Here was a Pay Commission, whose recommendations have been debated upon here, and which have to be implemented, and during the debate on the Pay Commission Recommendations, the question that was discussed at the tripartite Labour Conference 1959, where we had agreed to Rs. 125 was never discussed here; the INTUC at Ootacamund had demanded Rs. 150 for a worker. But that was not in the

field here today. So, they had tried to confuse the minds of the workers by saying 'We shall get you the Rs. 125'. On the INTUC side also, I say that there have been Ministers and others who have been presidents of the union, who, on the eve of the strike, have disowned the union and have resigned. Similarly, there have been infiltrations into the ranks. 20 per cent. of the people have been infiltrating with communist minds into the Government services. And I have been saying this since 1952. It is this 20 per cent. that has made the P.S.P. people as their leader; the secretary belongs to them. And they tell them, look here, all these people are behind you. And when the strike was failing, it is said by the people, that it was the communists who went out of the strike, in order to beat the P.S.P. to the floor. And why? They did so because the P.S.P. beat them in Kerala. And, therefore, now they must finish them up. This is the role that the communists have played in this country. They have not merely defeated themselves, but they have defeated the P.S.P. so that the rank and file may go over to their side. But what is the result? The result has been this. The Government servants that went on strike expected that when they demanded something, and went on strike, the whole of the rank and file would be behind them. But the people have not supported them. 80 per cent. of the staff had not joined the strike. It was not merely a question of the Ordinance. Supposing all the workers had demanded this, including the INTUC, how could the Government have faced this? But we did not join. And why did we not join? We felt that this was unconstitutional; we had not exhausted all the means at our disposal, to achieve our objective. That was why we did not join this, not that we did not want any increase in the wages.

And when they begged them on to strike, the P.S.P. could not go behind,

because the secretaries belonged to them; it was those people that dominated the whole thing in the joining council of action; and in the meanwhile, the figureheads of the P.S.P. went on begging them to a strike, and went on speaking emotionally. This is the situation that has occurred in the country, a most damaging situation. And when has this occurred? Possibly, Government may be aware of it, or may not be aware of it; I am not sure. When the country was facing trouble, and there was invasion of our territory in Assam, by China the Communists created trouble in Punjab over the land reforms issue; when there was trouble in Longju in Assam, there was trouble in the Punjab; and again, and when the Chinese were invading near Srinagar on Kashmir side, there was trouble in Bengal, and now when the Chinese are facing the Tibetan upheaval, there is trouble in the country, so that our country may not go and re-occupy the territory that belongs to us. This is the tactics that these people have been adopting.

**Acharya Kripalani (Sitamarhi):** When did the Chinese invade India?

**Dr. Melkote:** When they occupied some part of our territory. That is what I mean. I am sorry. I would correct myself.

**Acharya Kripalani:** But your Prime Minister does not say that China has invaded India.

**Dr. Melkote:** They have occupied part of our territory. My hon. friend and I know it.

This is the situation, and this is the game that the Communists play. And in spite of whatever they have done, they have misled, and they have mis-calculated. And Shri Nath Pai and those people come up at this juncture and speak emotionally and say that they are not anti-national. Certainly, they are not anti-national. But if they had succeeded, they would not have been the leaders, but it would

have been the Communists who would have been the leader; that would have been not merely politically bad, but it would have been one of the greatest national tragedies that would have occurred.

**Acharya Kripalani:** That would have served the Congress all right.

**Dr. Melkote:** It has served my hon. friend all right; it has served him perfectly all right.

This was the situation that the country had to face. That was why 90 per cent. of the workers, knowing the situation, had not backed what might be considered a legitimate demand. And this is what has happened in the country, and this is one of the greatest tragedies.

Shri Khandubhai Desai, Shri Vassava and other leaders of the INTUC warned us right in time, during the last two or three years that this situation was developing, and, therefore, we became careful. I congratulate them, and I congratulate the INTUC people who have helped Government in every possible manner. It is not merely the INTUC workers who helped Government at the time of the strike but there were also other sections of the population that helped Government; if the INTUC had joined and helped the workers at the time of the strike, in spite of the severity of the Ordinance, the Government's arms would have been broken; it was not merely the INTUC workers who helped, but there were also other sections of the population like the Bharat Sewak Samaj and others who had helped Government, and the strike was broken. Now, at this juncture, people come up and say that nothing should be done to those who had struck work.

**Acharya Kripalani:** Hang them.

**Dr. Melkote:** I understand that nothing should be done, and we should go about with magnanimity.

**Acharya Kripalani:** Hang your own officers.

**Dr. Melkote:** But in respect of whom? In respect of those people who are trying to play politics with the country, and who are damaging the national interests? Are we to keep quiet with them?

I personally feel that those people who have taken this wrong cue and have misled the people, the leaders should be severely punished. With regard to the rest, be magnanimous and be very liberal.

**Shri S. M. Banerjee:** He should be made a Magistrate.

**Dr. Melkote:** Thanks very much. I will gladly accept it. In my Government, I will accept any post.

This is the history of the movement. If this failure is there, it only shows the bankruptcy of the P.S.P. in assessing the situation. They were misled and I only hope that they will take a lesson from this and correct themselves.

**Maharajkumar Vijaya Anand (Visakhapatnam):** I rise to oppose Shri Naushir Bharucha's motion and support the government measures taken before the strike, during the strike and after the strike. I am grateful to you for giving me this opportunity of speaking today. I am not unfamiliar with this Chamber because I had the honour of being your colleague in the Central Assembly.

After the Prime Minister's speech, no matter who speak, it is something like feast champagne. It is a wonderful speech of his today. Much steam has been let off by the Opposition the whole of yesterday and probably a good deal remains to be let off towards this evening. It is said by the Opposition and by certain people that the hon. Prime Minister is vindictive. That is not so. He is the very milk of human kindness. If

anything, he is generous to a fault. He appealed to everyone over the air, through the Press and in his public speeches not to have this strike. But he had to accept the challenge when it was before him. Manfully, he stood up to it; and there was Pandit Pant, his lieutenant, the Vice-Captain, and they both had to accept the challenge, with the result that Skipper Nehru, as I would like to call him, placed his field so beautifully, and with his immaculate length of bowling and magnificent wicket keeping of Pandit Pant, each striker was caught or stumped with the result that the score was after five days, all out for a duck. When Captain Nehru's turn came to send his side in to bat, he sent the veteran Dr. Subbarayan, the oldest member of the M. C. C. and along with him, Jagjivan Ram to open the innings. At the end of five days, let me tell you, they came up against terrific body-line bowling, beamers, bouncers and everything that the book of cricket can have or has. They never ducked, they never flinched, they never edged and they never gave a catch. At the end of five days, they were both five, apiece not out, and the score board read: 10 for no loss, Nehru's victory. That is what happened at the end of the strike.

Our freedom has been won only 13 years ago, and I just cannot understand people indulging in this strike despite the passionate appeal made by the Prime Minister and other leaders of this country, not taking into account that we have Pakistan, a thorn in our bed, and across the frontiers we have the bhai-bhai—to whom we now say 'bye-bye'—with her teeth into us. Apart from this, there was the international situation so full of possibilities, on the brink of a volcano. Any time, any moment, to erupt. Forgetting all this, they started a campaign of violence—I call it violence. Despite the fact that everyone was against it, most of the elders had advised them not to do so—they went on with it, and it was a real disservice to this country.

Apart from this, I would very much like to see very strong legislation enacted so that future strikes, future goondas, as I would call them, are not allowed to do what they have done during the strike. Our Prime Minister is far too generous....

**Shri S. M. Banerjee (Kanpur):** What is this? He is saying 'goondas'.

**Maharajkumar Vijaya Anand:** Not for you.

**Shri S. M. Banerjee:** That may be the expression of Rajas. But it is extremely bad.

**Mr. Chairman:** The hon. Member has raised an objection. But he should not cast aspersions against the speaker.

**Shrimati Renu Chakravarty:** Is it not unparliamentary?

**Mr. Chairman:** What is the objection?

**Shri Prabhat Kar (Hooghly):** He is saying about them 'goondas'.

**Mr. Chairman:** That is his view, that those who indulge in strike in this way and bring misery to the people, will not be good people and they were future goondas. What is wrong with it?

**Shrimati Renu Chakravarty:** So anybody can use any language to describe anything. (Interruptions).

**Mr. Chairman:** I have given my ruling. Hon. Members should not go on criticising the Chair also.

**Maharajkumar Vijaya Anand:** It was only meant for the people who committed violence, to none else. It was not at all meant for the Members of the House; it was meant for the people who indulged in such hooglianism.

As I said, our freedom has been won only 13 years ago and instead of

our getting together and behaving like a team, we were divided amongst ourselves, with the result that this strike caused immense loss. Apart from this, India suffered in world prestige. I do hope that in future all such strikes will be given up and no attempt will be made to encourage such strikes. I appeal to the Opposition to play the game, as our Prime Minister has always played, with a straight bat.

**श्री बज ज्व सिंह:** सभापति महोदय, आज जब इस हड्डताल पर चर्चा हो रही है और कॉर्डिनेंस जोकि जारी किया गया था, उसके स्थानन्व में विचार हो रहा है, तो मूँझे आज से १८ वर्ष पहले सन् १९४२ के यद आती हैं। सन् १९४२ में सारे राष्ट्र ने विदेशी सत्ता के विराट "देश से निकल जाओ" का नारा बुलन्द किया था और सारा राष्ट्र विदेशी सत्ता के विराट एक बूट हो कर लड़ने के लिए तैनार था जो भी सत्ता के मद में उस ब्रिटिश सत्ता ने तीन दिन के प्रत्यंत अन्दर सारे आन्दोलन को पद्दलित कर दिया था और जो दिन कहाँ कोई भी मूल्क के हिस्से में ऐसा आदमी देखने में नहीं मिलता था जो साड़ और से धन कह सकता कि अब हमें ब्रिटिश सत्ता को यहाँ से हटाना है....

**कुछ माननीय सदस्य:** नहीं, नहीं।

**श्री बज ज्व सिंह:** जो नहीं, नहीं कहते हैं हो सकता है कि वे उस बक्त इस चीज से अनिभिर रहे हैं, उस काल में न रहे हैं। लेकिन यह इतिहास की बात है कि जब भी सत्ता के मद में किसी भी पापुलर आन्दोलन को दबाने के लिए हथियारों का प्रयोग किया जाता है तो ऐसे पापुलर आन्दोलन को दबाना किसी नान-वायरेंट, अंहसापूर्ण आन्दोलन को दबाना कोई मुश्किल नहीं होता।

यही बात इस हड्डताल के बारे में कही जा सकती है। यह हड्डताल पांच दिन के

## [श्री ब्राज सिंह]

अन्दर अन्दर खत्म हो गई। अगर इसको बहुत कम कर्मचारियों का रेसपांस मिला इसमें अगर, तो इसमें कोई आश्वर्य का बात नहीं दिखाई देती। लेकिन मुते आश्वर्य का बात लगती है तो यह कि जो हमारे बांसान घास मंडी हैं जिन के कि राष्ट्र का प्री-जास तौर से पुरुषों के हृदय देखता कह जाता था वह रेडियो पर ब्राडकास्ट करते हैं और उस ब्राडकास्ट में न सिंह मुक्त की अन्दरूनी हालत का विवरण होता है बाल्क मुल्क पर जो इतरा है और जिस से मैं इन्कार भी नहीं करता हूँ उसका भी इशारा होता है, उसके बावजूद भी अगर १२ प्रतिशत या १५ प्रतिशत या २० प्रतिशत सरकरी कर्मचारी हड्डियाल के लिए तैयार हो जाते हैं तो फिर यह जरूर एक ऐसी चीज़ हो जाती है जिस पर सरकार को गम्भीरता के साथ विचार करना चाहिये। क्योंकि ऐसी स्थिति पैदा हो गई है, इस पर हम को विचार करना होगा। मह कह देना कि यह एक गैर-जिम्मेदाराना कार्य था, बहुत आसान है। मैं उसमें नहीं जाना चाहता हूँ। यह अपनी अपनी राय की बात है। मैं मानता हूँ कि कुछ लोग यह राय भी रख सकते हैं कि इस बक्त हड्डियाल का आश्रय लेना एक "र-जिम्मेदाराना कार्य" था। लेकिन प्रश्न तो यह है कि आप के रहते हुए क्यों आपके ही कर्मचारी हड्डियाल के लिए तैयार हो जाते हैं। आप इस सम्बन्धना पर विचार करें कि जिन कर्मचारियों ने हड्डियाल की, उनकी आमदनियां निश्चित रूप से उन से ऊँची हैं जो कि करोड़ों में हैं, और किसान हैं, जो कि खेतीहर मजदूर हैं, दूसरे गरीब लोग हैं और जो संगठित नहीं हैं। इससे हमें एक सबक लेना चाहिये। हमें देखना चाहिये कि जो लोग संगठित नहीं हैं और जो करोड़ों की तादाद में हैं, यदि वे संगठित हो जायें तो फिर आपकी सत्ता कहाँ रहेगी?

प्रधान मंत्री महोदय ने कहा कि इस तरह भी आम हड्डियाल एक सिविल रिबल्यूशन

है। इस में मैं उनके साथ सीफीसदी सहमत हूँ। इसमें कोई शक नहीं और न ही इससे कोई इन्कार कर सकता है कि इस तरह कोई हड्डियाल सिविल रिबल्यूशन होगी। लेकिन देखना यह है कि सिविल रिबल्यूशन करने की आपके कर्मचारियों को क्यों हिस्मत हुई? आखिर कौन सी ऐसी परिस्थितियां पैदा हुई हैं जिन में प्रेरित हो कर "हड्डियाल करने के लिए विवश हुए हैं?" आप कहते हैं कि ४२ प्रतिशत हमारी राष्ट्रीय आय में द्विंदु हुई है, २० प्रतिशत प्रति व्यक्ति आय में द्विंदु हुई है लेकिन उसके बावजूद भी हम देखते हैं कि जो कर्मचारियों की तनखावाह है वह सन् १९५७ के आधार पर नहीं रही है। उस तनखावाह को आज की परिस्थितियों में १९५७ की हालत में लाने के लिए जब बार बार आपसे कहा जाता है तो उस पर विचार करने के लिए आप क्यों तैयार नहीं होते हैं। ऐसा करने के लिए आप क्यों तैयार नहीं होते हैं, क्यों आप ऐसी स्थिति आने देते हैं जिस में कि हड्डियाल का बैत आए? अमर हड्डियाल होने की नीबूत आई तो साक ज़हिर है कि आप के शासन में एक ऐसा डरोंकटिक सेट अप आ गया है, इस तरह को नोकरशाही प्रबन्धित पैदा हो गई है कि वह किसी तरह की भवी बात को मानने के लिए तैयार नहीं है, मुझने के लिए तैयार नहीं है और जब तैयार नहीं है तब किर मैं समझता हूँ कि एक बहुत बड़ा खतरा मूल्क में आ सकता है। यह मानते हुए भी कि इस तरह की आम हड्डियाल एक सिविल रिबल्यूशन हो सकती है मैं यह मानने से इस्कार करता हूँ कि उससे डेमोक्रेशन को कोई खतरा पैदा हो सकता है, वह प्रजतंत्र को खत्म कर सकती है। वह ऐसा नहीं कर सकती है। इस तरह से प्रजतंत्र को खत्म करने का सवाल ही नहीं उठता। जहाँ तक प्रजतंत्र के खात्मे का सवाल है हमें देखना पड़ेगा कि मूल्क की जनता प्रजतंत्र चाहती है या नहीं चाहती है। मूले यह कहते हुए यह का अनुभव होता है कि हिन्दुस्तान

का जनता प्रजातंत्र में विश्वास करती है और चाहे इस तरह की हड्डाल दो या छाई और चाँड़ हो, हिन्दुस्तान से प्रजातंत्र की जड़ों को नहाँ उखाड़ा जा सकता। इसनिए इस तरह का हड्डाल से हमें कर्दई खतरा नहीं है। मैं तो समझता हूँ कि इन तरह की हड्डाल का हमें स्वागत करना चाहिये। इन तरह की हड्डाल से सरकार तो स्वतं हो सकती है, वर्तमान सरकार के खामे का तो इससे मोका मिल सकता है लेकिन आज के प्रधान मंत्री को या उनके मंत्रिमंडल को इससे क्यों मोह होना चाहिये कि जिन कुर्सियों पर वह बैठे हैं, उन कुर्सियों पर वह हमेशा हमेशा के लिए बैठे रहें। मोह तो उन्हें इस बात से होना चाहिये कि जिस नीति पर वह चल रहे हैं वह सच्ची हो, सही हो, बुद्धिमत्तापूर्ण है। जिस नीति का वह अनुसरण कर रहे हैं उसने पिछले १३ साल में हिन्दुस्तान के जीवन को क्या दिखाया है, क्या वह नीति सही साबित हुई है, सच्ची साबित हुई है, क्या उससे असन्तोष नहीं बढ़ा है। यह बात दूसरी है कि वह असन्तोष संगठित नहीं है, वह अभी प्रदर्शन नहीं पा रहा है, उस असन्तोष को अभी मोका नहीं मिल रहा है कि अच्छी तरह से संगठित हो कर वह आज की सरकार के खिलाफ उठ बढ़ा हो। लेकिन यह एक चेतावनी है जो कि सरकार को लेनी चाहिये। चेतावनी इस रूप में नहीं कि स्ट्राइक हमेशा के लिए बैन कर दी जाए, स्ट्राइक करना हमेशा के लिए बैर कानूनी करार दे दिया जाए और कह दिया जाए कि आगे वह नहीं हो सकेगी इससे काम चलने वाला नहीं है। जितनी थोड़ी सी भी शक्ति मुझ में है उससे मैं अपना विरोध प्रकट करना चाहूँगा अगर सरकार की तरफ से कोई भी इस तरह का कानून बनता है जिस से यह कोशिश की जाती है कि हड्डाल को गैर कानूनी करार दे दिया जाए। इस पर गम्भीरतापूर्वक विचार करने

की जरूरत है। मैं समझता हूँ कि उनका भी इसमें कोई हित नहीं होगा।

मैं इस बात से सहमत हूँ कि बराबर इस तरह की हड्डाल नहीं होनी चाहिये, लेकिन मैं पूछता चाहता हूँ कि इसके लिए जिम्मेदार कौन है। इसके लिए कर्मचारी जिम्मेदार नहीं है, इसके लिए जिम्मेदार वे लोग नहीं हैं जिन को कि हमारे प्रधानमंत्री अनुत्तरदायित्व-पूर्ण कहते हैं, इसिपांसिबल लोगों को कैसे मोका मिला नेतृत्व करने का, इस पर विचार करने की जरूरत है। आज कहा जाता है कि आई०एन०टी०य०सी० की इतनी मैम्बरशिप है कि तीन सैट्रल ट्रेड यूनियन आगेनाइजेशंस के द्वीय वर्कर्स के संगठन जो हैं, उनकी मैम्बरशिप को अगर जोड़ा जाए तो वह उसके बराबर नहीं बैठती है। यदि यह बात सही है तो मैं पूछता चाहता हूँ कि आई०एन०टी०य०सी० क्यों इसको रोक नहीं पाती, क्यों ऐसी स्थिति रोदा होती है। मैं साय ही यह भी पूछता चाहता हूँ कि आपकी कारंवाइयां, अप के कानून आपकी गतिविधियां मुल्क में जो जीवनोनयेद्वारा बस्तुयें हैं, उनकी कीमतों के स्तरों को क्या रोक सकी हैं? कल ही हमारे वाणिज्य तथा उद्योग मंत्री, श्री लाल बहादुर शास्त्री जी ने मंजूर किया कि ४० प्रतिशत कपड़े की कीमतें बढ़ी हैं। अब की कीमतें बढ़ती रहती हैं, दूसरी जीवनोपयोगी चीजों की कीमतें बढ़ती हैं और जब वे बढ़ती हैं, उन पर आप चैक नहीं लगा सकते हैं, रोक नहीं लगा सकते हैं तो फिर उन लोगों से कहें जोकि भूले हैं कि तुम ज्यादा मांग न करो और उनकी मांगों को तब तक सुनने के लिए तैयार न हों जब तक वे हड्डाल पर उतारन न हो जाएं, टीक नहीं है। मुझे तो खास तौर पर यही लगता है कि आज की सरकार सिर्फ हिसा से डरने वाली सरकार हो गई है, जब तक हिसा नहीं होगी तब तक किसी बात को सुनने के लिए वह तैयार नहीं हो सकती

## [श्री बज्रराम सिंह]

है। हमें मालूम है कि तीन चार पांच साल पहले से मुल्क के बहुत से लोग, जिम्मेदार लोग यह महसूस करते आ रहे हैं कि नांगालैड जिस को प्रधान मंत्री ने अब देने का निश्चय किया है उसका मसला पांच साल पहले तय हो जाना चाहिये था। लेकिन उस बहत ऐसा नहीं किया गया। उसके बाद हिसा हुई और जिस हिसा पर प्रधान मंत्री कंट्रोल नहीं कर सके तो आज जा कर नांगालैड को भंज़ार करते हैं। जब तक हिसा नहीं होगी तब तक किसी बात को भी वह मानने के लिए तयार नहीं हैं। चाहे कोई आन्दोलन कितना ही शान्तिमय हो, जनता अपना प्रतिरोध प्रकट करती रहे, विरोध प्रकट करती रहे लेकिन प्रधान मंत्री तथा उनकी सरकार यह स्वीकार करने से इन्कार करती रही है कि किसी के भी कोई भी वेसिस हो सकते हैं, कोई दिक्कतें हो सकती हैं। जब वह चीज़ हिस्से रूप धारण करती है तब कहीं बात सुनने के लिए वह तैयार होते हैं।

मैं कहना चाहता हूं कि हम मरते दम तक हिसा को हिन्दुस्तान में प्रश्न नहीं देंगे, हिसा नहीं करना चाहेंगे। लेकिन प्रश्न यह है कि हिसा इस हड़ताल में भी अगर शुरू हुई तो कहां से शुरू हुई। सात व्यक्तियों की जानें चली गई हैं और मैं उनके प्रति अपनी श्रद्धांजलि अर्पित करता हूं। लेकिन देखना यह है कि किस तरह से उनकी जानें गई। सात व्यक्तियों का सवाल नहीं है, यह नीति का सवाल है। सन् १९४७ से सेकर आज तक हिन्दुस्तान में जितनी बार सरकार की तरफ से गोलीबारी हुई है उतनी बार डेढ़ सौ साल के अंग्रेजी शासनकाल में नहीं हुई थी। यह हिन्दुस्तान के लिए बड़ी दुर्भाग्यपूर्ण बात है। यह एक ऐसी बात है जिस पर कि आज के शासकों को बहुत ही गम्भीरतापूर्वक विचार करना चाहिये क्योंकि इस तरह की चीजों का होना अच्छा नहीं है।

मैं निवेदन करना चाहता हूं कि जो हड़ताल हुई उस हड़ताल में १६,००० आदमी गिरफ्तार हुए, यह छोटी बात नहीं थी। जब आप कहते हैं कि दस बारह या बीस प्रतिशत लोगों ने इसमें भाग लिया, तो इसको मैं मानता हूं। लेकिन जितने भी आपके कर्मचारी हैं बीस लाख या बाईस लाख उन सब की साहानुभूति उन्हें प्राप्त थी, इससे इन्कार नहीं किया जा सकता है। यह दूसरी बात है कि मरीनगन के डर से जल के डर से, आर्डिनेंस के डर से वे अपनी सहानुभूति का प्रदर्शन न कर सके हों या न दिखाना चाहते हों। लेकिन आपको गम्भीरतापूर्वक विचार करना होगा इस सारे मामले पर। न सिर्फ़ सरकारी कर्मचारियों के लिए बल्कि दूसरे कर्मचारियों के लिए भी, किसान वर्ग के लिए भी, जनता के दूसरे मध्यम वर्ग के लिए भी आपको अपनी नीतियों में परिवर्तन करना होगा। आज यहां पर आप पंचवर्षीय योजनाओं में हजारों करोड़ों रुपये जनता की गाड़ी कमाई के खंच कर रहे हैं, वहां पर आपको यह भी देखना होगा कि उन पंचवर्षीय योजनाओं का जो लाभ है वह थोड़े से लोगों के हाथ में ही न रह जाए। मुझे याद है कि मैंने इसी सदन में पिछले साल यह चार्ज लगाया था गवर्नरेंट पर और खास तौर से फूड मिनिस्टरी पर कि शूपर के मामले में पांच करोड़ रुपया ब्लैक मार्किट में कमाया गया है, उसको जांच पड़ताल की जाए।

मैं अब भी जानने को हूं कि क्या सरकार की तरफ से इस की कोई जांच की जा रही है। अभी पिछले चार पांच महीनों में कपड़े के जो मिलमालिक हैं उन्होंने, मैं समझता हूं, करोड़ों रुपये कमाये होंगे। क्या उस की जांच पड़ताल के लिये सरकार की तरफ से कोई कमेटी बिठाने का विचार है? लेकिन यहां प्रश्न तो यह है कि जो लोग सरकार की खुशामद कर सकते हैं, मीठी बानी बोल सकते हैं, जो उन के साथ

दावतों में शामिल हो सकते हैं, जो उन के ठौर तरीकों में विश्वास कर सकते हैं, उन के साथ कोई कारंवाई करने का प्रश्न आज नहीं रह गया है। मैं कहना चाहता हूँ कि यह राष्ट्र के लिये घातक सिद्ध होगा। प्रश्न यह नहीं है कि अब आज कौन हारा और कौन जीता। हार जीत तो होती ही रहती है। आज कर्मचारी हार गये हैं। यह भी मान लिया जाये कि आप कानून बना सकते हैं कि कभी भी कोई हड़ताल नहीं होगी। मैं यह भी मान सकता हूँ कि हो सकता है कि उन में कभी हड़ताल न हो, लेकि आम जनता के दूसरे वर्गों को आप अपना असन्तोष व्यक्त करने नहीं रोक सकेंगे। दस या पंद्रह साल बाद आप की नीतियों के कारण अगर जनता में अहिंसात्मक तरीके से भी इस तरह का प्रतिरोध पैदा हो गया तो आप का वहां बैठना मुश्किल हो जायेगा। मैं आपके उन वैद्यों पर बैठने का कोई विरोधी नहीं हूँ, कोई यह इच्छा नहीं है कि जा जा कर वहीं बैठा जाये, मैं विरोध इस बात पर कर रहा हूँ कि ए पिन नीतियों पर चल रहे हैं उन नीतियों पर चलते जनता का भला नहीं हो सकता। मुल्क में आज भी गरीब और गरीब हो रहे हैं और अमीर और अमीर हो रहे हैं। आप कहते हैं कि आप समाजवाद बनाने जा रहे हैं। इस तरह से कैसा समाजवाद बनेगा? आप कहते हैं कि केन्द्रीय सरकारी कर्मचारियों की तन्म्बाह में ५ या १० रु भी बढ़ाये नहीं जा सकते, लेकिन जब हम कहते हैं कि अच्छी बात है जो ४,००० रु माहवारी पाने वाले लोग हैं उन की तन्म्बाह २,००० रु पर लाओ, २५०० रु पर लाओ, ३००० रु पर लाओ, तो आप कहते हैं कि यह समाजवाद के माने नहीं हैं। समाजवाद के माने यह है कि ऊर के लोगों को नीचे मत लाओ, नीचे के लोगों को ही ऊपर ले जाओ। अगर आप ऊपर वालों को नीचे नहीं करेंगे तो कोई ऐसा कैल्कुलेशन लगाया

जाये. कोई ऐसी गणित लगाई जाये जिस से लोगों का फायदा हो सके। जिस तरह की परिस्थिति आज है उससे तो आप एक हजार साल में भी नीचे के लोगों को ऊपर नहीं ले जा सकते।

इस लिये मेरा आप से निवेदन है कि इस हड़ताल के बाद जो प्रतिक्रियायें आप के बीच में हो रही हैं, जो तरीके आर अपनाना चाहते हैं सरकारी कर्मचारियों में हड़ताल को हमेशा के लिये रोकने के लिये, कृपा कर के जनता के भले के लिये ऐसे कानून लाने की कोशिश मत कीजिये। आप इस तरह की परिस्थिति पैदा न कीजिये। कि आप के कर्मचारियों को हड़ताल करने का अधिकार न हो जब उस की जस्तरत हो। आप उस दिक्कत को बातचीत के जरिये दूर कीजिये, यह मैं नहीं कहता कि हमेशा हड़ताल होनी ही चाहिये, लेकिन मैं इस बात को मानता हूँ, गांधी जी के उसूलों के मुताबिक भी इस को माना जाना चाहिये कि जिस को तकलीफ हो उस को अपनी तकलीफ को अहिंसात्मक तरीके से रखने का अधिकार दिया जाना चाहिये। मैं यह नहीं करूँगा कि कोई वायोलेंट तरीका इतेमाल किया जाना चाहिये। कर्मचारियों का यह मौलिक अधिकार है, फंडामेंटल राइट है कि अगर दूसरे तरीके लिये हो जाते हैं तो वे हड़ताल के जरिये अपनी मांगों को बनवायें। यह कर्मचारी कहीं भी हों, सरकारी कर्मचारी हों या अदौषिक कर्मचारी हों, हर एक कर्मचारी को अधिकार होना चाहिये इसका। आप अभी भी यह न सोचें कि सरकारी कर्मचारियों की हड़ताल को गैर कानूनी करार दे कर आप उन्हें सन्तुष्ट कर सकेंगे या जनता के दूसरे वर्ग जो हैं उन को आप कर्वस कर सकेंगे कि इस तरह की बात प्रजातंत्रात्मक तरीकों के अनुसार है। इसलिये मेरा निवेदन होगा कि हड़ताल में जो भी परिस्थिति रही, उस में भले ही

[राजनीति सिंह]

आप जीते और कर्मचारी हारे, लेकिन आप उससे ऐसा कोई नतीजा निकालने की कोशिश मत कीजिये जिस से आगे के लिये दुमधिनायें पैदा हों, आगे के लिये इस तरह की परिस्थिति पैदा हो जिस से कि हिन्दुस्तान में लेवर मूवमेंट दूसरी गति ले ले, इस तरह की बात पैदा हो जिस से लोगों का प्रजातंत्रात्मक उमूलों से विश्वास हट जाये और इस तरह की परिस्थिति पैदा होते ही न केवल कर्मचारी लोगों की हानि होगी, बल्कि प्रजातंत्रात्मक ढांचा जो है, हमारी डिप्याट्रेटिक पैकेजिंग जो है, उस ढांचे में विश्वस्त के स्वतंत्र होने की बात हो जायेगी। मैं आशा करूँगा कि सरकार अपनी जीत के मद में इस तरह का कानून बनाने की कोशिश नहीं करेगी, इस तरह की बात नहीं सोची जिस में अगर किसी आदमी ने कोई भी काम किया है, हड्डताल में हिस्सा लिया है, उस के विरुद्ध बदले की भावना से काम लिया जाये।

मैं एक दो निवेदन कर के खत्म करता हूँ। अभी मेरे पास रेलवे के एक कर्मचारी आये। उन्होंने कहा, मैं आई० एन० टी० य० सी० के सम्बन्ध रखता हूँ, हड्डताल से धेरा कोई सम्बन्ध नहीं है। मैंने नोटिस भी नहीं दिया, लेकिन बिना किसी हड्डताल में हिस्सा लेने का जिक्र किये हैं कह दिया गया है कि तुम को डिस्चार्ज किया गया है। इस तरह के न जाने कितने मामले होंगे। तो डिपार्टमेंट हड्डस को जो अधिकार दिये जा रहे हैं वे अधिकार खतरनाक हैं क्योंकि उन से वे पुरानी रंजिंगें निकाल सकते हैं या दूसरे तरीके की बात कर सकते हैं जिस से लोगों का नुकसान हो सकता है। मैं निवेदन करूँगा कि हड्डताल को खत्म करने के बाद अब आप कोई इस तरह की बात न कीजिये जो कि बदले की भावना को प्रकट करने वाली हो। आप कहीं पर कोई कानून

बनाने की कोशिश मत कीजिये जिस वें हड्डताल को गैरकानूनी करने की बात सोची जा सके।

Shri Indrajit Gupta (Calcutta—South West): Mr. Speaker, Sir, I am afraid, after listening to the hon. Prime Minister's very angry and eloquent oration, I fail to be convinced particularly regarding his invitation to appear before him in sack cloth and ashes. I am afraid I must decline that invitation politely but firmly, because I find that in all the speeches made in this House both yesterday and today on behalf of Government the central issue which has been raised through this strike and which has been referred to here repeatedly by a number of hon. Members is being evaded. No clear-cut answer is being given to that question; and that question is this. Are the Central Government employees, who, everybody here admits, are not in the run or ordinary employees because they occupy a particularly strategic and vital position and who do not number just a few thousands but 22 lakhs, which means that, if you take into consideration their dependants and families, they may come anywhere between one to one and a half crores of people, which is quite a substantial section of the population of our country, are these people to have any sort of guarantee or assurance that their existing real wages are going to be protected? No answer is being given to this point as far as I have been able to follow the arguments of the speakers on behalf of Government. I would like a reply to it because unless we get a reply to this we cannot be convinced by other arguments.

The Prime Minister referred in his broadcast before the strike, and referred to it also in his speech, to the consideration of border defence. He chose to score some, what I think is somewhat rather unworthy, debating points at the expense of the Opposi-

tion. On that point I am provoked to make a remark.

Unfortunately, his reference in this connection, linking it with the strike, to the question of border defence would have sounded a little more convincing if we had seen the Government take some vigorous action to defend the rear of those brave soldiers of ours who are not standing only on the western borders but also on the north-eastern borders of the country. Are there not our jawans there and what kind of rear did the Government create for them when for 18 long days arson, looting and plunder was going on in Assam? Was that the way to strengthen the defence in a border State? We would be a little more convinced if some of these things were correlated and put before the House because everything with which the Prime Minister disagrees or which he does not approve of is, of course, outmoded, according to him. Even he knows—and he admits that—that in today's circumstances and the conditions of the modern world—I am not talking about the countries equipped with nuclear weapons but countries like ours—defence does not mean the front alone but means the front and the rear. Defence has no meaning without a strong rear, without contented civil workers manning our railway lines, our postal, telegraph and telephone services, our coal mines and our steel plants. Could you treat the workers there to starvation and to hunger and expect your defence to be strengthened? That is why these arguments have not cut any ice, from the day that broadcast was made. I know some of the Government Members may indulge in some self-satisfaction by quoting statistics and say that an overwhelming majority of the employees did not participate in this strike.

Sir, I am not going into statistical arguments. We agree to differ on that because in that part of the country from which I come some statistics

were put out during the strike. You have to go and ask all those hundreds and thousands of people who listened over the radio every day that all the trains were running normally from Howrah and Sealdah and took their luggage and went to the station and saw a different sight and came back cursing the Government. You have to ask those people who could not put a trunk telephone call through and who could not get their letters posted or delivered.

**Shri C. D. Pande** (Maini Tal): Thanks to you.

**Shri Indrajit Gupta:** Yes, thanks to you. So, I am not going into statistical arguments.

But the fact remains—even if 4 or 5 lakhs of employees out of 22 lakhs went on strike in conditions where they were threatened with this kind of Ordinance, where they were threatened with immediate dismissal from work and where their own livelihood and the future of their families was at stake, is it a light matter to be taken lightly? Four or five lakhs of workers risked their everything and went on strike. Therefore, there is one point which I must refer to here; and that is this question has become sufficiently clear, I think, for all honest people to admit that what the employees were out for was some sort of release, release from this perpetual nightmare which has been haunting them for the last so many years, this nightmare of rising prices and falling real wages.

I am not prepared like the Prime Minister to forget all that background. He says, forget all that; let us just come down to what happened on the 11th July. I say, 'No.' We have to take into consideration that past and, therefore, this nightmare from which they were seeking some sort of release—what is going to happen to that in future. Those who, according to the Prime Minister, tried to ride the tiger may have fallen off the back of the

[Shri Indrajit Gupta]

tiger; but what about the tiger? Where is the tiger to go? Do you want it to turn into a man-eater as somebody in this House tried to make out in another connection-man-eating tiger? The tiger is there; the rider may have fallen off. Let us discuss what the tiger asked for. (*Interruption*). It is an unhappy simile. But the Prime Minister has used it.

Therefore, in this connection I do not find myself in harmony with the sentiments expressed in this House that the strike has been defeated. Has it been defeated? Look at things a little more deeply. Yes; it has been defeated, in the immediate sense; it has been defeated in the sense that the immediate demand which had come to the forefront of getting an immediate increase in dearness allowance—that the employees were not able to get. So, they have been beaten. I say, ultimately, if you look at it a little deeper, the same experience which these employees have suffered repeatedly at the hands of this Government from 1946-47 and onwards, namely, that unless you do something, unless you shout, unless you put pressure, unless you've a threat of strike and unless you go on strike or some sort of struggle nothing ever comes out, this basic lesson has not been contradicted. It has been confirmed once again. The Prime Minister was good enough to admit that one good thing that has come out of the strike was that it has given us a jolt. The Government and other people who were not so keenly aware of these problems are now compelled to think about them. It is good; it is a gain of the strike. But not only that. On the eve of the strike, when the Joint Council of Action, I believe, was prepared to call off the strike and withdraw the strike notice on the basis of the formula which they had put forward, namely, 7 point increase in the cost of living index instead of 10 points above the 115 which was the proposal of the Government. If they were agreeable to compensate at least 50 per cent. of the rise and if an ave-

rage of 7 points is reached at the end of 12 months, the balance can be referred to arbitration. Was it such an unreasonable proposal? Was that a proposal put forward by people who are absolutely insistent and bent on going on strike, who were so irresponsible as the Prime Minister says. They were not prepared to think of any way by which they could avert the situation. But at that time, through the agency of the Labour Minister it was made clear that even if they accepted the Government's proposal of the average rise of 10 points over 12 months, the Government may or may not review the situation, let alone give an increase. Whether it would be reviewed or not was itself to be left to the discretion of the Government. But at least as a by-product of this defeated strike here, yesterday, in this House, the Home Minister as I understood him to say has made a commitment before the nation that if the index goes up by an average of 10 points over 12 months Government will review the position. 'May' is substituted by 'will'.... (*Interruptions*.)

**The Minister of Finance (Shri Morarji Desai):** There is nothing new about it.

**An Hon. Member:** He did not say so.

**Shri Indrajit Gupta:** I am very sorry for it. But I understood him to say that it would be reviewed and it might be compensated up to 50 per cent.

**Shri Morarji Desai:** That was said before also.

**Shri Indrajit Gupta:** That was not said before. I have looked through all the correspondence and the papers and it is quite clearly put there that they may review the situation.

There are these new scales which have been announced and new increments and adjustments in pay and so on. They were lying there for months

and years together but now they have come out. What is the grace in this announcement? If it had come before the strike, there would have been some grace in it and they could have taken some credit for it. Is it a by-product of the strike. These are all good things. You may say that you were considering the matter. But the point is that nothing would have come out and it would have taken another six months or a year. We know this Government very well. There are some concessions in them.

**Acharya Kripalani:** They may take them back!

**Shri Indrajit Gupta:** They have been given. Not only that. There is our brave soldier of the Indian Army. After all he had some desire too, I think, that his family, poverty-stricken family back in his home village—its condition should be improved a bit. He got from the Prime Minister of course very generous measure of praise which he deserves but that generous measure of verbal praise was not enough to feed his family nor were his own rations. Anyway, we are glad that if only after the strike—you may say there is no connection but I say there is connection—from Rs. 55.50 or Rs. 52.50 his emoluments are raised to Rs. 66. It seems there is some catalytic agent working somewhere. What is it? Why are these things coming now one after another within the space of 3-4 days where they used to take months together? The public of this country will draw its own conclusion.

Not only in the case of the Central Government employees has this happened. I read today that the Government of U.P.—the biggest State in our country—which, I believe, was offered a subsidy by the Central Government if it was thinking of revising the emoluments of its State Government employees but which at one time refused to do that—that Government of U.P. on the 27th of last month has at last announced—after the strike—a raise of Rs. 5.50 for the State Government employees. Our Governor of Madras—he

is not friendly to the Opposition or the strike—Shri Bishnuram Medhi in his Address to the Joint Session of the two Houses of the Madras Legislature says:

"One disquieting feature in the present economy of the country is the persistent upward trend in prices. This is indeed causing considerable hardship to the people, particularly in the fixed low-income groups."

What does he say? I say this because the Prime Minister waxed eloquent about the Plan and the future.

"Unless this tendency is arrested the anticipated resources for the Third Plan may not ever be forthcoming because the incentive and ability to save are diminished under inflationary conditions."

Lower down in that speech he goes on to mention the recent increase which the State Pay Commission has granted in Madras also, to the employees there.

**An Hon. Member:** It is not because of the strike.

**Shri Indrajit Gupta:** Everything has happened because of the strike. As I said, evidently, some by-products have come. Therefore, we are not prepared to accept that the strike has produced no results at all.

Certain proposals have been made here for the future. I do not want to take time over them. When these proposals come before this House, we shall have enough to say. But I want to say this much. If you want to ban the strikes, you will have to ban certain other things also. Otherwise, the unilateral ban would not work. The tiger is roaming about, though riderless at the moment; the tiger has to be satisfied. You have got so many Acts, bans and Ordinances. But not one of them worked. I do not want to repeat what my hon. friends have said about the prices, blackmarketing, profiteering and speculation. If you can ban them, you can also ban the strike.

[Shri Indrajit Gupta]

Otherwise, a hundred bans will not prevent people going on strike of their conditions become intolerable.

The question of outsiders was raised yesterday—the question of excluding outsiders from trade unions. As far as we from the AITUC are concerned—my friends from the INTUC sounded a bit apprehensive yesterday—we may say that at the last Indian Labour Conference we made it clear that we are prepared for the exclusion of outsiders from all trade unions—not only from those of the Government employees. But your definition of outsiders must not include ex-employees. That is the thin end of the wedge. I know that anybody who is an employee and who is a leading member of his union can be sacked today and victimised tomorrow. He becomes an ex-employee and an outsider and can no longer have a place in the union. We are not prepared to accept that position. Apart from that we are not afraid of it. Some INTUC gentlemen may be apprehensive of losing their jobs but we are not afraid.

I have no time to go into the withdrawal of recognition and other things. But before concluding I must say a few words about the post-strike repression and victimisation of the employees. I am not going to quote cases because it is no use giving a few individual cases. I want an answer from the Government on one central point. Much has been said about leniency—lenient attitude towards the majority of the employees and stern measures against just a few who were guilty of violence or sabotage. The Home Minister said yesterday—if I heard him right—that he had got information about 135 cases of sabotage and some 200 cases of violence, intimidation, etc. If that is so, why is action taken against thousands of employees throughout the country? A veil is being thrown over realities. What is happening? We have been given assurances about leniency.

15 hrs.

But what is going on for the last three weeks in this country since the strike was called off? Why do they run into hundreds and thousands, people who are suspended, discharged, dismissed and so on? The point is, for mere participation in strikes, even if it is an illegal strike, the Supreme Court has laid down in decision after decision, in the case of the Punjab National Bank, in the case of Burn and Company, in the case of some other cases—I can give you references—that for mere participation in a strike, even if it is an illegal strike, an employee cannot be dismissed from his job. I want to say, if the Prime Minister feels that any modification of a high-power Pay Commission's recommendation may lead to a situation where any decent man, he said, will think twice before serving on that Pay Commission again, is it not unwittingly casting a reflection on the Judges of the Supreme Court, the highest judiciary of the country, whose decisions are now being flouted by every petty bureaucrat and officer who considers himself to be a little dictator in governmental offices? What is your reply to this question? Are you going to punish people for the crime of mere participation in the strike? That is what is happening.

My final word is, are you prepared to give any kind of machinery or provision for providing safeguard to workers and employees against possible misuse of these powers by the officers? Will you consider any form of appellate body or appellate authority, or are you going to leave it completely in the hands of the officers to do what they please and there is nobody else to question or check up.

Finally, there is one question which has not been referred to by anyone.

**Mr. Chairman:** Order, order. Only 15 minutes are allowed. I rang the bell thrice after 15 minutes. He must conclude now.

**Shri Tangamani** (Madurai): This is his maiden speech.

**Mr. Chairman:** I am only requesting him to conclude. If he has concluded, then I will call another hon. Member.

**Shri Nath Pai:** One minute is lost in the negotiation.

**Mr. Chairman:** He has taken one minute thrice. I will certainly give him one more minute if he so desires.

**Shri Indrajit Gupta:** Sir, I have concluded.

**Shri Naushir Bharucha** (East Khandesh): Sir, may I know when the hon. Minister will be called on to reply?

**Mr. Chairman:** At 3.15 P.M.

**Shri Naushir Bharucha:** It is already 3.00.

**Mr. Chairman:** Shri Nanda is going to speak at 3.15.

**Shri Naushir Bharucha:** When will the Home Minister be called?

**Mr. Chairman:** So far it has not been decided.

**Some Hon. Members:** To-morrow.

**The Minister of Parliamentary Affairs** (Shri Satya Narayan Sinha): He will be called at 4.30 P.M. today.

**Shri Naushir Bharucha:** In that case, Sir, when shall I have the time to reply, at 4.15?

**Mr. Chairman:** That will depend upon the time available.

**Shri Goray** (Poona): If it is possible Sir, taking into consideration the seriousness of the discussion, I would suggest that you may ask the Home Minister to reply tomorrow.

**An Hon. Member:** At 12.00.

**Mr. Chairman:** As a matter of fact, this debate was fixed for two days. If

the House feels that the time should be extended, I personally have no objection. The Speaker will be coming just now and he will decide the question.

**Shri Nath Pai:** We agree.

**Shri Satya Narayan Sinha:** Sir, he is very anxious to finish it today.

**Shrimati Renu Chakravarty:** In that case, Sir, why don't you let Shri Indrajit Gupta finish his speech. If you are going to extend the time he may be allowed to finish his speech. This is his maiden speech.

**Mr. Chairman:** I understand that there are some hon. Members who want to see that the time is extended and there are others who want to see that the time is not extended. The Minister of Parliamentary Affairs has just now said that the Speaker wishes to see that this debate is concluded today. Only two days have been allotted for this debate.

**Shri Jaipal Singh** (Ranchi West Reserved-Sch. Tribes): Sir, now that we are staggering the time available at our disposal, I want to know whether Shri Bharucha would be given his right to reply. I heard from the hon. Minister for Parliamentary Affairs, who is again sitting in the wrong place, that the hon. Home Minister will be called to reply at 4.30. Am I correct Sir?

**Mr. Chairman:** The hon. Minister for Parliamentary Affairs said that the Home Minister will reply at 4.30. What more does he want to know?

**Shri Jaipal Singh:** Indirectly, Sir, you have indicated that the desire of the House is not that the time may be extended. That is to be seen by a voice vote. But still, I maintain that a maiden speech deserves special consideration.

**Mr. Chairman:** The time fixed for this debate was two days. If the whole House agrees to extend the time I have no objection.

**Some hon. Members:** Agreed.

**Mr. Chairman:** Some hon. Members want to see that the time is not extended. The Speaker will come now and he will then decide the question. Shrimati Sucheta Kripalani.

**Shrimati Sucheta Kripalani** (New Delhi): Mr. Chairman, Sir, much has been spoken, and at the fag end of the discussion I do not want to take much time of the House. But I have been thinking about this strike situation. Unfortunately, I was away from India when the strike took place. Our country since its freedom has faced many difficult situations. Particularly, this year has been a difficult year for us. But I feel this was one of the gravest situations we faced. If the Central Government employees had all gone on strike it would not have been merely a crisis for the Government, it would have been a crisis for the whole nation.

I am happy that this strike failed. This strike failed, I am told, due to various reasons. One was the lack of public response and also the firm handling by the Government. Government is accused for firmly handling the strike. But I think they advisedly did so, because if a situation of chaos had been created here we would not have known how to get out of it. Therefore, at such a juncture it was necessary that the strike should not be allowed to be successful.

Also, I am happy that the leaders of the strike unconditionally withdrew it after five days. For these reasons, we got out a very difficult situation. It would have served nobody's interest if the strike had continued and a situation of chaos had come about. I do not wish to get into any recrimination nor do I wish to make all sorts of charges, we have heard enough about it yesterday and also today, but I would say that this strike was untimely and very ill-advised. I say untimely because of the difficulties at our borders. This whole year has been a year of great anxiety. I know that the PSP has been greatly exer-

cised by this. Therefore, it came as a surprise to me that the PSP should have played such a prominent part during the strike.

The whole psychology in the country was opposed to a strike. That is why we found such public response against the strike. It is unfortunate that when the trade union leaders—I have also done a little of trade union work—gave a call for a strike the public should not respond. If you want to succeed, if you really want to lead the workers to their goal, then it is your duty first to assess your strength, first assess the public opinion and then go on strike. In this strike the leaders gave a tremendous call, they gave a call, to all the government servants all over the country. It was not an ordinary industrial strike. It was a call for a tremendous strike affecting the core of our being, affecting the existence of the country. But for that strike they did not think it fit to educate public opinion, to collect the sympathy of the people. We had strikes during our national movement. After all, what was our national movement? There were general strikes against the British Government. But Gandhiji took six months, a year to prepare the nation for a strike. Only when he found that the country was ready he gave the call for a strike.

Therefore, Sir, I feel that it was thoroughly ill-advised, ill-timed and they chose the most wrong psychological moment to give a call for the strike.

I am happy that in Delhi the government servants were wise enough not to indulge in this strike. In some areas they did strike. On my return to Delhi, Government employees have come again and again to me. I am associated with many labour unions and with the Government servants' associations also. The one burden of the song of the Government servants was, "get us out of these difficulties. See that nobody is victimised." Their prayer is to see that the orders of suspension and dis-

missal are withdrawn. I have received letters from the members of the families of these people. They are all poorly paid people. They are faced with dire consequences. You know how difficult it is to get employment in this country now. After all who have suffered by this ill-timed call for strike? Whenever a strike fails, who suffers most? The people concerned suffer most; the strikers suffer. First of all, they are faced with all this punishment. Secondly, owing to the action that the Government is now going to take by putting a restriction on trade union activity by de-recognising some of the trade unions, it is the trade unions' interests that would suffer. Therefore, no leader worth his salt, no leader of a trade union should indulge in a strike before preparing his people for the eventualities. There is frustration. There is demoralisation in the ranks of the Government servants as a result of this strike.

I do not think this is the time to apportion blame or to say who was responsible and who was not. Let us say that the blame was on both sides. At this time, I would appeal to the Government and to my hon. friends on the other side. What is our duty at the moment? Our duty is to see that normalcy is arrived at. Our duty is to try and see that good relations are established between the Government servants and the Government. Our duty is to see that the just grievances of the people are properly redressed, taking into consideration the entire situation obtaining in the nation.

I am happy that our Home Minister in his yesterday's speech repeatedly said this; and he expressed his sympathy and concern for the Government servants. He also made it clear that his attitude is not a vindictive one. He does not want to be retaliatory. He wants to handle the situation with as much human consideration as possible. The same sentiments were expressed by the Prime Minister today. Therefore, I would like to ap-

peal to the Government. The situation, as I have assessed, is one where the Government will have to act with a great deal of generosity and a great deal of wisdom. The Government would like to have the best of relations between themselves and the Government employees. I would, therefore, request the Government to see that all employees against whom suspension and dismissal orders have been served are allowed to rejoin. Individual cases may be studied and after scrutiny of the individual cases, if it is found that they had indulged in sabotage or in violence, certainly action should be taken against such persons. Such a general policy and such a generous attitude, I am sure, will give you good dividends.

I would also like to appeal to the Government to see that no wide use of rule 5 is made. With a wide use of rule 5, the Government can dismiss the Government servants without assigning the causes, and if such wide use of the rule is made, it will leave a trail of bitterness. I am sure the Government do not desire to have a trail of bitterness behind all this.

While speaking on this situation, I may also say this. I also came to realise that there were certain unions which in the beginning did not join the strikers. They decided against the strike. But, later on, under the force of events and under pressure, they gave notice of strike. I would appeal to the Government to treat them leniently. I most earnestly appeal to the Government to see that in no way do the Government servants go away with the feeling that they are being victimised and that the Government are being vindictive towards them.

I have an objection to one of the decisions of the Government. The discretion of taking action against the staff should not be left with the departmental heads. I have nothing to say against the departmental heads.

[Shrimati Sucheta Kripalani]

But instances have been quoted to us today and yesterday where they have acted in an ill-informed way and where sometimes they have acted in a vindictive manner. When you leave the discretion with the heads of departments, there is a chance and there is a scope of wreaking vengeance on some private scores. Somebody might have been angry at some Government servant and the head of the department might make use of this opportunity to get rid of the man concerned. Therefore, I appeal to the Government in all earnestness that for the future good of the country, for the future good relations between the Government and the Government servants, they should see that all those servants are allowed to rejoin. Let the individual cases be scrutinised and those who are found to have been at fault may be punished; action may be taken against them. But that does not mean that I do not appreciate the argument that the Government may put forward. They will say that strict discipline should be maintained. Certainly, among the Government servants there should be strict discipline. But this was an extraordinary situation and such a situation, I hope, is not going to recur again in this country. In this case, the strikers also withdrew the strike. Therefore, it is good and proper that you should adopt a very generous attitude and deal with the strikers on the grounds of humanity and clemency and see that no trail of bitterness is left behind.

Then, I would like to say a few words about the demands of the low-paid Government servants. I live in New Delhi and I represent the Government servants in New Delhi. I have had occasion, as the hon. Home Minister knows, to deal with their cases. The Home Minister and the Minister of State in the Ministry of Home Affairs, Shri Datar, have complained to me that "we get the largest number of representations about Government servants from you." I suppose you know that I know all the pro-

blems of these Government servants. I am in touch with them. I meet them every day. I know how they live and I know how these Class IV or Class III servants find it difficult to meet the growing cost of living. It is true that Government servants are better paid than the people in other sectors, but even with all that, with today's high cost of living, a poorly paid Government servants finds it very difficult to meet all his demands at the end of the month. Therefore, they demand that they be given a minimum wage which is linked to the needs; that their dearness allowance be linked to the cost of living index. I might mention that this demand is not unreasonable. It is reasonable. This principle was accepted by the Pay Commission, but the first Pay Commission thought that about the cost of living the prices would be stabilised at a particular stage; unfortunately, the prices did not stabilise, and they kept on soaring. Therefore, today, in spite of the rise that you have given, today's real wage of the worker is of the 1947 level only. This is so when our national income is supposed to have gone up. Therefore, you cannot blame them if they say, "Give us a share of the national income." You cannot blame them if they cry, "We are in distress." I understand that the Home Minister has to view the entire country as a whole. But if the Government servant is in distress, if his shoe pinches what can the Government servant do? The Minister also knows that these poor Government servants cannot pay the school fees of their children, that they cannot sometimes pay the grocers' bills, etc. Therefore, they come and ask for a rise in the wage. I do appreciate the Government's difficulty. I appreciate what Shri G. B. Pant told us yesterday: that they have to think of the entire nation; that they have to consider the salaries that prevail in the States and in the local bodies, etc. But with all that, I would appeal to the Government to try to give these people whatever relief they can, be-

cause, without that relief it is difficult for them to work efficiently.

The Government want these people to be contented and efficient. They do not want the staff to be grumbling all the time. They do not want them to be in the processions all the time, and they do not want them in the public to be voicing their grievances. If the Government want them to be contented and efficient, conditions must be created under which they can work properly. Here, I would like to draw the attention of the Government to one more aspect of the problem. The cost of living index does not take into consideration all the items of essential expenditure. The cost of living index is based on the needs of the working class. The Government servant must educate his children; the cost of education has risen very high during the last few years. I know the conditions in Delhi. There is no provision to mitigate this difficulty, in the calculation of the salary. Then take housing. I know that the Government servants are supposed to get houses from the Government, but there are not enough houses for them. I know that the Government servants are paying enormous house-rents for private houses. Sometimes even one-third of the salary is paid out as house rent. Therefore, I am happy that some kind of solution has now come, namely, this ten point formula. With the implementation of this formula, there would be perhaps a little rise in the salaries of Government employees. It would not completely satisfy them, though I do not decry it. It is something. But even this rise adds a burden of Rs. 45 crores to the budget. When I look at the other side of the picture, I see it is a difficult position. Therefore, I would appeal to the Government to see that they must try to help the Government servants in other ways.

The Prime Minister today talked of amenities. The Pay Commission has devoted a whole chapter to the wel-

fare of the workers. This should be given to them. Facilities should be given to them for cheap grain shops. If that cannot be done then they should be given facilities for running their own co-operatives for consumer goods. Government should give them facilities for the education of their children, cheap housing and such facilities which add to the real wages of the people, because an increase of Rs. 5 today means very little and it does not remove the discontent.

I would like to draw attention to another aspect. As I have been dealing with the Government servants, I know there are innumerable small pin-pricks which are focal points of discontent. There are troubles about promotion. The employees should know that the promotions will always come with fairness and justice. If a man is superseded in order to give advantage to somebody else, it becomes a point of discontent. Then, there are the relations between the superior staff and the inferior staff. The management of personnel is not what it should be. Every day poor Government servants come to me with all sorts of complaints. If these are removed, you take away a major factor of their discontent and you lay the foundation for better relations between the Government and the servants.

Something very serious has happened as a result of the strike. We are taking away the right to strike from the trade unions. Trade unions came into existence in order to facilitate smooth adjustment between the employer and the employees. When we take away these rights, we should create a really efficient machinery which will give an opportunity to employees to negotiate with the employers properly. So, a proper procedure should be laid down clearly and precisely. Such machinery should be quick and efficient.

In this regard, Shri Masani drew the attention of the House to the fact

[Shrimati Sucheta Kripalani]

that Government servants can be divided into three categories—essential services, civil service proper and industrial workers. As the public sector is increasing every day, more and more industrial workers will become Government employees. So, we should think very deeply before we take away this right from them.

15.23 hrs.

[MR. SPEAKER in the Chair]

**The Minister of Labour and Employment and Planning (Shri Nanda):** Sir, you allow me to intervene briefly in this discussion in order that I may be able to offer a little further clarification on some important issues, mainly two issues—one is the justification for the strike and the second is the reasonableness of the measures that we propose to adopt for the future. I would like to give an objective and calm appraisal of certain things which happened at a certain stage in the progress of the dispute, a stage with which I happened to be associated. On the basis of that knowledge, on the basis also of my special knowledge of the labour movement, the needs of labour and their obligations also and of the labour administration, I would like to say something. There is nothing exciting about what I have to say, but it is going to have a bearing on the proper understanding of the situation.

In the first place, I might submit that I might be incurring the risk of causing a certain amount of displeasure, by talking of certain things, giving facts and speaking out my mind frankly. It may not be liked, it may not be palatable.....

**Shri Asoka Mehta:** To which side of the House?

**Shri Nanda:** You will find out. I am very conscious of the fact that I have had a great deal of goodwill and support for whatever I have been attempting to do. Sometimes I feel overwhelmed by it. It is no question of personal satisfaction, but I feel

the support, sympathy and goodwill are a very great asset in promoting the objectives of labour policy and in promoting the interests of the working class and the industry and also the national interest. So, I value it very highly as a very great asset.

I may also say that there are individual Members who have been very kind to me. One of them just spoke of me in terms which are almost embarrassing. But he said in respect of me among other things about my integrity and therefore, I shall exercise that obligation?

The first thing about the strike is, why did it occur? There has been a great deal of labouring of the point and a great deal of stress that they had been driven to this position of going on strike of this magnitude with all its serious consequences, because they had not been allowed any avenue for settlement and no channel for discussion. So, what would we do? "We had our grievances for which there was no way to ventilate and to get redress". If that had been the fact, as a person who has spent many more years in the labour movement in other places, I can certainly appreciate that feeling and that attitude. But at the point of time when I entered on the scene, I dealt with these demands and all that they had to say on behalf of the workers at very great length. I had prolonged discussions and they were not in a personal capacity. It was on behalf of Government. That was not just on the eve of the strike in the sense that things had gone out of hand. It was on the 30th June, 1st or 2nd July; it was about that period. For hours, in the mornings and till late evenings, individually and in groups, we discussed all these things.

I thought I had been able to create a certain impression regarding each individual demand and issue. It was discussed threadbare and all the merits of it were gone into and nothing of substance had been left which could

be the basis or reason for taking this drastic step. May be, I now understand that they might have taken a certain view of the situation into which all these things did not enter and something else entered, which may not have been relevant. Shri Nath Pai has been saying, "Don't introduce extraneous considerations". I still have a lurking suspicion in my mind that at that stage certain other considerations—extraneous considerations—entered. This is my feeling. On the face of it, on the face of their own record of demands and my offers made to them, nothing very much was left to be done.

I have heard from some hon. Members here something being said about my personal attitude as distinct from the position as a member of the Government. There is no such distinction. I was speaking on behalf of the Government. It is not a compliment to say I had more sympathy than others to the Government servants. It is not a compliment but it is a condemnation. If in any substantial matter injustice is done to the working class I will have no hesitation in condemning it and the attractions of office will not hold me here even for a moment. When I was talking to them I was talking out of conviction.

**Shri Tangamani:** If you feel so strongly you must resign.

**Shri Nanda:** Because you feel so, I also should feel that I have not been able to play my part properly, that is not correct. There may be differences in detail here and there. But in substance if I feel justice is not done to the working class I would not be here. This is the wrong way of looking at it. I argued with the hon. Members with deep conviction about the case I had been entrusted with, and not simply because certain instructions or a certain brief had been given to me. It is not so.

About the demands themselves my broad approach was very clear. Among the demands there are some which touch the heart of the recommendations of the Pay Commission. It was not possible to by-pass those recommendations. But within the framework of the Pay Commission's recommendations the maximum possible accommodation and latitude would be given. That is what I said regarding those two demands. Regarding the others I said that the utmost that was possible would be done. How much was actually offered? It was practically full satisfaction in respect of all those items of demands. When I say we were not prepared to by-pass the Pay Commission we are confronted with another question "you say you would not bypass it because you attribute to it a certain sanctity, a certain importance which is equivalent to the award of an arbitration board or adjudication or something like that. Did you actually treat it like that yourself? That was the question." Sir, it may be that some modifications had been made. If you look into the whole gamut of the recommendations you will find that those modifications were very small which, in totality did not amount to very much. But if still that argument could be advanced my answer is that in those three days full rectification was made. I offered to them that whatever the Pay Commission has offered that was going to be observed and respected. This was the position. Therefore, if anything had been taken away from the value of the recommendations of the Pay Commission, that had been set right. Therefore, that ground does not remain. To say "you did not treat it as an award; so we did not treat it that way" is not correct. I told them that whatever deparures have been made from the recommendations of the Pay Commission, we would set them right and rectify them. Therefore, that point no longer remains.

I will come to those two demands a little bit later, but there were other

[Shri Nanda]

questions. One other question, was about the principle of arbitration. Here the Pay Commission has made some very good recommendations. But the employees could ask: "What about us? We have no machinery for negotiations and settlement. When there is a dispute what do we do?" I realise the great force in that position. If we do not want the Government servants always to be agitating or giving threats of strike then there must be some kind of assurance that when they have a grievance justice will be done unto them. Therefore, I agreed with them that so far as the recommendations of the Pay Commission were concerned, and they cover almost the whole range of things which interest the Government employees—remuneration and conditions of services, etc.—any point arising out of implementation of non-implementation of these recommendations we will try to meet and discuss with each other. If we still differ then these differences will be referred for impartial settlement. Therefore, the principle of arbitration was accepted. Not only for the occasion but also I offered that later on we would establish a machinery, some kind of a joint machinery. Regarding the details I offered that within six months we will have a conference and we will decide all the issues.

Therefore, whatever we are now saying I said even then—machinery for negotiations, arbitration and so on. Well, if they thought differently, I cannot really enter into their minds. All that was possible at that stage was done. Having got all they could have, and still to launch a strike for this there was certainly not the slightest justification. Regarding the other demands I do not want to go in detail now.

But I did not rest content with that. On these two demands I entered into a close argument with them on the merits of the case. Take, for example, the need based on minimum wage. A

good deal of misconception has gathered round the need-based minimum wage. About the Indian Labour Conference recommendations in various quarters the misconception remains. It is necessary that it should be cleared. The 15th Indian Labour Conference broke new ground. Previously there used to be consideration of some legislation, properly these were really matters entirely for the Government; some of the recommendations were accepted and some were not. Here we met in a particular situation, and the unrest was increasing. The number of man days lost owing to stoppages was rising, the employers were complaining that there was indiscipline growing and cases of intimidation and violence and coercion increasing. The workers were asking for a 25 per cent increase in wages. The employers themselves were feeling that there should be some kind of norms set up, because the tribunals are not fully acquainted with all these things. That was the situation in which this subject was taken up and the Indian Labour Conference met. What were the issues before them? The issues were discipline in industry, reationalisation of industry, workers' education, participation; in fact all aspects of all labour policy were brought into the picture in that conference.

Perhaps it is not known that the need-based minimum wage was a unanimous recommendation, unanimous not only on the part of the workers' representatives—workers representatives of course agreed to it—but of the employers also. The representatives of various sections of the employers also agreed to it. Then the States concerned, the Ministers, Secretaries all agreed to it. Why did they agree? They agreed because it was a kind of a package deal. By agreeing to it they were getting in turn rationalisation, discipline in industry and so on. And discipline in industry was not a small matter.

The workers on their side agreed to it.

**Shri Nath Pai:** The Finance Minister said that Government is not bound by these recommendations.

**Shri Nanda:** We have to understand the sense in which it is said.

**Shri Surendranath Dwivedy (Kendrapara):** Finance Minister did not agree (*Interruptions*).

**Shri Nanda:** I shall deal with it.

**Shri Tangamani:** Is it not true that all the decisions of the Indian Labour Conferences are unanimous decisions?

**Shri Nanda:** I have said so. Why have you to remind me about that?

**Shri Nath Pai:** Your colleague repudiated it.

**Shri Nanda:** I am coming to that.

Now, what does it say? It says, firstly, that there should be no strike or lockout without notice.

**Shri Tyagi (Dehra Dun):** Unanimous?

**Shri Nanda:** Yes, unanimous from the workers' side.

**The Minister of Railways (Shri Jagjivan Ram):** It says 'without notice'.

**Shri Nanda:** Then it says:

"No unilateral action should be taken in connection with any industrial matter;

There should be no recourse to go-slow tactics;

No deliberate damage should be caused to a plant or property;

Act of violence, intimidation, coercion or instigation should not be resorted to;

Awards and agreements should be speedily implemented;

Any action which disturbs cordial industrial relations should be avoided."

There were several other things...

**Shri Surendranath Dwivedy:** What about the last two?

**Shri Nanda:** ....and that the whole machinery and procedure should be exhausted before a notice of strike is given.

**Shri Tyagi:** How did you persuade them to agree to this?

**Shri Prabhat Kar:** What procedure under the Industrial Disputes Act was followed in this case?

**Shri Nanda:** I shall deal with that. I shall deal with the actual facts of the case.

**Shri S. M. Banerjee:** How do you say that the employers have accepted it? The Railways have not accepted it. Defence has not accepted it. No public sector employer has accepted it.

**Shri Nanda:** We could have a full debate on that. It is only a side issue at the moment. The main issue at the moment is not something to which my friend need raise objections. When the employers accepted this, they accepted it because they knew that they were getting certain advantages and it was a deal made between the employers and the workers. Committees of the Conference were set up and they dealt with it. This thing was adopted in the open conference and it was rightly so. I do not think there was anything wrong that was done. But I may say that some misunderstandings grew later on about the content and the meaning of this recommendation. I think if that recommendation is properly understood there should be

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no difficulty about this being accepted by anybody.

What does it say? It says:

"While accepting that minimum wage was 'need-based' and should ensure the minimum human needs of the industrial worker the following norms were accepted as a guide for all wage fixing authorities including minimum wage committees....." etc.

That is a guide. Then certain norms are given. Firstly,

"In calculating the minimum wage the standard working class family should be taken to comprise three consumption units for one earner....." etc.

Then,

"Minimum food requirements should be calculated on the basis of a net intake of calories as recommended by Dr. Akroyd....."

In regard to clothing requirements, 18 yards per annum were taken. Then,

"In respect of housing, the rent corresponding to the minimum area provided for under Government's Industrial Housing Scheme should be taken into consideration.....".

"Fuel, lighting and other miscellaneous items of expenditure should constitute 20 per cent of the total minimum wage."

I do not know how and where somehow a mistake occurred. This budget does not make an equivalent of Rs. 125. There has been a misunderstanding about the real content of this recommendation. That health bulletin of Dr. Akroyd gives three different schedules—one is a balanced diet; the other is an adequate diet and the third is an improved diet. A minimum wage cannot be based on a

balanced diet and on high ideas about how much vitamins of the best kind—so much eggs, so much milk and all that—be made available. But it was an improved diet which was necessarily to be taken and on the basis of improved diet—I have made the calculations it means Rs. 100 to Rs. 105. What wrong had been done?

Shri S. M. Banerjee: That does not amount to 56 nP per day.

Shri Nanda: I am at the moment dealing with the recommendations of the Indian Labour Conference regarding the need-based minimum wage. Now this comes to Rs. 105 at a time when actually in the textile industry a section of the workers are getting more, that is, minimum wage and dearness allowance, not to think of bonus which they get from year to year. So it was more. It was nothing so atrocious as is being made out to be.

What did the Government do? Did the Government tell the Pay Commission not to take into consideration all this? All that the recommendation says is that this should be taken into consideration by the authorities who go into the question of wages and all that the Finance Ministry's letter said was, Deal with it on its merits." We have not ratified it, because there is no ratification of recommendations of the Indian Labour Conference. They do not go through a process of ratification. Therefore all that the Finance Ministry said was, "All right, take it into consideration on its merits." That was what was intended to be done.

Shri Prabhat Kar: It was an agreement and merit had to be taken into consideration before the agreement was arrived at.

Shri Nanda: I shall explain it a little further and then possibly the position will become clear to the hon. Member. What did the Pay Commission do? Did it not consider this report? Did it not consider

these recommendations? The Pay Commission took them into full consideration. Pages after pages have been devoted to a consideration of this recommendation. The Pay Commission considered it.

There is another clause in this agreement, which says:

"Whenever the minimum wage fixed was below the norms recommended above, it would be incumbent on the authorities concerned to justify the circumstances which prevented them from adherence to the aforesaid norms."

The Pay Commission did the utmost justice to this recommendation by making a detailed analysis of it, by going into it in its own way and by arriving at a certain conclusion of its own according to which it gave that figure which you know.

There may be differences of opinion. They said that it was not possible to give much more. The Pay Commission therefore took into account the recommendations of the Indian Labour Conference fully. It did not meet the requirements fully. That is a very different matter because it was perfectly within its competence to consider it and, if conditions did not permit, to say, "We cannot give this much. We are giving so much only after a full enquiry and consideration of the whole matter."

The question was raised about the agreement, the Indian Labour Conference's recommendations and status. Naturally, it has necessarily and essentially an advisory status. But when the two parties, that is, the employers and the workers, sit together and the Government helps in facilitating agreements then they certainly acquire a certain character and a certain force. Of course, there has to be no rigidity about these things. It is the spirit of accommodation in which these things have to be dealt with.

Recently, I took the matter again to the Standing Labour Committee after the Pay Commission's report. I said, "Some kind of an objection has been raised. Some doubt has been cast on certain calculations and certain bases adopted in these recommendations. Let us go into it and see what are the minimum needs of the workers. It is a scientific fact. Some years ago some scientist did it. Today if anybody says that it is excessive let us go into it." The Standing Labour Committee agreed to that. They did not take a rigid view. I told them, if you bind a person to the letter of an agreement then you would not get agreements in future. If you find that something is not workable, something is wrong which has been discovered, be just and accommodate." That is what they did. We are going on all right so far as this thing is concerned.

In justice to the hon. Member and his colleagues who spoke to me and discussed this with me, I must say that they realised the force of all this and did not press the demand for a minimum wage. They said that it was a progressive realisation of this which, they were seeking. Of course, nobody could object to that. What are all these plans for and our effort at economic development except that in course of time all these things should be realised.

The other thing was about dearness allowance. Again, there are two parts of that demand. The Pay Commission took its stand on two grounds. One was that it was not proper that the emoluments of Government employees should be disturbed too frequently, and changes should occur often. Therefore, they said, there should be some stability about that. That was one thing.

Secondly, they said that there should be no automatic linking, and they gave reasons for it. These ten points over a period of twelve months is the result of this consideration. If it is to change, let it not be over-

[Shri Nanda]

three or four months or such short period, let it be after a considerable period lapses. And that period may have gone against the employees now but then it can be in their favour also. If the things are in the reverse direction there will be some benefit also. Of course, hon. Members may think whether it is going to happen. Well, we have all to try to see that it does happen. But that is the principle of it.

Then in regard to automatic linking, the Pay Commission looked into this matter very closely and very carefully and it felt that automatic linking may not be feasible or possible for a Government to agree to, and to adhere to if it has agreed, because the conditions are different. There is a difference between industry and Government. In industry if the cloth prices rise, simultaneously the workers get a little more wage, it is distributed over a whole community of consumers. But here the Government's revenue from which to pay its employees come from narrow sources. It is from taxation.

**Shri M. R. Masani:** These also have increased, like prices!

**Shri Nanda:** True, but the increase in prices is for other reasons, and not due to the increase in wages, because the increase in wages would not have made any difference, more than 2 per cent or so, in the case of cloth even less than that. It has no relation at all to what has happened. The workers' wages have not contributed in any sense to that.

The Textile Wage Board has laid down that there should be no change in the wage for five years; that is, for five years the textile worker has not to raise his voice and ask for anything more; stay-put for the industry for five years. And this increase is coupled with certain conditions about rationalisation. And in place after place agreements have been

entered into about rationalisation. All that has happened there.

Here hon. Members say about the prices. Now, there is nothing which can have a greater impact or a worse impact on prices, what Government may do in a wrong way so far as its own resources are concerned, in this sense that if it is not taxation and if the resources are not adequate and if we have recourse to deficit financing, then the amount of deficit finance, which will have repercussions on the inflationary situation of prices, out of all proportion to the same amount of money which may be paid to in industry, etc. We should understand that it will be out of all proportion and we will be setting up the spiral of inflation of prices.

**Shri Tyagi:** And real wages will go down.

**An Hon. Member:** What has happened?

**Shri Nanda:** But did they say that if there is to be no alternative for automatic linking, there should be no consideration of the demand? After a persistent rise for a period—and they defined it in certain terms—it should be considered. And to these friends, with whom I had long discussions, I made this offer—and this is very important. I said that as soon as the conditions laid down in this formula are satisfied, immediately the Government will consider it. I also further assured them that if somehow we offered something and the employees' representatives do not find it satisfactory, the matter will not rest in the hands of Government alone; it will go for impartial settlement. Here was full-fledged arbitration. What then was left as a ground for a strike? And it was not on the 11th but on the 3rd July.

It is said, "you gave automatic linking in industry, Government imposed it". Some hon. Member, I think Shri Naushir Bharucha, said,

"you imposed it on them and you don't accept that position for yourself". We never imposed it on them anywhere. This automatic linking even in industry is not universal. This automatic linking, full neutralisation on the cost of living, is confined to a small section of industry. It is not all-pervasive at all. Even the Wage Board has only said that if the workers want to make a claim that their wages have not been neutralised, they can go to adjudication. And this is what I offered, they may have arbitration and substantiate their claim. That is what was offered. It is nothing else than what is open in private industry. It was fully that.

Why did then the strike happens? They understood the position, but they had got stuck on something. They said, "whatever happens, let us vary this formula a bit". It is not ten months or twelve months and ten points. To me it was not a question of a little variation, because when we are dealing with high issues, how could I say, "you vary it"? The moment I vary it I throw overboard my main contention that the main and the principal recommendations of the Pay Commission are not going to be tampered with. It was not a question at that time; of a little more or less. They should have understood it. It was not possible.

Then we discussed, apart from the merits of this case which I have gone over, we discussed also other aspects. Because, I am a friend of theirs, I am a humble servant of the working class. And I knew all that was going to come, somehow I saw it very clearly, and I told them, "you are loudly protesting"—it was on the 3rd July—"that it is not a political strike, that there is no political intention; I agree fully; but intentions apart, what are going to be the consequences of it?" Hon. Members are telling them now; I told them then. I said, "No Government can tolerate it; you may not want to embarrass Government or to bring it down or create a rebellion or

anything of that kind; but if it succeeds to any considerable extent it can have only those consequences; will any Government allow it to be done; it will use all its strength, all its capacity, all its resources legitimately for that purpose". I told them like that. And I said, "Then what will happen; how much suffering will be brought about; how much damage will be caused; the workers and the government employees will be alienated from the public; there will be a greater gulf between the public and the government employees and its repercussions on the government employees". I told them all this.

But there was some inexorable fate which had taken them in hand and pushed them. I am very sorry, I am unhappy about it. Shri Nath Pai said about his aspirations, his illusions and all that. And I also feel unhappy that such energy, youthful energy, such dedication and enthusiasm for the country, such socialist passion should be wasted like this. It has other uses, other purposes and more constructive purposes.

There was something about the future. I may say a word about it. What do we want to do now? We have been talking about banning of strikes, etc. The word 'banning' of strikes in really irrelevant here. We are not going to just ban strikes; we are going to make them superfluous. We are going to make it sure that there is no occasion for a strike—why do you strike? Even now we can ban strikes. There is the Industrial Disputes Act under which, when we refer a case to adjudication, a strike becomes illegal. So that, illegality is not a new concept. We do that. Shri Naushir Bharucha asked, "why did you not do it in this case?" Yes, I shall answer that. Here something like adjudication has already been done. So where was the question of fresh adjudication. How could we utilise the Industrial Disputes Act in this case? The hon. Member may take another view. I took that view that we are going to carry out the

[Shri Nanda]

Pay Commission recommendations fully, and therefore it was on that basis. The working class now is very keen, much more keen for arbitration than for adjudication. It was the essence of arbitration.

16 hrs.

I may remind some hon. Members who met me in these tripartite bodies. I put it to the Indian labour conference. I am prepared to scrap this legislation for adjudication which compels the workers to remain at work, are you agreeable? I can give a trial to free action if you want to have it, collective bargaining or anything. All of them disagreed. They wanted adjudication.

**Shri Nath Pai:** Did you have the consent of your colleagues?

**Shri Nanda:** Leave it between us now.

This was the position. What happens? The ordinary worker has no greater advantage than the government employees under the provisions of a new law like this. An ordinary worker may go on strike. We can compel him not to go on strike. He is not assured of an adjudication. What is happening in this case? Here we are providing always adjudication or something similar. There was uncertainty regarding government employees so far. I can understand the plea, that we may pass an Ordinance any time and take away the right to get justice. Here, we say, you have always your right to struggle justice all the time. They are in a better position than the other workers who sometimes may be allowed to go on strike or may not be allowed to go on strike; Here we shall lay down a certain procedure that we will adopt in all circumstances. This is what we are thinking of doing. The stress is not on banning strike; the stress is on the machinery to be provided so that disputes will be resolved by mutual understanding.

Occasionally if something remained, that would be settled by arbitration, or adjudication or by some process. This is superior to anything that we have got in our existing legislation. Don't call it as something drastic or draconian with the intentions we have got about government employees.

**Shri Tyagi:** Only there should not be outsiders.

**Shri Nanda:** I do not know what the hon. Member means by outsiders. I have been an outsider for many years in the labour movement. Therefore, I may not be in a good position to state the case dispassionately. Since the hon. Member has reminded me about outsiders. I may add that one lesson of the strike is this. Outsider or no, I do not attach importance to whether one is outsider or not. I attach importance to two things. One is, you should have whole-time workers, a person who, gives his whole time to it. It is not playing about with this union in his pocket or that union in his hand or another on his head. This is what should not be. This is doing injustice to the workers: not being able to look after their interests. You are not able to understand things properly. The second thing is politics. This part-time trade union worker and larger-time politician has his political interests always. I am not now making any invidious distinction between one section and another; I say, this irrespective of any distinction, of all sections. They should forget their politics and devote their whole time to this. They are thinking of the elections and the use they can make of their Trade Union connections. Therefore, it is not a question of outsider or not. We have to interpret this problem in these terms: how do we try to secure the working classes from these dangers. These are dangers.

I have taken a good deal of time. I have covered some of the points. The conclusion is, I again repeat, whatever may have been the situation be-

fore, when I started meeting them, there was not a semblance of an excuse left for my friends to persist in that course of a strike coming about. They should have called it off much earlier. That was not done. Therefore, I repeat, there was no justification for a strike. To the other question of Shri Naushir Bharucha, the answer comes straight from that. What we propose to do is naturally for the good of the working classes of the country and everybody.

**Mr. Speaker:** Shri Frank Anthony.

**Shri Jaipal Singh** (Ranchi West—Reserved—Sch. Tribes): Before Shri Frank Anthony begins, may I just have a clarification? Earlier I requested that the hon. Home Minister may reply tomorrow so that more Members may take part in this.

**Mr. Speaker:** Even if he replies tomorrow, that would give only half an hour. I will call the hon. Home Minister at 4.30. The House will rise at 5.

**Shri Nath Pai:** He has a right to reply.

**Mr. Speaker:** He will reply in two minutes.

**Shri Naushir Bhaurcha:** Both of us will reply tomorrow.

**Some Hon. Members:** It should be finished today.

**Shri G. B. Pant:** Whatever time hon. Members opposite are willing to give, I will be satisfied with that. I leave it to them as to the time that they would like me to take. If they want to gag me altogether, I won't speak.

**Some Hon. Members:** Speak tomorrow.

**Shri S. M. Banerjee** rose—

**Mr. Speaker:** I cannot allow every hon. Member.

**Shri S. M. Banerjee:** Personal references have been made.

**Mr. Speaker:** Many personal references have been made.

**Shri Jaipal Singh:** I have no intention of gagging my hon. friend. Since the debate has taken a very healthy and interesting turn, I thought more hon. Members may have an opportunity to speak if the hon. Home Minister replied tomorrow and after him Shri Naushir Bharucha also who has a right of reply.

**Shri G. B. Pant:** You, Sir, started with one day. Then you said, one more forenoon; then, two days.

**Dr. Sushila Nayar** (Jhansi): I wish to submit that we had our programmes outside on the 8th and 9th. We could not leave because of the debate. If it goes on tomorrow, we have to again cancel our programmes. Therefore we want it to be finished today.

**Mr. Speaker:** The decision is, we will complete it today.

**Shri Frank Anthony** (Nominated—Anglo-Indians): Mr. Speaker, I have listened carefully to the speeches made on both sides of the House, and perhaps the welter of contradictory views is what I had expected. I shall have a little more to say later on about what the hon. Labour Minister has just now said. But, let us start with this premise that trade union in the country is nothing if it is not politics conditioned. Every major trade union in this country is the creature of one political party or the other.

**Some Hon. Members:** The I.N.T.U.C. is not that.

**Shri Frank Anthony:** My friends say that the I.N.T.U.C. is not that. With great respect to the I.N.T.U.C., it has all the attributes of a union which dances to the tune of the Government.

**An Hon. Member:** And of the Congress party.

**Shri Frank Anthony:** We won't go into that. Because of that, we have inevitably had speeches.....

**Shri K. N. Pandey (Hata):** I object to this remark. It is an independent organisation. Naturally it has got an alliance and it believes in the policy as laid down by the Congress. But, that does not mean that we work on the instructions of the Government. What are you talking?

**Shri Frank Anthony:** Both my hon. friend's protestation and his physical position rather belie what he asks me to believe. As a person owing allegiance to no political party, perhaps what I have to say may partake of some objectivity.

First of all, I want to say this. The hon. Prime Minister, when he spoke this morning, wanted us to isolate this question, as if all this happened in some kind of a vacuum. I feel strongly that the Government is not blameless for the conditions which permitted frustration and resentment to come to such a head that it could become the springboard for a strike in this country. I say this in all seriousness that there has been no urgent attempt the part of the Government to hold the price line. There has been a great deal of philosophising, calling for more production, greater austerity, the Government never practising what it preaches. While they preach in season and out of season greater austerity, the only thing we see is an increasing complex of reckless extravagance on the part of the Government. And the man-in-the-street has become resigned to this position that half of Government expenditure goes down the drain, either of waste or of corruption. And what is the position so far as the Government machinery is concerned?

I have said it before that increasingly you get this unhealthy turgidity, too many Government servants chasing too few responsibilities and tasks. I agree that some degree of inflation is inevitable, because with this vast

expenditure and necessary planning, there is bound to be a certain amount of inflation. But, as my hon. friend Shri Asoka Mehta has pointed out, the kind of inflation that we are up against today is near run-away inflation. It is almost meaningless to talk in terms of Rs. 80 or Rs. 85 or Rs. 100. When we come down and assess it in terms of real wages, it means barely Rs. 15 or Rs. 20 as compared with the purchasing power in 1939.

But what I feel is this. My hon. friend the Labour Minister has tried to justify the attitude of Government towards those employed in the private sector and the attitude of Government towards their own employees. I found that to be a distinction without a difference. There is no doubt that Government have endorsed a certain minimum, a need-based minimum, or whatever you may call it. Now, it is not for Government to assume an aura of injured innocence. You were obviously a party—whether you call it a unanimous agreement or not—to an agreement that there is the need for this minimum need-based wage. Obviously, it was the minimum, otherwise, you would not have accepted it. If you think that it is the minimum, and it is based on need for the private sector, then when your own employees come to you and say 'We want the same thing which you almost insist on for the private sector, and you must give it to us', then, it is not for you as Government to assume an air of injured innocence. The worst feature of all this is.....

**Shri Nanda:** May I interrupt my hon. friend for a minute and inform him that even in the private sector, the employers come up and urge that they cannot pay, and the wage boards also do not give the full need-based minimum? Therefore, there is no difference.

**Shri Ranga:** But you come down with an Ordinance.

**Shri Frank Anthony:** My hon. friend who has just interrupted me has underlined the position. Govern-

Shri Nath Pai: No.

ment are today suffering from some kind of a torpor; I do not know what it is, but there is some power-drunk torpor or some other torpor. They never move until somebody resorts either to threats of violence or resorts to violence.

My hon. friend himself has said that they had rejected certain recommendations of the Pay Commission. The Government may have called them, the minimal recommendation, but the point is this; today, you do things unilaterally. You had rejected certain recommendations of the Pay Commission; you had never consulted anybody. Suddenly, you come here and you say that you want to invest the Pay Commission's recommendations with some aura of sanctity, but unilaterally, because of this power-drunkness on your part, you rejected their recommendations. When these people come to you, you say I am going to condemn them too. (Interruptions).

**Shrimati Sucheta Kripalani:** My hon. friend can derive whatever satisfaction he likes from that.

**Shri Frank Anthony:** I have great personal regard for my hon. friend Shri Nath Pai, and I am sorry over what has happened. Had he come to see me, I would have persuaded him not to precipitate the strike. I have had not a little to do with railway labour in my own way, and I know how the men feel, how they think, how resentful they are, how frustrated they are. I followed these negotiations carefully, and I found that ultimately they resolved themselves into two major points, a need-based minimum wage of Rs. 125 and the linking of dearness allowance with the cost of living so as to bring about complete neutralisation.

On the 2nd July, I found one of the Joint Council of Action leaders saying, no, we do not insist on Rs. 125, let it be Rs. 100. On the 3rd July, another leader of the Joint Council of Action said, we do not even insist on Rs. 100, you may make it Rs. 90.

**Shri Frank Anthony:** I saw this on the 2nd July in *The Times of India*, and on the 3rd July in *The Statesman* and I can only be guided by these press reports. And I said to myself, here is Shri Nath Pai, a very able person, very enthusiastic, who apparently wanted to do something, but they are not only not clear about what they want, but they are not serious about what they want; and then, ultimately, they came down to this particular issue of the linking of dearness allowance with the cost of living index.

I was a member of the First Pay Commission. You may say that I was guilty of trying to give to the worker in this country complete neutralisation, so far as the increase in the cost of living index was concerned. But I looked at it in this way. I am not suggesting that the recommendation of the Central Pay Commission was perfect. But so far as the linking of the dearness allowance with the cost of living index is concerned, I do think that the recommendation of the Second Pay Commission is in one way an advance over that of the First Pay Commission. We had recommended the after 20 points increase, there should be complete neutralisation. As far as I can make out, if you work it out—I have seen some kind of an analysis—there is just a difference of a few naye paise. But, so far as the Second Pay Commission is concerned, they have said that after every 10 points increase.....

**Shri Asoka Mehta:** Those 10 points are equal to the old 35 points. I am afraid my hon. friend has made a mistake.

**Shri Nath Pai:** May I interrupt my hon. friend for a minute? One interruption is very essential at this stage. My hon. friend has referred to me, but I am not going to say anything by way of personal explanation. But there is the danger of an able and eminent Member of this House succes-

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efully trying to mislead the House on a vital point. He is going by the 10 points of the Second Pay Commission. But these 10 points are based on the base year of 1949, and these are equal to 35.5 points of the First Pay Commission, based on the year 1939. The First Pay Commission recommended a review every six months, if there was an average increase of 20 points over a period of three months. As against this the Second Pay Commission demanded that the average must persist over a period of twelve months, and this increase must be 35.5 old points or 10 new points. I would like my hon. friend to bear this in mind. Such a thing has not happened for three years, and that was the reason why we rejected it.

**Shri Frank Anthony:** I have got an analysis made. I have studied it. The point that I was trying to make was this. I felt that the major grievance of the workers was against the unilateral rejection by Government of the Second Pay Commission's recommendation. When the Prime Minister categorically on the 7th July said that Government would adhere to all the major recommendations, I felt in spite of this difference with regard to the linking of the dearness allowance with the cost of living index that there was no valid reason for the Joint Council of Action to precipitate a strike, a trial of strength. What could they possibly hope to get? As my hon. friend Shrimati Sucheta Kripalani has pointed out, those who have anything to do with trade unionism have not only a duty, but they have a grave responsibility, a trust to those whom they purport to lead. Surely, my hon. friends must have known that there was not the semblance of a hope of their succeeding in this trial of strength with Government. I say this that it was their inescapable duty to have weighed everything in the balance.

Who constitute the largest number of workers in this country? It is the railwaymen. I know as much as any

other Member of this House as to what the conditions are on railway trade unionism. Not more than half the railwaymen altogether belong to any trade union. And how are the trade unions organised on the railways? They are farcical, excepting the union which I have the privilege to lead. As my hon. friend has said, there are unions with a paper membership of 20,000 or 30,000; the office is located in the pocket of the secretary, the funds are located in the vest-pocket of some other office-bearer. That is how they are organised. Now, with your trade union movement in this country not organised properly,—it is allegedly organised, but organised really in a farcical way—you precipitated a trial of strength, knowing that on this particular issue, the difference has been narrowed down so considerably.....

**Shri Feroze Gandhi (Rae Bareli):** Why does my hon. friend say 'Your country'? He should say 'Our country'.

**Shri Frank Anthony:** I did not say 'country' at all. I said, 'trial of strength with Government'.

I am not going to say anything about my hon. friend Shri Nath Pai, because I have a great regard for him. But I am going to say categorically that the part played by the Communists was a deliberately unworthy part, and that was unfortunate. Shri Nath Pai and his PSP colleagues were caught on the horns of this dilemma. The Communists were lying close behind them. And nobody has referred to this. I expected the Communists to throw in their full weight in their appointed role as saboteurs and subverters of civil order. Their Peking masters had the impertinence to express solicitude for the Indian workers; I mean the people in Peking. But then I found the Communists not throwing in their full weight. I think there are several reasons. What are the reasons? They felt that the PSP has precipitated the strike and

it will not do for them to pull their chest-nuts out of the political fire. Another reason—and a greater reason—is the revulsion of feeling in the country against the role of the Communists. The Communists realised that if they threw in their full weight and indulged in sabotage and subversion, because of this Chinese aggression against India in which the Communists of this country have not only acquiesced but endorsed, there would be such a tremendous revulsion of feeling against the Communists in this country that they would be wiped off the political map of India. That is why we did not have the amount of subversion and violence that I expected in this strike.

But I say this. I know the extent our people are emotional and the extent they are credulous, and I am going to endorse the plea made by Shrimati Sucheta Kripalani. I do not know what the attitude of the government servants is going to be, the senior government servants. I have never had much faith in them—good people, well-meaning people, but distinguished always by a complete lack of imagination. Let us put it at the highest at that. Many of them are going to use this occasion not only for victimisation but for witch-hunting, and they are going to penalise all kinds of really innocent people who did not know what the strike was about. But I say this too, that every person who is found guilty of intimidation, of violence, of sabotage, must be punished, and punished in an exemplary way.

I know what has happened on the South-Eastern Railway. Members of my community have faced every form of intimidation, violence and sabotage. But they kept your trains running from Kharagpur to Arra. Your Territorial Army was nowhere in the picture. It came late to Kharagpur. It came late to Arra. These people with their families exposed to violence kept your trains running.

Now, I say, however credulous a government servant may be, if he allows that credulity to stampede him into committing an offence, he has to pay the full penalty, whatever misery is caused to him or his family. After that, I say this, that if there is a doubt, the benefit of the doubt must go to the government servants. My own fear is that your heads of department—yes, with all due respect to them—will use this as an occasion for getting rid of any and every person they do not like. Every person whose face is *persona non grata* with the head of the department or the Divisional superintendent or even with the officers at the lower echelons, will be got rid of. So Government have to be most careful about it in not allowing complete discretion to the officers in the matter of punishment even to the heads of department.

Now I wish to say something about my hon. friend's the Labour Minister's defence of the banning of strikes. I know that he does not like the sound of it. Nobody who has ever had anything to do with workers in this country likes the sound of it. But let us be frank. Let us face it. What do you want to do? Ban strikes? In every civilised society, it is a basic fundamental right to have collective bargaining. Is not the need for that right a thousand fold greater in India where people do not only live, on the margin but live at a sub-marginal level? How are they going to exercise this vital right, recognised as a fundamental right in the most advanced countries? Unless you accept the right of collective bargaining, what is the point of saying, 'You can form trade unions; you can form associations'? It will be farcical. What are they to do? Are they to give certificates to Government? Are they to give receptions to Ministers? What is the purpose of a trade union or association if it is not to under-write, as it is, the first and essential task of collective bargaining? How will they collectively bargain with Government? There may be a dispute; bargain first fight, if necessary. You find Government completely unresponsive. I do

[Shri Frank Anthony]

not know why today it is completely unresponsive. Silent pain evokes no response. Constitutional methods are treated with contempt. It is only the *danda*, the *lathi* and something else which moves Government to any kind of response. Government have placed a premium on strikes. Government have placed a premium on violence. The resentment comes to a head and the people say, 'Nothing will get us even our minimum legitimate rights, unless we resort to violence'. That is the tragedy. Do not blame my hon. friend, Shri Nath Pai—you may blame the Communists.

What is the position? My hon. friend knows the position as well as I do. We have taken our parliamentary democracy from Britain. What is the position in Britain? There, except for a very narrow section of government servants, all government servants have the right to strike. Railwaymen are not even regarded as government servants. Government are going to ban railwaymen too from striking.

**Shri C. D. Pande:** What is the position in the USA?

**Shri M. R. Masani:** In the USA, the railways are not run by Government.

**Shri Frank Anthony:** I will come to that. Somebody gives a second-hand opinion and it is repeated third-hand in this House.

**Shri C. D. Pande:** It is first-hand.

**Shri Frank Anthony:** In the USA, they have not put a pedestal, as we have done in our usual fashion. We pay lip-service to the trappings of democracy. We have given in India the fundamental right to form unions and associations. In the USA, there is no fundamental right; there is only the due-process clause. We have made it a fundamental right, and like all other fundamental rights, we are now going to make a travesty of it.

We are going to denude it of its content. As a distinguished Judge said the other day, more and more the executive has drained the vitality from the rule of law in this country. That is what has happened. I just do not understand it.

I am quite prepared to accept the position as it obtains in Britain. What is prohibited in Britain? If a person does an illegal act, certainly it is prohibited and it comes under punishment by the law. I am even prepared to accept the position under the British Trade Unions Act of 1927. There a general strike is prescribed, that is, when all the workers intend to go on strike, provided two conditions are fulfilled, or one of two conditions is fulfilled, firstly, it is intended avowedly to paralyse the Government, and secondly, it will have a disastrous impact on the community. If you say, 'Yes, we will ban it and we will copy the British Act'. I am prepared to accept it. That is why I say that in this case I support this Ordinance because there was a general strike, whether it was intended avowedly to paralyse the Government or not.

**Shri Nath Pai:** The strike was only of the employees, not a general strike.

**Shri Frank Anthony:** I would be prepared to regard it as a general strike and in those conditions, I say, 'Yes, you can ban it'. I am prepared to go as far as that. But after that, why do you want to shackle all your government servants? I ask my hon. friend, what is the effect going to be? I know that he in his heart is not happy about this; he is only justifying the brief that he is asked to plead on behalf of the Government. He cannot be happy.

**Shri Nanda:** I resent this insinuation.

**An Hon. Member:** He is happy in his position.

**Shri Nanda:** I cannot ask for another spell of time for repudiating all these things. But I can quote chapter and verse to show in how many countries there is such a ban on strikes by employees of Government. I will do that on some other occasion.

In any case, so far as my intentions are concerned, I believe it is in the interest of the workers that they should not be exposed to the position to which they were exposed sometime back, and an Ordinance was promulgated.

**Shri Frank Anthony:** What, in effect, are you going to do in this country? You are not only going to ban strikes; you are going to destroy utterly and completely the trade union movement.

**Shri Nath Pai:** Therefore, do not support the Ordinance.

**Shri Frank Anthony:** Because of the steadily expanding public sector, today Government is the largest employer of labour. With a steadily expanding public sector, inevitably Government will become more and more the largest employer of labour. You are going to ban all your employees, however provoked they are, however intolerable the conditions, from ever striking.

**Shri Nanda:** We never suggested that.

**Shri Frank Anthony:** Political motives have been imputed to my friends on this side. But what are the people saying and what will they continue to say? What is the your reason for banning? I do not know. You de-recognise them. If I were sitting on the Treasury Benches, I would have de-recognised the Communists long ago. What are the people going to say? Your motives are nothing but political. Firstly, you are going to de-recognise and ban. What will be the effect of it? You will have the workers into your Union. The

Union which works, at any rate on the Railways, regards itself as some kind of limb, if anything—I won't say marionette—of the ruling party.

What I do not understand is this. Has not the present Government got enough powers today? The Government today has arrogated to itself more powers than the British did when they had to deal with these things. Under the Penal Code, you can punish a conspiracy to commit an offence. Any two government servants who concert in order to commit an offence or to commit violence can be punished under the Penal Code. Under the Criminal Law Amendment Act of 1908 you can ban any association which is dangerous to the country. You should have done that long ago with my communist friends. (Interruptions.)

**Shri A. K. Gopalan (Kasergod):** On every occasion he repeats this. Even when it is a question of exporting monkeys he will say, ban the communists. (Interruptions.)

**Shri Frank Anthony:** You can ban any association that is dangerous to the country. You have several Ordinance making powers. You have the Preventive Detention Act by which you can put anybody whom you do not like into jail, however innocent he may be.

**Mr. Speaker:** The hon. Member must conclude.

**Shri Frank Anthony:** I will finish in two minutes, Sir; there I want to make an appeal to the Home Minister. It is no doubt that our regard for the rule of law is rapidly disappearing and Government is the most guilty party. I wrote an article. The Home Minister might not have seen it. It was commenced by jurists. I talked of the erosion of the rule of law since 1950, of the emasculation by Government, not only the emasculation but the destruction by Government of our fundamental rights. And, what is left of the Fun-

[Shri Frank Anthony]

damental Rights? There is also erosion by judicial interpretation. There is nothing left in our Fundamental Rights chapter. You take that out tomorrow and no citizen will be in a worse position. The right to property has gone. Article 14 has gone by judicial interpretation. What we have left is article 19. One of the sub-articles is the right to form unions and associations. Now, you ban it. It will be a gearless standing mockery to the workers to form unions but which must say 'namaste' to Government.

I am proud of the part the members of my community played in the strike. But is this the reward that you are going to give them; is this the answer you are going to give for their loyalty? Do you mean to say that your workers are not capable of deciding how they should organise themselves and who their leader should be? If your workers are not capable of doing it, then why do you give them the right to vote? If the workers are going to be misled by their leaders they are misled also in voting people into power. Is this the reward you are going to give to the workers? You say, 'Yes, you have been loyal; you have shown courage; but you are not able to protect yourselves and Government is going to protect you. Is that the protection you are going to give? Are they going to be bound hand and foot?

**An Hon. Member:** Is that a warning or an appeal?

**Shri Frank Anthony:** I think his hands and feet are tied.

**Shri Naushir Bharucha:** Mr. Speaker, Sir, frankly, I am very much disappointed at the substance and tenor of the speeches made by the hon. Home Minister and Prime Minister. Frankly, I was shocked when the hon. Prime Minister laid on the floor of the House a novel dictum that every general strike is a political strike. (Interruptions.)

Never mind, Shri Anthony, I am answering the Prime Minister.

He said that the strike leaders were irresponsible. They were people who were riding a tiger when they even did not know how to ride a donkey. May I point out to the hon. Prime Minister that when he spoke this he completely disregarded the judgment of this hon. House because it was this hon. House which had enacted the Industrial Disputes Act of 1947? Does the Industrial Disputes Act take away the right of a general strike from the workers? May I know whether, when the framers of this Act, which means this hon. House, when they framed that Act and gave this right to the workers, they did not understand that there would be leaders among workers who may not be able to ride a donkey but who may be wanting to ride a tiger? The point is that this hon. House in its wisdom had granted the right of general strike to the workers. And, so long as the law stands as it is, it does not lie in the mouth of the Prime Minister to say that a general strike is a political strike or a general strike should not be resorted to.

Sir, in resorting to a general strike only of a limited section, namely, the Central Government employees, the leaders of the strike had done nothing except to exercise this right which the Industrial Disputes Act has given them. I was surprised at the argument which the hon. Home Minister put out: 'Does Mr. Bharucha not know the magnitude of the problem with which the country was faced? What would happen if there was a successful strike in the electricity supply undertakings? There would be no light; there would be no water supply. Does he mean to say that the Government must sit and watch this country go into chaos?' May I point out to him, Sir, that the Industrial Disputes Act does not even think of these 'essential services' at all. In the First Schedule to the Act there are 10 services enumerated including transport, banking, food-stuffs, iron and steel, etc. And these

are called only 'public utility services' and the Act gives the workers in these services a right to strike in any circumstance. May I point out to him that the only difference made is that a particular kind of 14 days' notice is necessary for, the purpose of going on strike even in the public utility services.

When the hon. Minister asks, 'Does not Mr. Bharucha understand the implications of a general strike in essential services', may I ask the hon. Home Minister, 'Did not the House understand it when it enacted this Act, the consequences of a general strike in essential services?' Why did the House give that right? Did not the House understand that without electricity supply and without water supply there would be chaos? But, still this precious right to strike was given to the workers. Therefore, what does that mean? It means that all this bogie now drawn before this House, namely, that there would be chaos, and other factors were considered by this hon. House and the hon. House said, 'Never mind all these things, the workers must have this right of general strike'. And the workers have exercised that right. Therefore, it does not lie in the mouth of the Government now to say that the country would have been paralysed and that Government would have been paralysed and there would have been civil rebellion. What does it matter if the government was paralysed so long as this Act of this House thought it fit to give right of strike to the workers? (Interruptiton).

This House might have been paralysed. There may not be any Parliament at all. This hon. House has considered all these things and then given this right. Now, it does not lie in the mouth of individual Ministers to say that the exercise of that right means a sort of political uprising. We do not agree. This is a right granted by the House under the Act and Union leaders have exercised it under the Act.

I was further surprised about the way the Prime Minister spoke about responsibility.

**Mr. Speaker:** The hon. Member must conclude soon.

**Shri Naushir Bharucha:** I have hardly taken 5 minutes.

**Mr. Speaker:** How long does he want?

**Shri Naushir Bharucha:** Fifteen minutes.

**Mr. Speaker:** He cannot have 15 minutes in reply. He can just touch the points; he cannot make a fresh speech.

**Shri Naushir Bharucha:** I was surprised when the hon. Prime Minister spoke. I should say it is open to the House reconsider its attitude and completely revise the Industrial Disputes Act. I am not referring to that. The hon. Home Minister has not said what the alternative is going to be when he said that strikes are going to be banned. There can be only one alternative if strikes are banned and the workers have got no other means of having their grievances redressed. They can only be reduced to the position of bonded slaves. If that is the intention of the House it can do it. But let us understand the situation. The House is supreme.

Sir, the hon. Prime Minister has said that we will find out some alternative. What is the alternative? I would like to know. Let it be understood that so far as we are concerned, whatever political affiliations we may have, we do not want strikes and it has been borne out by no less a person than Shri Nanda himself when he said that he put the question point blank to the representative of the workers whether they want to have a strike and have a trial of strength or arbitration and they said that they wanted arbitration. They wanted arbitration because they do not want a

[**Shri Naushir Bharucha**]

strike. They want to resolve industrial disputes by negotiation, conciliation and arbitration. That is a tribute to them. So, if you are prepared to ban a strike without any alternative remedies for the redress of the grievances to the workers, democracy is at an end so far as the Government workers are concerned. The hon. Prime Minister has placed before this House no proposal to the effect that whatever disputes are there they will be referred to arbitration automatically and the Government undertake to be bound by the award. Unless that is said, how can the strikes be banned?

Before I close, I want to speak on one point. A wrong impression has been going round the country since yesterday's debate that some concessions had been given by the Home Minister with respect to the linking of the dearness allowance to the cost of living index. In responsible papers it is stated that 50 per cent. rise in the cost would be automatically neutralised. May I read exactly what the hon. Home Minister has said:

"(Government) has also accepted the proposal for review of the position when there is a persistent rise of ten points . . ."

How very persistent? One year, two years, ten years?

**An Hon. Member:** 12 months.

**Shri Naushir Bharucha:** He goes on—

" . . . rise of ten points in the index of prices for twelve months . . ." (Interruptions.)

May I just point out that it is either '12 months' or 'persistent'. Or is it persistent rise for 12 months at a stretch or is it that there is a persistent rise for six months and then there is no rise for a month and there is a rise for another five months . . . (Interruptions.) I shall read further:

" . . . it is possible that the Government may take a decision that at least half of such rise or the loss or hardship due to it should be neutralised automatically and for the rest, if necessary, a reference may be made to an impartial body."

A reference may be made. I should like to know from the hon. Home Minister as to what exactly he means. Shall I take it that if on the whole ten points have risen whether persistently or not in the cost of living index for a year, automatically half of the rise will be neutralised?

**Shri G. B. Pant:** Will you be satisfied if I say 'yes'?

**Shri Naushir Bharucha:** I am grateful to the hon. Home Minister for this because it is a small mercy and a small concession which the workers have got. For the rest he says that if necessary, a reference may be made to an impartial body. Shall I also take it that there will automatically be a reference for the rest and the Government will abide by the decision of that body? I hope he may say 'yes'.

**Shri G. B. Pant:** You should read the words I have used and if you cannot interpret them, I will help you outside the House.

**Shri Naushir Bharucha:** I should like a clear cut assurance. It is not that I am satisfied even then; that is a different question. But let him say that it will be referred automatically and the decision would be binding on the Government. When the First Pay Commission recommended linking of the dearness allowance to the cost of living index, having regard to the 1947 conditions the workers should have got today Rs. 45 more. What the Government would actually give now even if this is conceded, would be 25 per cent. That is not proper.

Sir, these are some of the fundamental points. As I said, let us deal with this question in a statesmanlike way. If the Government wants to ban strikes, I prefer Shri Nanda's phraseology that strikes should be made superfluous, not banned, if strikes are to be made superfluous our co-operation is with you, provided you by legislation provide the machinery where the worker would be able to refer a dispute to an impartial body or tribunal and the Government gives a promise that the decision of that tribunal will be binding on them.

Sir, this debate has been very useful. It has extracted some small mercies from the Government. That apart, I hope it has also had the effect of toning down the Government in the post-strike measures they are going to take—I hope so. There is one important thing, that so far as the future is concerned I must tell this Government that they must not light-heartedly enter upon legislation to ban strikes.

So far as my resolution regarding the Ordinance is concerned, anybody who has the interest of the workers at heart and who understands the position that the worker did nothing more than exercise the right given under the Industrial Disputes Act, such a person should vote for the resolution. I appeal to the House to accept it.

**Shri G. B. Pant:** Sir, I wonder if at this hour I can deal with the various questions that have been raised in the course of this debate during the last two days. I venture to think that the statements made by me yesterday stand almost, I should say, effectively unassailed, they remain as sound as they were when I made them. Certain points here and there have been picked up which do not affect the basic issues in this matter.

The question has been raised whether the recommendations of the Pay Commission were or were not accepted by Government as an award, or whether they were treated in a different manner. Well, the attitude of the

Government was like this, that so far as the two fundamental issues are concerned relating to the needbased wage and the linking of the salary or the wage with the price index, these matters were of such a basic and fundamental character that they could not be varied. If we tamper with them then the whole structure collapses and tumbles down. So we could not reopen these questions.

Well, I think it was conceded even by the leaders of the strike that so far as their demand for the minimum wage on the basis of the resolution passed at the 15th Tripartite Labour Conference was concerned it was not very sound and they virtually dropped it—not virtually, but they dropped it—and as to the other there was also an attempt to find some solution. But there was a sort of stubbornness in the matter. Shri Nanda has explained the position. I think from what he has said it must be clear that the Government have made every attempt to avert the strike and the responsibility for it does not rest on the Government at all, either directly or indirectly. It is regrettable that those who were in a position to take a decision considered it necessary to go in for the strike.

Something has been said here about the linking of the wage with the price index. A recommendation of that character was made by the first Pay Commission. It was also accepted by the Government. But it was found that it was unworkable. The Government could not enforce it and it had to be dropped. So, with that experience and also with the knowledge of the fact that in no other country have the governments accepted any principle of linking the price index with the wage structure, it was not possible for Government to accept this, against the recommendation made by the first Pay Commission. The Second Pay Commission has gone into the question thoroughly. They have considered the suggestions made by Dr. Aykroyd and also other matters which have a bearing on this, and after having given the utmost and careful thought to it, they arrived at the conclusion that this was not a

[Shri G. B. Pant]

feasible proposition. In the circumstances, I do not see how anybody could have expected the Government to repeat the mistake which they had already committed in the year 1947 or 1948 and which they had to correct later.

Then it was said that since 1947 there has been a rise of about 22 points. There were also *ad hoc* increments allowed in the meantime. Rs. 10 were given once and Rs. 5 thereafter, so that Rs. 15 had been added to the minimum wage previously, and now the Pay Commission has added something to what had been allowed previously and it is accepted that it has at least neutralised all the rise that has taken place since 1947.

It is said that there has been an improvement in the national income and other things. I have dealt with the matter at some length yesterday and I will not repeat the arguments again, but out of the national income there have to be investments. We are engaged in the planned development of our country today, which was not then the condition and which was not within the view of any person who was connected with the determination of these issues. Then there was no question of planning nor of development in the manner in which it is being attempted on a large scale. Shri M. R. Masani would like all resources to be devoted to the production of consumer goods; the method of planned development to be abandoned and that no heavy industry be encouraged or established in the in the country at least in the public sector.

**Shri M. R. Masani:** That is not correct.

**Shri G. B. Pant:** Nothing would be more harmful than the course suggested by him. So, in the circumstances, what the Government has done is the best that could possibly be done. I

have already said that the Government might grant an automatic increase of half that may be necessary to meet the hardship caused by a rise of ten per cent. during a period of 12 months. So, I think Shri Bharucha should not have any grouse in this respect now.

So far as other matters are concerned, there was no occasion for putting the country in such a dangerous position. The catastrophic step that was taken was hardly justified; it can never be justified and under those circumstances, it was something reprehensible. So, I think what the Government tried to do to avert the strike was neutralised by those who were determined to go in for the strike. Shri A. P. Jain read out some extracts from the mouthpiece of the Hind Mazdoor Sabha in which it has been definitely stated that the conditions should be such as would be impossible of acceptance by Government, so that the strike will necessarily be launched.

I was surprised to hear Shri Asoka Mehta's remarks which he made the other day when he said that only 5 lakhs had balloted for the strike and only 3 lakhs from among them had perhaps cast their ballots for it or something like that. I do not know how these ballots were cast and whether they were genuine or otherwise. But he drew the inference from that that it was not a general strike, but what was intended was that only those people who had voted for the strike should go in for the strike. That is rather a queer way of looking at this.

In fact, I have before me, the resolution passed by the Joint Council of Action on the 10th July. It was published in the papers. I do not want to read the whole of it:

"The Committee feels confident that all Central Government employees will strike work at midnight on July 11, as decided by the Joint Council of Action."

That was the expectation. So, the result of such a general strike can

easily be visualised even by the unimaginative people. I indicated what it would have led to yesterday and I would not repeat that. But as the Prime Minister stated in his powerful speech this morning, a general strike would be anti-social and subversive under any circumstances whatsoever.

17 hrs.

I need not refer to what an esteemed leader has said in this connection, who is respected by the Members sitting in the opposite benches as much as by me. He would not agree with the philosophy that has been propounded by some of the Members here. Shri Bharucha went still further and said that there is a right of general strike under the statute. Well, I have not come across any law like that so far. Then, Shri Frank Anthony said there is a fundamental right to strike.

**Shri Frank Anthony:** No, no.

**Shri G. B. Pant:** If you did not say so then I am glad. So, there is no fundamental right to strike. If it is admitted then what is necessary is to settle the disputes in a satisfactory manner, to see that the workers or the employers do not suffer in any way and that the differences are settled in a satisfactory and reasonable manner. When it is said that the strikes should be banned it is also coupled with other proposals that some machinery should be set up for consultation, negotiation and settlement and, where necessary, reference to arbitration. This will not apply to the industrial concerns in the private sector but it will apply to Government servants and also to railways and post offices and, perhaps, to defence installations. But that will have to be examined fully and the law or the Bill when ready will be placed before this House.

I do not see how any reasonable man can say we must quarrel over a thing and not devise any such means as would enable those who have any grievance to get justice without going

in for any suffering or any sort of trial or hardship. I do not see how it is right for anyone to suffer unnecessarily. Every person should be heard and justice should be done to him with the least delay and in a manner that may be less uncongenial. So far as the basic matters go, I do not think there can be any two opinions in this House and if some of the hon. Members differ from this, then I think they will realise that the course that has been suggested is the best in the interests of the country and in the interests of maintenance of order and good relations and such relations of mutual confidence as should exist between the Government and its employees.

In the course of this discussion there was also the question why is the Government going to de-recognize any of these unions. It was said that there would be an interference with the right of association. Nobody is going to lay down any law to the effect that there should be no unions in the industrial concerns or even in railways and post offices, but there will be a different code for the latter. These unions have to be de-recognized because they have taken a very subversive step which would have landed the entire country in an irrevocable catastrophe.

Here I would like to just refer to one or two statements made by those who had called this strike even after the strike had been called off. From a letter issued by Sri Peter Alvares I am giving the quotation below:

"The strike has been of an unprecedented character. Its dimensions are phenomenal. Its repercussions will be felt for a long time. It will have succeeded in lifting the trade union movement from a third class static administrative machinery into an active and revolutionary economic instrument.

"... Its potentialities are both revolutionary and dynamic. A new economic force has emerged in the country. All efforts should be made

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to keep up this spirit and purpose."

There is another one, an extract from a circular letter issued by Shri Mahadebeshwar, who is the Secretary of the Hind Mazdoor Sabha:

"Our strike was 100 per cent. successful. More than 15 lakh Central Government employees participated in the strike and over 20,000 of them embraced the ordeal of taking a leading part and risking not only their service but even their lives from . . ."

I think, it must be 'for'.

" . . . for the common interest of the working class. Its actual effects and gains would be realised in the coming future and this historic economic struggle of all Central Government employees will prove an important landmark in the history of our trade movement."

I see that this conclusion cannot in any way be avoided and it has to be accepted that those who are in charge of these unions still intend to persist in this method so that they may work for a general strike which we all consider to be suicidal in the interest of the workers and also of the people and the country.

There is an exaggeration here that 15 lakhs had joined the strike. Shri Gopalan also the other day said that one million had joined the strike. Of course, he has his own sources of information. I do not know whether he had been reading these news in the Chinese papers which made . . . (Interruption).

**Shri A. K. Gopalan:** Because Indian papers gave incorrect news.

**Shri G. B. Pant:** . . . which had taken special glee in publishing these news and had been gloating over what it was expecting to be a movement which will lead to anarchy and chaos in this country. I do not know whether he read that news. But he made another astounding statement. He said:

"The conduct of Government before the strike etc., had shocked the conscience of every honest man in this country barring perhaps nearly a million of them who struck work. It has shocked the conscience of everyone except those who are sitting on the opposite side".

That is what he had said, I think. I do not know if he has at all any idea of the reaction that the strike produced in the country. I would not, I think, be able to convince him of what has appeared in the press which has condemned it, except for certain papers belonging to certain parties, and the people in general from all platforms have not done so. But he thinks that the conscience of the country has been shocked. I am glad to hear of conscience at least in this connection. It is something elastic. But I do not know whether his conscience was shocked when many steps were taken by the Kerala Government against the strikers and the warnings that were given to the strikers there. But to talk of the conscience of the country being shocked is nothing but, if I may say so, a travesty of facts and altogether ridiculous. There was hardly any person in the country excepting those who were involved in this strike and who could not extricate themselves, who had any sympathy with this strike or the strikers or the organisers of the strike.

Sir, the position has been fully explained in many ways. I have got really long notes and there have been a large number of speeches too. But I wonder if it is necessary for me to take more time of the House. I hope that it will be realised by all sections of this House and of the community that these methods cannot but lead to disaster. I hope all will pledge themselves not to have recourse to anything by way of general strike now and that every effort will be made by all to devise such means as will

enable the country to march forward and to strengthen its defences and also its internal resources, so that we may gain strength in all fronts.

One of the observations made here was to the effect, namely, while asking for this general strike the organisers had said that Assam, Tripura and Manipur should be left out of this general strike. I do not know how it could help them. If they say that no railway in the country should function, no post office should function, no dockyard should function, nothing should be transported to these areas, what is to be done in those places? If you bind the hand and foot and you also shut up the mouth but keep one finger free, what is the result of it? Who can benefit thereby? And how can anyone gain any strength in that manner? That was perhaps supposed to be an indication of the patriotic sentiments that lay behind this move. I am sorry that those sentiments were not respected by the Chinese Press. I will not say much more about this now.

I hope, Sir, that the resolution of Shri Naushir Bharucha will be thrown out. Everybody here almost accepts, excepting those who were intimately associated with the general strike, that the general strike should not have been allowed in any way to materialise and steps should have been taken for that purpose. So this step was absolutely necessary and it was unavoidable. I hope, therefore, that my motion with the amendment (No. 6) of Shri Jaganatha Rao will be accepted by the House.

**Mr. Speaker:** I will put Shri Naushir Bharucha's motion first. There are no amendments to this motion.

### Division No. 2 ]

[ 17.19 hrs.

### AYES

Amjad Ali, Shri  
Banerjee, Shri Pramathanath  
Banerjee, Shri S. M.  
Barua, Shri Hem  
Bharucha, Shri Naushir  
Braj Raj Singh, Shri  
Das Gupta, Shri B.

Dige, Shri  
Elias, Shri Muhammed  
Gaikwad, Shri B. K.  
Ghosal, Shri Aurobindo  
Ghose, Shri Subiman  
Gopalani, Shri A. K.  
Goray, Shri

Gupta, Shri Indrajit  
Haider, Shri  
Jadhav, Shri Yadav Narayan  
Kamble, Shri B. C.  
Kar, Shri Prabhat  
Khushwaqt Rai, Shri  
Kodiyan, Shri

\*The figure was corrected as 37 *vide* Debates dated 10. 8. 60.

Mohan Swarup, Shri  
Mukerjee, Shri H. N.  
Mullik, Shri B. C.  
Nair, Shri Vasudevan  
Nath Pal, Shri  
Pandey, Shri Sarju

Panigrahi, Shri Chintamoni  
Parvathi Krishnan, Shrimati  
Patil, Shri Nana  
Patil, Shri U. L.  
Prodhan, Shri B. C.  
Rajendra Singh, Shri

Saksena, Shri S. L.  
Tangamani, Shri  
Vajpayee, Shri  
Verma, Shri Ramji

### NOES

Abdul Latif, Shri  
Achal Singh, Seth  
Achur, Shri  
Agarwal, Shri Manakbhai  
Ambalam, Shri Subbiah  
Aney, Dr. M. S.  
Anthony, Shri Frank  
Arumugam, Shri R. S.  
Arumugham, Shri S. R.  
Asthana, Shri Lila Dha:  
Ayyakkannu, Shri  
Badan Singh, Ch.  
Babhadur Singh, Shri  
Bajaj, Shri Kamalnayan  
Bakliwal, Shri  
Balakrishnan, Shri  
Balmiki, Shri  
Banerji, Shri P. B.  
Bangshi Thakur, Shri  
Barman, Shri  
Barupal, Shri P. L.  
Basappa, Shri  
Basumatari, Shri  
Bhagat, Shri B. R.  
Bhagavati, Shri  
Bhakt Darshan, Shri  
Bhargava, Pandit Thakur Das  
Bhatkar, Shri  
Bhattacharya, Shri C. K.  
Bhogji Bhai, Shri  
Bidai, Shri  
Birbal Singh, Shri  
Birendra Bahadur Singhji, Shri  
Biswas, Shri Bholanath  
Brahm Prakash, Ch.  
Brajeshwar Prasad, Shri  
Chanda, Shri Anil K.  
Chandak, Shri  
Chandra Shankar, Shri  
Chaturvedi, Shri  
Chettiar, Shri Ramanathan  
Choudhry, Shri C. L.  
Chuni Lal, Shri  
Daljit Singh, Shri  
Damani, Shri  
Damar, Shri  
Das, Dr. M. M.  
Das, Shri N. T.  
Dasappa, Shri  
Datar, Shri  
Deb, Shri N. M.  
Desai, Shri Morarji

Deshmukh, Shri K. G.  
Dindod, Shri  
Dinesh Singh, Shri  
Dube, Shri Mulchand  
Dublish, Shri  
Dwivedi, Shri M. L.  
Esharan, Shri V.  
Ganapathy, Shri  
Gandhi, Shri Feroze  
Gandhi, Shri M. M.  
Ganga Devi, Shrimati  
Gangpati Ram, Shri  
Ghosh, Shri M. K.  
Ghosh, Shri N. R.  
Gohokar, Dr.  
Gounder, Shri Doraiswami  
Gounder, Shri K. Periaswami  
Govind Das, Seth  
Guha, Shri A. C.  
Harvani, Shri Ansar  
Hansa, Shri Subodh  
Hathi, Shri  
Hazarika, Shri J. N.  
Heda, Shri  
Hem Raj, Shri  
Iqbal Singh, Sardar  
Jagjivan Ram, Shri  
Jain, Shri A. P.  
Jangde, Shri  
Jessa, Shri K. C.  
Jhunjhunwala, Shri  
Jinachandran, Shri  
Joshi, Shri A. C.  
Joshi, Shrimati Subhadra  
Jyotihi, Pandit J. P.  
Kalika Singh, Shri  
Kamble, Dr.  
Kasliwal, Shri  
Kedaria, Shri C. M.  
Kesar Kumari, Shrimati  
Keshava, Shri  
Keskar, Dr.  
Khadiwala, Shri  
Khan, Shri Osman Ali  
Khan, Shri Sadath Ali  
Khan, Shri Shah Nawaz  
Kiledar, Shri R. S.  
Koratkar, Shri  
Kripalani, Shrimati Sucheta  
Krishna, Shri M. R.  
Krishna Chandra, Shri  
Krishna Rao, Shri M. V.

Krishnappa, Shri M. V.  
Kureel, Shri B. N.  
Lachhi Ram, Shri  
Lahiri, Shri  
Laskar, Shri N. C.  
Laxmi Bai, Shrimati  
Mafida Ahmed, Shrimati  
Maiti, Shri N. B.  
Majhi, Shri R. C.  
Majithia, Sardar  
Malaviya, Pandit Govind  
Mialhotra, Shri Juder J.  
Malliah Shri U. S.  
Malvia, Shri K. B.  
Malviya, Shri Motilal  
Manae, Shri  
Mandal, Dr. Pashupati  
Maniyangadan, Shri  
Masuriya Din, Shri  
Mathur, Shri Harish Chandra  
Mathur, Shri M. D.  
Mehdi, Shri S. A.  
Mehta, Shri B. G.  
Mehta, Shri J. R.  
Mehta, Shrimati Krishna  
Melkote, Dr.  
Menon, Shri Krishna  
Minimata, Shrimati  
Mishra, Shri Bibhuti  
Mishra, Shri L. N.  
Mishra, Shri R. R.  
Mishra, Shri S. N.  
Misra, Shri B. D.  
Mohammad Akbar, Shaikh  
Mohideen, Shri Gulam  
Mohiuddin, Shri  
Morarka, Shri  
More, Shri  
Muniswamy, Shri N. R.  
Murmoo, Shri Palka  
Murty, Shri M. S.  
Muthukrishnan, Shri  
Naidu, Shri Govindarajulu  
Nair, Shri C. K.  
Nair, Shri Kuttikrishnan  
Nallakoya, Shri  
Nanda, Shri  
Nanjappa, Shri  
Narasimhan, Shri  
Narayanasamy, Shri R.  
Nayak, Shri Mohan  
Nayer, Dr. Sushila,

Negi, Shri Nek Ram  
 Nehru, Shri Jawaharlal  
 Nehru, Shrimati Uma  
 Onkar Lal, Shri  
 Oza, Shri  
 Padam Dev, Shri  
 Palaniyandy, Shri  
 Palchoudhuri, Shrimati Ila  
 Pande, Shri C. D.  
 Pandey, Shri K. N.  
 Pangarkar, Shri  
 Panta Lal, Shri  
 Parmar, Shri Deen Bandhu  
 Patel, Sushri Maniben  
 Patel, Shri N. N.  
 Patel, Shri P. R.  
 Patel, Shri Rajeshwar  
 Patubhi Ramon, Shri C. R.  
 Prabhakar, Shri Naval  
 Radha Mohan Singh, Shri  
 Radha Ramon, Shri  
 Raghubir Sahai, Shri  
 Raghubumsiah, Shri  
 Raj Bahadur, Shri  
 Raju, Shri D. S.  
 Ram Saran, Shri  
 Ram Shankar Lal, Shri  
 Ram Subbag Singh, Dr.  
 Ramaswamy, Shri S. V.  
 Ramaswamy, Shri K. S.  
 Ramaul, Shri S. N.  
 Ramdhani Das, Shri  
 Rane, Shri  
 Rangarao, Shri  
 Rao, Shri Jaganatha

Rao, Shri Thirumala  
 Raut, Shri Bhola  
 Ray, Shrimati Renuka  
 Reddy, Shri K. C.  
 Reddy, Shri Ramakrishna  
 Reddy, Shri Rami  
 Roy, Shri Bishwanath  
 Rup, Narain, Shri  
 Sadhu Ram, Shri  
 Sahu, Shri Bhagabat  
 Sahu, Shri Rameshwar  
 Saigal, Sardar A. S.  
 Samanta, Shri S. C.  
 Samantinhar, Dr.  
 Sarhadi, Shri Ajit Singh  
 Satish Chandra, Shri  
 Satyabhama Devi, Shrimati  
 Selku, Shri  
 Sen, Shri P. G.  
 Shah, Shrimati Jayaben  
 Shah, Shri Manabendra  
 Shankariya, Shri  
 Sharma, Shri D. C.  
 Sharma, Pandit K. C.  
 Sharma, Shri R. C.  
 Shastry, Shri Lal Bahadur  
 Shastri, Swami Ramanand  
 Shree Narayan Das, Shri  
 Siddananjappa, Shri  
 Siddiah, Shri  
 Singh, Shri D. N.  
 Singh, Shri H. P.  
 Sinha, Shri Gajendra Prasad  
 Sinha, Shri K. P.  
 Sinha, Shri Satya Narayan

Sinhasan Singh, Shri  
 Snatak, Shri Nardeo  
 Somani, Shri  
 Soren, Shri Debi  
 Subbarayam, Dr. P.  
 Subramanyam, Shri T.  
 Sumat Prasad, Shri  
 Sunder Lal, Shri  
 Surya Prasad, Shri  
 Tahir Shri Mohammed  
 Tantia, Shri Rameshwar  
 Tariq, Sh. A. M.  
 Tewari, Shri Dwarikanath  
 Thimuniah, Shri  
 Thomas, Shri A. M.  
 Tiwari, Pandit Babu Lal  
 Tiwari, Shri R. S.  
 Tiwari, Pandit D. N.  
 Tula Ram, Shri  
 Uike, Shri  
 Umrao Singh, Shri  
 Upadhyaya, Shri Shiva Datt  
 Varma, Shri B. S.  
 Varma, Shri M. L.  
 Varma, Shri Ramnath Bhai  
 Venkatasubbaiah, Shri  
 Vijaya Anand, Mahadevji  
 Viswanath Prasad, Shri  
 Vyas, Shri R. .  
 Vyas, Shri Rajendra  
 Wadiwa, Shri  
 Wodeyar, Shri

*The Motion was negative.*

**Mr. Speaker:** Need I put any of the amendments to the vote of the House?

**Shri A. K. Gopalan:** My amendment may be put to vote.

**Shri Naushir Bharucha:** All the amendments may be put together.

**Shri B. K. Gaekwad (Narsik):** My amendment is very simple. I have heard the Home Minister's speech.

**Mr. Speaker:** What is the number of his amendment?

**Shri B. K. Gaekwad:** It is amendment No. 4.

**Mr. Speaker:** Need I put it to the vote of the House?

**Shri B. K. Gaekwad:** May I know the reaction of Government? I am prepared to withdraw.

**Mr. Speaker:** We have heard the reaction for two days now.

**Shri B. K. Gaekwad:** He has not replied to this amendment.

**Mr. Speaker:** There would not be any more reply. Does he press it or does he withdraw it?

**Shri B. K. Gaekwad:** If I do not hear the reaction of Government, I press it.

**Mr. Speaker:** If he has not heard so far, he would not hear hereafter.

I shall now put all these amendments together.

**Shri Naushir Bharucha:** But Shri Jaganatha Rao's amendment will have to be separated.

**Mr. Speaker:** I know.

**Shri Tangamani:** Similarly, Shri Kasliwal's amendment also has to be separated.

**Mr. Speaker:** I shall now put amendments Nos. 1, 2, 3, 4, 7, 8 and 9 to vote.

*The amendments Nos. 1 to 4 and 7 to 9 were put and negatived.*

**Mr. Speaker:** Now, I come to Shri Kasliwal's amendment.

**Shri Kasliwal:** I would like to withdraw it.

**Mr. Speaker:** Has the hon. Member leave of the House to withdraw his amendment?

**Hon. Members:** Yes.

*The amendment was, by leave, withdrawn.*

**Mr. Speaker:** I shall now put Shri Jaganatha Rao's amendment to vote.

The question is:

That for the original motion, the following be substituted, namely:—

"This House having considered the situation arising out of the recent strike of some Central Government employees and the action taken by the Government of India in connection therewith, approves the action and the stand of the Government of India thereon." (6)

*The motion was adopted.*

**17.24 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, the 10th August, 1960/Sravana 19, 1882 (Saka).*

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[Tuesday, August 9, 1960/Sravana 18, 1882 (Saka)]

## ORAL ANSWERS TO QUESTIONS 1569—1606

S.Q. Nos.	Subject	COLUMNS
239.	Ceylon Navy patrol	1569—72
240.	T. V. Sets for Delhi Schools	1573—76
241.	Rehabilitation of Tibetan Refugees	1576—78
242.	Sugar Wage Board Report	1578—81
243.	Hosiery Factories, Ludhiana	1581—83
244.	Press interviews with Dalai Lama	1583—85
245.	Manufacture of Intermediate Dyes and Chemicals	1585—87
248.	Export of artificial silk yarn to East Africa	1587—89
250.	Indian Cement factories in Pakistan	1589—90
251.	Yugoslav expedition to Trishul	1590—92
252.	Committee on Peaceful Uses of Outer Space	1592—95
253.	Publicity of Government of India	1595—99
254.	Formulation of labour policy	1600—02
271.	Pilgrims' visit to Kailash and Mansarovar	1602—05
255.	Government Presses in South India	1605—06

## WRITTEN ANSWERS TO QUESTIONS 1606—50

S.Q. Nos.	Subject	COLUMNS
246.	Indo-Pakistan Border	1606
247.	Cherrapunji Coal Mines	1606—07
249.	Houses for Calcutta Dock Workers	1607
256.	Swedish Scholarship for Indian student	1607—08
257.	Sindri Fertilizer Factory	1608
258.	Refusal of Pakistan visas to Indian Artistes	1609
259.	Rubber Plantation Industry	1609
261.	Government advertisements	1609—10

## WRITTEN ANSWERS TO QUESTIONS—contd.

S.Q. No.	Subject	COLUMNS
262.	Marketing survey for coir goods in Sweden	1616
263.	Heavy Electricals Factory Ltd., Bhopal	1610—11
264.	Indian trade centre at Beirut	1611
265.	Manufacture of electricity meters	1611—12
266.	Workers employed by contractors	1612
267.	Over-payments to C.P.W.D. Contractors	1613
268.	Heavy electrical plants	1614
269.	Export of Tobacco to U.K.	1614—15
270.	Indo-Pakistan Visa Rules	1615
U.S.Q. No.		
437.	Production of white paper	1615—16
438.	Industrial units for Displaced Persons in Maharashtra	1616
439.	Middle Income Group Housing Scheme in Bihar	1616—17
440.	Export of fountain pens	1617—18
441.	India-Bhutan trade	1618—19
442.	Manufacture of Ascu	1619
443.	Manufacture of Creosote	1619—20
444.	Import of Timber	1620—21
445.	Documentaries on Fertilizer Plants	1621
446.	Rising level of prices	1621—22
447.	Immigration of Indians from Ceylon	1622
448.	Agfa Paper Industry at Baroda	1622—23
449.	Sullage Blockade in Sewa Nagar, Delhi	1623
450.	Silk production in Jammu and Kashmir	1623—25
451.	Indian Textiles for U.S.S.R.	1625
452.	Manufacture of Television sets	1626
453.	Wood Pulp Industry in Himachal Pradesh	1626—27
454.	Calcutta Dock Labour	1627
455.	All India Handloom Board Headquarters in Madras	1627

WRITTEN ANSWERS TO  
QUESTIONS—contd.

U.S.Q. No.	Subject	COLUMNS
456.	Workers' Education Scheme	1628
457.	Export of Shoes	1628
458.	Action against contractors	1629
459.	Vigilance Officers in Ashoka Hotel and Hindustan Housing Factory	1629—30
460.	Refusal of hotel facilities to Indian Trade Commissioner in Mombasa	1630
461.	Realisation of loans from displaced persons Faridabad	1631
462.	Unsold handloom goods	1631
463.	Handloom Weavers' Co-operative Societies in Orissa	1632
464.	Export of metallic art goods	1632
465.	Development of Small-scale Industries in Delhi	1633
466.	Kalyani Co-operative Toy Society	1633
467.	Broadcasts from Simla Radio Station	1633—34
468.	Training in Small-scale Industries in Himachal Pradesh	1634—35
469.	Employees' Provident Fund Scheme	1635
470.	Wakf Property in U. P.	1635—36
471.	Rubber Cess Collection Board	1636
472.	Co-operative Coffee Houses	1636—38
473.	Delegation from Surinam	1638
474.	Land reforms	1639
475.	Gunny bags and Hessian purchased by China	1639—40
476.	Newspaper mills	1640
477.	Government Quarters in Timarpur (Delhi)	1640—41
478.	Khadi produced in Andhra Pradesh	1641
479.	Government Press in Simla	1641—4
480.	Uranium in Maharashtra	1642
481.	Absenteeism among Coal Miners	1642
482.	Aid for land reforms in Orissa	1642—43
483.	Allottees of Markets in Delhi	1643

WRITTEN ANSWERS TO  
QUESTIONS—contd.

U.S.Q. No.	Subject	COLUMNS
484.	Cottage industries in Punjab	1644
485.	Ambar Charkhas in Punjab	1644—45
486.	Production of Khadi in Punjab	1645
487.	Employees' State Insurance Scheme	1645—46
488.	Sale of Indian Postage Stamps through S.T.C.	1646
489.	Safety training for Dock Workers	1646—47
490.	Establishment of Industries in Kerala	1647
491.	Increase in export trade	1647—48
492.	Trade Delegation from U.S.S.R.	1648
493.	Bharat Sewak Samaj in Punjab	1648—49
494.	Supply of automobiles in Delhi	1649—50
495.	Forged passports	1650
496.	Indian visitors to China	1650

CALLING ATTENTION TO  
MATTERS OF URGENT  
PUBLIC IMPORTANCE/1651-57, 1659-62

(1) Shri P. T. Punnoose called the attention of the Minister of Finance to the closure of the Palai Central Bank.

The Minister of Finance (Shri Morarji Desai) made a statement in regard thereto

(2) Shri Aurobindo Ghosal called the attention of the Minister of Labour and Employment to the explosion in the Chapui Khas Colliery of Raniganj, West Bengal on 1st August, 1960.

The Parliamentary Secretary to the Minister of Labour and Employment (Shri L. N. Misra) made a statement in regard thereto.

PAPERS LAID ON THE  
TABLE

1657-59

(1) A copy of "Seventh Evaluation Report on Community Development and some Allied Fields" (Volumes I and II).

(2) A copy of Notification No. G.S.R. 542 dated the 14th May, 1960 publishing the

## COLUMNS

PAPERS LAID ON THE  
TABLE—contd.

rules regulating recruitment to Class I and II posts in the Horticulture Directorate of the Central Public Works Department, framed under the proviso to Article 309 of the Constitution.

- (3) A copy of Report of the Khadi Evaluation Committee.
- (4) A copy of the main conclusions of the Seventh Session of the Industrial Committee on Coal Mining held at New Delhi on the 28th April, 1960
- (5) A copy of the Statement of action taken or proposed to be taken on the recommendations made by the Commissioner for Scheduled Caste and Scheduled Tribes in his Report for the year 1957-58.
- (6) A copy of Notification No. S.O. 1836 dated the 20th July, 1960, making certain further amendments to the Representation of the People (Conduct of Elections and Election Petitions) Rules, 1956, under sub-section (3) of Section 169 of the Representation of the People Act, 1951.

STATEMENT RE. DEMAND  
FOR SUPPLEMENTARY  
GRANTS (RAILWAYS), for  
1960-61.

The Minister of Railways (Shri Jagjivan Ram) presented a statement showing Supple-

1659

## COLUMNS

STATEMENT RE. DEMAND  
FOR SUPPLEMENTARY  
GRANTS (RAILWAYS), for  
1960-61—contd.

mentary Demand for Grant in respect of the Budget (Railways) for 1960-61.

STATUTORY RESOLUTION  
NEGATIVED

1662-1800

Further discussion on the Statutory Resolution regarding Essential Services Maintenance Ordinance continued. After the discussion Lok Sabha divided, Ayes: 37; Noes: 258. The Resolution was accordingly negatived.

MOTION RE. STRIKE OF  
SOME CENTRAL GOVERN-  
MENT EMPLOYEES  
ADOPTED

1662-1800

Further combined discussion on the motion re. Strike of some Central Government Employees and the substitute motions thereto and also on the statutory Resolution (*see previous entry*) continued. The discussion was not concluded. The substitute motion moved by Shri Jagannatha Rao was adopted and the rest were negatived.

AGENDA FOR WEDNESDAY,  
AUGUST 10, 1960 SRAVANA  
19, 1882 (SAKA)—

Consideration and passing of the Taxation Laws (Amendment) Bill and discussion on the Motion re. Report of Department of Atomic Energy.